

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 84 OF 2019(WZ)
(ARISING OUT OF W.P. NO. 11120 OF 2019)**

Vinaykumar Vithalrao Jathar

...Applicant

Versus

State of Maharashtra & Ors.

...Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO. 11 IN TERMS OF THE
ORDER DATED 21.09.2021**



Date: 14.11.2021

ADVOCATES FOR THE RESPONDENT NO.11

Place: New Delhi

Sangramsingh R. Bhonsle, Samridhi S. Jain,

Re-filed On: 02.02.2022

Nrupal A. Dingankar & Pushkara A. Bhonsle.

A-10, LGF, Lajpat Nagar-III,

New Delhi-110024

E-mail: srb.chambers@gmail.com

Mobile: 9545809120

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 84 OF 2019(WZ)
(ARISING OUT OF W.P. NO. 11120 OF 2019)

Vinaykumar Vithalrao Jathar

...Applicant

Versus

State of Maharashtra & Ors.

...Respondents

INDEX

Sr. No.	Particulars	Page No.
1.	Reply on behalf of the Respondent No. 11 in terms of the order dated 21.09.2021 along with the Affidavit	374-393
3.	<u>ANNEXURE R-1:</u> A copy of the Order dated 23.05.1969 issued by the Tehsildar along with its translated copy.	394-407
4.	<u>ANNEXURE R-2:</u> A copy of the Order dated 24.02.2004 bearing No. 2/297/2004.	408-408B
5.	<u>ANNEXURE R-3:</u> A copy of the Order dated 22.12.2006 bearing No. 2/1638/2003	409-409B
6.	<u>ANNEXURE R-4:</u> A copy of the Order dated 22.12.2003 bearing No. 2/1642/2003	410-410B

7.	<u>ANNEXURE R-5:</u> A copy of the Order dated 22.12.2006 bearing No. 2/1639/2003.	411-411B
8.	<u>ANNEXURE R-6:</u> A copy of the Order dated 22.12.2003 bearing No. 2/1643/2003.	412-412B
9.	<u>ANNEXURE R-7:</u> A copy of the Order dated 22.12.2006 bearing No. 2/1641/2003.	413-413B
10.	<u>ANNEXURE R-8:</u> A copy of the Order dated 09.04.2007 bearing No. 2/428/2007.	414-415D
11.	<u>ANNEXURE R-9:</u> A copy of the Order dated 20.06.2013 bearing No. 2/576/2013.	416-417E
12.	<u>ANNEXURE R-10:</u> A copy of the Order dated 01.06.2004 bearing No. 2/464/2004.	418-419D
13.	<u>ANNEXURE R-11:</u> A copy of the Order dated 22.12.2003 bearing No. 2/1645/2003.	420-421C
14.	<u>ANNEXURE R-12:</u> A copy of the Order dated 25.04.2012 bearing No. 2/517/2012.	422-424F
15.	<u>ANNEXURE R-13:</u> A copy of the Order dated 22.12.2003 bearing No. 2/1644/2003.	425-426D
16.	<u>ANNEXURE R-14:</u> A copy of the Order dated 22.12.2003 bearing No. 2/1640/2003.	427-428D
17.	<u>ANNEXURE R-15:</u> A copy of the Order dated 24.02.2004 bearing No. 2/298/2003.	429-430C
18.	Proof of Service	

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 84 OF 2019(WZ)
(ARISING OUT OF W.P. NO. 11120 OF 2019)**

Vinaykumar Vithalrao Jathar

...Applicant

Versus

State of Maharashtra & Ors.

...Respondents

TO,

THE HON'BLE CHAIRPERSON AND

THE OTHER HON'BLE MEMBERS OF

THE HON'BLE NATIONAL GREEN TRIBUNAL

**REPLY ON BEHALF OF RESPONDENT
NO. 11 IN TERMS OF THE ORDER
DATED 21.09.2021**

It is most respectfully submitted on behalf of the Respondent No. 11 that,

1. The present Original Application has been transferred by the Hon'ble High Court of Bombay at Aurangabad vide its order dated 09.09.2019 in W.P. No. 11120 of 2019. The Applicant in the present Original Application has challenged the setting up of

the Co-gen Plant of the Respondent No. 11 at Survey No. 52/2 at Village Limpangaon, Taluka Shrigonda, Dist. Ahmednagar on the ground that the Co-generation plant of the Respondent No. 11 falls within the Eco-Sensitive Zone of the Great Indian Bustard. Also, vide the present Original Application the Applicant is also challenging that the Land at Gut No. 52/1 is a forest land and cannot be diverted for any non-forest activity without obtaining clearance under the Forest (Conservation) Act, 1980. Any transfer of Gut No. 52/1 for the purpose of setting up of a project would be void ab initio having regards to the fact that such transfer could not have been permitted without clearance under the Forest (Conservation) Act, 1980 and other cognate laws.

2. This Hon'ble Tribunal vide its order dated 21.09.2021 considered the challenge in the present Original Application and directed the Respondent No. 11 to file an additional affidavit with specific reference to lands in Survey No. 52/1 at Village Limpangaon, Taluka Shrigonda, Dist. Ahmednagar. In pursuance of the directions passed by this Hon'ble Tribunal on 21.09.2021, the Respondent No. 11 is filing the present Reply.
3. It is submitted that Old Survey No. 99 in 1935 divided into Survey No. 99A and 99B. Land bearing Survey No. 99A was given new Survey No. 234 admeasuring an area of 155.65 H. R. The Survey No. 234 was further sub-divided into Survey No. 234/1 admeasuring an area of 122.46 Acres and Survey No. 234/2 admeasuring an

area of 33.18 H.R. Subsequently, the land bearing Survey No. 234/2 admeasuring an area of 33.18 H.R. has been given a new Survey No. 52/2 whereas the Survey No. 234/1 admeasuring an area of 122.46 HR has been given a new Survey No. 52/1. Out of the total area of 122.46 HR an area of 35.90 HR is in possession of the Respondent No. 11.

4. History of the Land at Survey No. 52/1 of Village Limpangaon, Taluka Shrigonda, Dist. Ahmednagar:
 - a. The Revenue and Forest Department of the Government of Maharashtra vide a Resolution dated 01.04.1969 resolved to accord Forest Land in possession of the Government to the people who were cultivating the said land. In pursuance to the Government Resolution dated 01.04.1969, then Ld. Collector of Dist. Ahmednagar accorded the said land in favor of the cultivators of the land. In terms of the Order of the Ld. Collector, the Tehsildar vide its Order dated 23.05.1969 permanently accorded the land to the Cultivators subject to certain conditions. A copy of the Order dated 23.05.1969 issued by the Tehsildar along with its translated copy is enclosed herewith as **ANNEXURE R-1**.
 - b. On perusing the contents of the Order of the Tehsildar dated 23.05.1969, the following cultivators were accorded land which are tabulated herein below:

TABLE A

Sr. No.	Cultivators Name	Forest Survey No. (Old)	Forest Area (Acre)	Private Area	Accorded Area (Acre)
1.	Kondiba Uma Jagtap	99A	7.2	0	7.2
2.	Bapu Gangaram Sasane	99A	7.2	0	7.2
3.	Balbhim Mahadu Jagtap	99A	7.2	0	7.2
4.	Dagadu Buvaji Sonawane	99A	6	0	6
5.	Bapurao Anandrao Kurumkar	99A	4	2	4
6.	Sitaram Bhaguji Sudage	99A	7.2	3.4	7.2
7.	Radhabai Lahu Sudage	99A	7.2	0	7.2
8.	Changunabai Maruti Veer	99A	6	0	6
9.	Bhanudas Bapu Kurumkar	99A	7.2	0	7.2
10.	Kisan Gangaram Sasane	99A	3	0	3
11.	Subhedar Narayan Dhondiba Zende	99A	10	0	10
12.	Vilas Ranganath Bhosale	99A	10	0	10

Furthermore, on perusing the contents of the tehsildars Order dated 23.05.1969, it is submitted that the following cultivators were accorded Forest Land at Old Survey No. 99A by the Order of the District Collector bearing no. 19681/16326 dated 21.10.1969.

TABLE B

Sr. No.	Cultivators Name	Forest Survey No. (Old)	Accorded Area (Acre)
1.	Bhujang Keshav Sudge	99A	10
2.	Shivaji Honaji Chandan	99A	10

It is therefore submitted that in terms of the Resolution of the State of Maharashtra dated 01.04.1969, the Ld. Collector of Ahmednagar District directed the Transfer of the above stated Survey Nos. in favor of the cultivators who were cultivating the said lands. Thereafter, the Tehsildar vide its order dated 23.05.1969 has also directed that the above stated property be accorded to the cultivators of the land.

- c. On perusing the Table A mentioned hereinabove at serial No. 10, one Mr. Kisan Gangaram Sasane was accorded 3 Acres (1.2 HR) vide the Tehsildar's Order dated 23.05.1969. The name of the Mr. Kisan Gangaram Sasane was registered under 7/12 extract vide the Mutation Entry No. 2962 of Survey No. 52/1. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 24.02.2004 has

permitted the Legal Heirs of Mr. Kisan Gangaram Sasane (Mr. Shashikant Kashinath Sasane & 5 Ors) to exchange 0.24 HR out of the 1.2 HR that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.24 HR at Survey No. 57, Village Vadgul, Taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order passed by the Sub-divisional Officer dated 24.02.2004 land that was already transferred to Mr. Kisan Gangaram Sasane in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 24.02.2004 bearing No. 2/297/2004 is enclosed herewith and marked herewith as **ANNEXURE R-2**.

- d. On perusing the Table B mentioned hereinabove at serial No. 2, one Mr. Shivaji Honaji Chandan was accorded 10 Acres (4 HR) vide the Collector's Order dated 21.10.1969. The name of the Mr. Shivaji Honaji Chandan was registered under 7/12 extract vide the Mutation Entry No. 1869 of Survey No. 52/1. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 22.12.2003 has permitted Mr. Shivaji Honaji Chandan to exchange 4 HR out of the 4 HR that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.75 HR at Survey No. 292, Village Kosegavhan, Taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order passed by the Sub-divisional Officer dated 22.12.2003 land that was already transferred to Mr. Shivaji Honaji Chandan in 1969 was exchanged with the

Respondent No. 11. A copy of the Order dated 22.12.2006 bearing No. 2/1638/2003 is enclosed herewith and marked herewith as **ANNEXURE R-3**.

- e. On perusing the Table A mentioned hereinabove at serial No. 10, one Mr. Kisan Gangaram Sasane was accorded 3 Acres (1.2 HR) vide the Tehsildar's Order dated 23.05.1969. The name of the Mr. Kisan Gangaram Sasane was registered under 7/12 extract vide the Mutation Entry No. 2962 of Survey No. 52/1. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 22.12.2003 has permitted the Legal Heirs of Mr. Kisan Gangaram Sasane (Mr. Vishwanath Kisan Sasane & 3 Ors) to exchange 0.96 HR out of the 1.2 HR that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.40 HR at Survey No. 57, Village Vadgul, Taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order passed by the Sub-divisional Officer dated 22.12.2003 land that was already transferred to Mr. Kisan Gangaram Sasane in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 22.12.2003 bearing No. 2/1642/2003 is enclosed herewith and marked herewith as **ANNEXURE R-4**.
- f. On perusing the Table A mentioned hereinabove at serial No. 11, one Subheddar Narayan Dhondiba Zende was accorded 10 Acres (4.04 HR) vide the Collector's Order dated 23.05.1969. The name of the Subheddar Narayan Dhondiba Zende was registered under 7/12 extract vide the Mutation Entry No. 2973 of Survey No. 52/1.

Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 22.12.2003 has permitted Subheddar Narayan Dhondiba Zende to exchange 4.04 HR out of the 4.04 HR that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.76 HR at Survey No. 292, Village Kosegavhan, Taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order passed by the Sub-divisional Officer dated 22.12.2003 land that was already transferred to Subheddar Narayan Dhondiba Zende in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 22.12.2006 bearing No. 2/1639/2003 is enclosed herewith and marked herewith as **ANNEXURE R-5**.

- g. On perusing the Table A mentioned hereinabove at serial No. 5, one Mr. Bapurao Anandrao Kurumkar was accorded 4 Acres (1.71 HR) vide the Tehsildar's Order dated 23.05.1969. The name of the Mr. Bapurao Anandrao Kurumkar was registered under 7/12 extract vide the Mutation Entry No. 2962 of Survey No. 52/1. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 22.12.2003 has permitted the Legal Heirs of Mr. Bapurao Anandrao Kurumkar (Mr. Ravindra Baburao Kurumkar & 2 Ors) to exchange 1.71 HR out of the 1.71 HR that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.50 HR at Survey No. 57, Village Vadgul, Taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order

passed by the Sub-divisional Officer dated 22.12.2003 land that was already transferred to Mr. Bapurao Anandrao Kurumkar in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 22.12.2003 bearing No. 2/1643/2003 is enclosed herewith and marked herewith as **ANNEXURE R-6**.

- h. On perusing the Table A mentioned hereinabove at serial No. 12, one Mr. Vilas Ranganath Bhosale was accorded 10 Acres (4.03 HR) vide the Collector's Order dated 23.05.1969. The name of the Mr. Vilas Ranganath Bhosale was registered under 7/12 extract vide the Mutation Entry No. 878 of Survey No. 52/1. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 22.12.2003 has permitted Mr. Vilas Ranganath Bhosale to exchange 2.02 HR out of the 4.03 HR that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.60 HR at Survey No. 57, Village Vadgul, Taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order passed by the Sub-divisional Officer dated 22.12.2003 land that was already transferred to Mr. Vilas Ranganath Bhosale in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 22.12.2006 bearing No. 2/1641/2003 is enclosed herewith and marked herewith as **ANNEXURE R-7**.
- i. On perusing the Table A mentioned hereinabove at serial No. 2, one Mr. Babu Gangaram Sasane was accorded 7.2 Acres vide the Tehsildar's Order dated 23.05.1969. The name of the Mr. Babu Gangaram Sasane was registered under 7/12

extract vide the Mutation Entry No. 2962 of Survey No. 52/1. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 09.04.2007 has permitted the Legal Heirs of Mr. Babu Gangaram Sasane (Mr. Shakuntala Janardan Sasane & 5 Ors) to exchange 1.52 HR out of the 7.2 Acre that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 1.52 HR at Survey No. 273, Village Kosegavan, Taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order passed by the Sub-divisional Officer dated 09.04.2007 land that was already transferred to Mr. Babu Gangaram Sasane in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 09.04.2007 bearing No. 2/428/2007 is enclosed herewith and marked herewith as **ANNEXURE R-8**.

- j. On perusing the Table A mentioned hereinabove at serial No. 1, one Mr. Kondiba Uma Jagtap was accorded 7.2 Acres vide the Tehsildar's Order dated 23.05.1969. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 20.06.2013 has permitted the Legal Heirs of Mr. Kondiba Uma Jagtap (Mr. Sukhadev Kondiba Jagtap & 2 Ors) to exchange 2.82 HR out of the 7.2 Acre that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.50 HR at Survey No. 36/1, Village Shiur, Taluka Jamkhed, Dist. Ahmednagar and land admeasuring 1.72 HR at Survey No. 60, Village Shiur, Taluka Jamkhed, Dist. Ahmednagar. Therefore, in terms of

the Order passed by the Sub-divisional Officer dated 20.06.2013 land that was already transferred to Mr. Kondiba Uma Jagtap in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 20.06.2013 bearing No. 2/576/2013 is enclosed herewith and marked herewith as **ANNEXURE R-9**.

- k. On perusing the Table A mentioned hereinabove at serial No. 2, one Mr. Dagadu Buvaji Sonawane was accorded 6 Acres (2.42 HR) vide the Tehsildar's Order dated 23.05.1969. The name of the Mr. Dagadu Buvaji Sonawane was registered under 7/12 extract vide the Mutation Entry No. 2962 of Survey No. 52/1. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 01.06.2004 has permitted the Legal Heirs of Mr. Dagadu Buvaji Sonawane (Mr. Rohidas Dagadu Sonawane & Ors) to exchange 2.42 HR out of the 2.42 HR that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.70 HR and 0.28 HR at Survey No. 273, Village Kosegavhan, Taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order passed by the Sub-divisional Officer dated 01.06.2004 land that was already transferred to Mr. Dagadu Buvaji Sonawane in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 01.06.2004 bearing No. 2/464/2004 is enclosed herewith and marked herewith as **ANNEXURE R-10**.

- l. On perusing the Table A mentioned hereinabove at serial No. 8, one Smt. Changunabai Maruti Veer was accorded 6 Acres (2.42 HR) vide the Tehsildar's

Order dated 23.05.1969. The name of the Smt. Changunabai Maruti Veer was registered under 7/12 extract vide the Mutation Entry No. 2962 of Survey No. 52/1. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 22.12.2003 has permitted Smt. Changunabai Maruti Veer to exchange 2.42 HR out of the 2.42 HR that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.70 HR at Survey No. 57, Village Vadgul, Taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order passed by the Sub-divisional Officer dated 22.12.2003 land that was already transferred to Smt. Changunabai Maruti Veer in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 22.12.2003 bearing No. 2/1645/2003 is enclosed herewith and marked herewith as **ANNEXURE R-11**.

- m. On perusing the Table B mentioned hereinabove at serial No. 1, one Mr. Bhujang Keshav Sudge was accorded 10 Acres vide the Tehsildar's Order dated 21.10.1969. Thereafter, the Sub-divisional Officer of the Karjat Sub-Division vide his order dated 25.04.2012 has permitted the legal heirs of Mr. Bhujang Keshav Sudge (Mr. Satish Bhujangrao Sudge & 3 Ors) to exchange 2 HR out of the 10 Acres that were accorded in pursuance of the Government Resolution dated 01.04.1969 with the Respondent No. 11 for land admeasuring 0.36 HR at Survey No. 57, Village Vadgul, Taluka Shrigonda, Dist. Ahmednagar, 0.47 HR at Survey No. 273, Village

Kosegaon, taluka Shrigonda, Dist. Ahmednagar, 0.07 HR at Survey No. 273, Village Kosegaon, taluka Shrigonda, Dist. Ahmednagar, 0.83 HR at Survey No. 273, Village Kosegaon, taluka Shrigonda, Dist. Ahmednagar and 0.04 HR at Survey No. 273, Village Kosegaon, taluka Shrigonda, Dist. Ahmednagar. Therefore, in terms of the Order passed by the Sub-divisional Officer dated 25.04.2012 land that was already transferred to Smt. Changunabai Maruti Veer in 1969 was exchanged with the Respondent No. 11. A copy of the Order dated 25.04.2012 bearing No. 2/517/2012 is enclosed herewith and marked herewith as **ANNEXURE R-12**.

- n. The Sub-Divisional Officer of the Karjat Division vide his Order dated 22.12.2003 has permitted one Smt. Vangam Laxman Pol to exchange land admeasuring 3 HR at Survey No. 52/1, Village Limpangaon, Taluka Shrigonda, Dist. Ahmednagar with the Respondent No. 11 for land admeasuring 0.87 HR and 0.36 HR located at Survey No. 273, village Kosegavhan, Taluka Shrigonda, Dist. Ahmednagar. On perusing the Order dated 22.12.2003, it is categorically stated that the area admeasuring 3 HR of Forest Land was accorded to one Smt. Kisanabai Keru Ohol. The Respondent No. 11 has exchanged the land with the Legal Heirs of Smt. Kisanabai Ohol (Smt. Vangam Laxman Pol & Ors) in terms of the Order dated 22.12.2003 passed by the Sub-Divisional Officer. A copy of the Order dated 22.12.2003 bearing No. 2/1644/2003 is enclosed herewith and marked herewith as **ANNEXURE R-13**.

- o. The Sub-Divisional Officer of the Karjat Division vide his Order dated 22.12.2003 has permitted one Mr. Dattatray Narayan Ketke to exchange land admeasuring 2.42 HR at Survey No. 52/1, Village Limpangaon, Taluka Shrigonda, Dist. Ahmednagar with the Respondent No. 11 for land admeasuring 0.70 HR and 0.28 HR located at Survey No. 273, village Kosegavhan, Taluka Shrigonda, Dist. Ahmednagar. On perusing the Order dated 22.12.2003, it is categorically stated that the area admeasuring 2.42 HR of Forest Land was accorded to one Mr. Bala Maruti Ketke and the name of Mr. Bala Mruti Ketke was entered into the 7/12 extracts of Survey No. 52/1 vide Mutation Entry No. 2962. The Respondent No. 11 has exchanged the land with the Legal Heirs of Mr. Bala Maruti Ketke (Mr. Dattatray Narayan Ketke & 3 Ors) in terms of the Order dated 22.12.2003 passed by the Sub-Divisional Officer. A copy of the Order dated 22.12.2003 bearing No. 2/1640/2003 is enclosed herewith and marked herewith as **ANNEXURE R-14**.
- p. The Sub-Divisional Officer of the Karjat Division vide his Order dated 24.02.2004 has permitted one Mr. Nivrutti Baburao Jagdale to exchange land admeasuring 3.2 HR at Survey No. 52/1, Village Limpangaon, Taluka Shrigonda, Dist. Ahmednagar with the Respondent No. 11 for land admeasuring 0.95 HR and 0.36 HR located at Survey No. 273, village Kosegavhan, Taluka Shrigonda, Dist. Ahmednagar. On perusing the Order dated 24.02.2004, it is categorically stated that the area admeasuring 8 Acre (3.20 HR) of Forest Land was accorded to one Mr. Nivrutti

Baburao Jagdale and the name of Mr. Nivrutti Baburao Jagdale was entered into the 7/12 extracts of Survey No. 52/1 vide Mutation Entry No. 2953. The Respondent No. 11 has exchanged the land with Mr. Nivrutti Baburao Jagdale in terms of the Order dated 24.02.2004 passed by the Sub-Divisional Officer. A copy of the Order dated 24.02.2004 bearing No. 2/298/2003 is enclosed herewith and marked herewith as **ANNEXURE R-15**.

5. Vide the Government Notification dated 13.06.1892, the land in question being old Survey No. 99 situated at Village Limpangaon, Taluka Shrigonda was notified as a Reserved Forest. Vide a Notification of the year 1935, Survey No. 99 was divided into Sub Survey No. 99A and 99B. The land being Survey No. 99A was accorded a Survey No. 234 admeasuring 155.65 HR and the land being Survey No. 99B was accorded a Survey No. 237 admeasuring 40 Acres. Land bearing Survey No. 234 was further divided into Survey No. 234/1 admeasuring 122.46 HR and Survey No. 234/2 admeasuring 33.18 HR. Subsequently, the land bearing Survey No. 234/1 was accorded Survey No. 52/1 and Survey No. 234/2 was accorded Survey No. 52/2. Vide a Notification dated 25.11.1970, the land at Survey No. 52/2 admeasuring 33.18 HR (82 Acres) ceased to be reserved as a Forest. However, the land admeasuring 122.46 HR at Survey No. 52/1 (Old Survey No. 234/1) continued to remain as a Reserved Forest in terms of the Government Notification dated

13.06.1892. The Respondent No. 11 is in possession of 35.90 HR of the 122.46 HR at Survey No. 52/1.

6. With regards to the land admeasuring 35.90 HR out of the 122.46 HR of Survey No. 52/1, Village Limpangaon, Taluka Shrigonda, Dist. Ahmednagar which is in possession of the Respondent No. 11, it is submitted that the Government of Maharashtra vide its Resolution dated 01.04.1969 had resolved to permanently accord the cultivators of the land, forest land in possession of Government. In pursuance of the Resolution of the Government of Maharashtra dated 01.04.1969, the then District Collector of Ahmednagar directed the transfer of Forest land to cultivators. Accordingly, vide the Tehsildars Orders dated 23.05.1969 and 21.10.1969, land was transferred to various cultivators. The Respondent No. 11 in terms of the Orders passed by the Sub-Divisional Officer, has exchanged its owned land with the cultivators who were accorded land vide the Resolution dated 01.04.1969 of Government of Maharashtra at Survey no. 52/1 (old Survey No. 234/1). Therefore, the Respondent No. 11 is in possession of 35.90 HR of land at Survey No. 52/1 in terms of the Government Resolution dated 01.04.1969, subsequent orders of the Authorities dated 23.05.1969 and 21.09.1969 and the various Orders passed by the Sub-Divisional Officers.
7. It is submitted that, vide the Notification dated 01.04.1969, the Government of Maharashtra had resolved to transfer the Land at Survey No. 52/1 out of the control

of the Forest Department for further allocation to the Cultivators and therefore, the State Government no longer intended to treat the land at Survey No. 52/1 as Forest Land. The intention of the State Government to not treat the land at Survey No. 52/1 as a Forest Land can further be gathered from the fact that the Ld. District Collector directed the release of the lands in possession of Government at Survey No. 52/1 to its cultivators in terms of Resolution dated 01.04.1969. Furthermore, vide the Orders of the Tehsildar dated 23.05.1969 and 21.10.1969, the land in Survey No. 52/1 vested with the cultivators. The Respondent No. 11 has merely exchanged the lands that were accorded to the cultivators in 1969 by the Orders of the Sub-Divisional Officer, Karjat. Since, the land in Survey No. 52/1, already vested with the cultivators in 1969, the provisions of the Forest (Conservation) Act, 1980, would not be applicable to such vesting. The vesting of the land of Survey no. 52/1 in favor of cultivators would be governed by the Indian Forest Act, 1927.

8. Admittedly, in terms of the Section 27 of the Indian Forest Act, 1927, the legislature has provided a restriction with regards to de-notification of a reserved forest wherein, a declaration that the forest was no longer reserved has been provided. It is submitted that by virtue of the Doctrine of Desuetude, a notification was required under the Indian Forest Act, 1927 to de-notify the land in question as a reserved forest has no force of law. It is most respectfully submitted that, in terms of the judgment passed by the Hon'ble Supreme Court in Municipal Corporation for City

of Pune V. Bharat Forge Company Ltd. reported in (1995) 3 SCC 434 the Doctrine of Desuetude has been now made applicable to India and where a particular enactment or notification has been impliedly repealed by virtue of long disuse as well as contrary practice of some duration of general application the Doctrine of Desuetude shall be applicable. In facts of the present case, the said doctrine is clearly applicable as, since 1969, no authority has challenged the Resolution dated 01.04.1969. On the contrary, all District Revenue Authorities have enforced the Resolution of the State Government dated 01.04.1969 and have accordingly completed the vesting of the land of Survey No. 52/1 to the cultivators. Therefore, since the land stood vested in favor of the cultivators in 1969 and same has not been disturbed, the Doctrine of Desuetude would squarely be applicable to the facts of the present case.

9. In the present case, the state Government vide its Notification dated 01.04.1969 has directed the permanent vesting of the land in favor of its cultivators. The District Revenue Authorities have already acted upon the Resolution dated 01.04.1969 vide orders dated 23.05.1969 and 21.10.1969. The Respondent No. 11 have merely exchanged the lands vested in the cultivators in the year 1969 through different orders passed by the Sub-Divisional Officer. Thus, when such large scale vesting of the land involving the State has been carried on over vast stretches of land, it is natural for the Respondent No. 11 to assume that whatever actions are being taken

are in accordance with law otherwise the State would certainly step into prevent such a massive and prolonged breach of law. In the present case the silence of the State, has led the Respondent No. 11 to believe there was no patent illegality in the vesting of the disputed land in favor of the cultivators and the subsequent exchange of land in favor of Respondent No. 11. The Hon'ble Supreme Court in **(2014) 3 SCC 430** has held that there is no reason why citizens should be the only victims and the State be held not responsible for its state of affairs, nor is there any reason why the Court should not come to the aide of the victims of the culpable failure of the State to implement and enforce the law for several decades.

10. In terms of the contentions raised herein above the land admeasuring 35.90 HR at Village Limpangaon, Taluka Shrigonda, Dist. Ahmednagar is in possession of the respondent No. 11 in accordance with law and the contentions raised by the Applicant in the present Original Application is nothing but mere fishing and roving enquiries.



ADVOCATES FOR THE RESPONDENT NO.11

Sangramsingh R. Bhonsle, Samridhi S. Jain,

Nrupal A. Dingankar & Pushkara A. Bhonsle.

Drawn on: 13.11.2021

Filed on: 14.11.2021

Re-filed On: 02.02.2022

A-10, LGF, Lajpat Nagar-III,

New Delhi-110024

E-mail: srb.chambers@gmail.com

Mobile: 9545809120

NOTED & REGISTERED AT
 JUDICIAL NO. 1634/2021

Page No.	1
Shrigonda	202

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
 WESTERN ZONE BENCH, PUNE
 ORIGINAL APPLICATION NO. 84 OF 2019(WZ)
 (ARISING OUT OF W.P. NO. 11120 OF 2019)**

In the matter of
 Mr. Vinaykumar Vithalrao Jathar ... Applicant
 Versus
 State of Maharashtra & Ors. ... Respondents

AFFIDAVIT

I, Mr. Ramakant Naik, Age- 60 years, Occ: Managing Director of Respondent No. 11 herejn, having office at- M/s Sahakar Maharshi Shivajirao Narayanrao Nagawade S.S.K. Ltd., Post: Shrigonda, Dist. Ahmednagar, Maharashtra, do hereby solemnly affirm and state as under:

1. That I am the Authorized Signatory of Respondent No. 11 in the above named Original Application. I am conversant with the facts and circumstances of the case and as such competent to swear the present Affidavit and depose on behalf of Respondent No. 11.
2. That the contents of para 1 to 10 of the present Reply are true to my knowledge and based on legal advice and the same are believed to be true and correct.
3. That the annexures filed along with the present Reply are the true copies of their respective originals.

BEFORE ME
 Solemnly affirmed before me
 by Ramakant Naik
 who is identified before me
 by M.D. Kavalikar
 whom I personally know.

[Signature]
 DEPONENT

VERIFICATION

Verified at Shrigonda on this 13 Nov_day of 2021 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.



[Signature]
 DEPONENT

I Know affiant



BEFORE ME
[Signature]
RAMKHA NTRAO P. KAUTHALE
 NOTARY PUBLIC, GOVT. OF INDIA
 SHANI CHOWK, SHRIGONDA
 TAL. SHRIGONDA, DIST. A. NAGAR
 MOB: 9423463092 / 9995373537

13 NOV 2021



मं. तहसीलदार = सत्य शिंदे यांचे कोरगोड कामकाज
 विषय :- फोंडेर सरकारी जमिनी वापराचे वितरण प्रमाण
 वाचा- १) सरकारी ठरपत्र नं. --- ता-१-४-९९
 २) मं. जिल्हाधिकारी मुजर यांचे आदेशाप्रमाणे दिनांक २३-५-९९
 ३) इच्छित कार्यालय नं. --- प्रमाणे नपका कायदा
 नंबर- शिंपगाव --- कुडुम --- कॅम्प शिंपगाव
 तारीख २३-५-९९

महाराष्ट्र सरकारचे पुढकी व जंगल खाते यात कोरगोड सरकारी आदेशा नं. ता-१-४-९९ प्रमाणे तारीख ३१-३-९९ अखेरचे जे अधिकृत एककाळीने जमिनी वहाबाण्याचे पडदार आहेत त्यांना ते एकसाठीने अधिकृत जमिन वहाबा असलेली सरकारी क्षेत्र (खाजगी व सरकारी क्षेत्र किंवा) सोबत एकरापती कायद्याचे बाबताचे आहे. त्याप्रमाणे मं. जिल्हाधिकारी मुजर यांचे आदेशाप्रमाणे जंगल जमिन दिनांकाच्या कार्यालय गांवी व लघुकाम व जिल्हास्थान्या स्थानिक पत्रांत प्रसिध्द केला त्याप्रमाणे आज तारीख २३-५-९९ रोजी शिंपगाव गांवी येऊन अधिकृत ३१-३-९९ अखेर एककाळीने जमिन वहाबा करपाच्या मालिनी वेतनी सन १९९१-९२ साली खालील लेखांच्या एकसाठी कडू कायद्याने पूर्वीचे नुतनीकरण सादर आहे व तेथे लोक जमिनी अधिकृतपणे एककाळीने वहाबा करीत आहेत. म्हणून वरील सरकारी आदेशाप्रमाणे खाली नमूद केलेल्या अधिकृत एकसाठी पडदारांना त्यांचे नावापुढे दाखविलेली सरकारी क्षेत्र दिनांक १/४/९९ पासून कामकाज करणे आहे आहे. जमिनी कायदा वहाबाच्या बाबती कडू कायद्याने संपूर्ण जपेडल्या आहेत.

अ.नं.	उपांगणे नाव	बलवत्सक्तते फोन.नं. व क्षेत्र	खाजगी क्षेत्र	कायदा दिनांक क्षेत्र
१	शंकर जना वेजवड	९९३	५-५ ७-२०	०-० ९९३ ७-२०
२	जनाबाई सिंदु जगाप	११-	७-२०	०-० ११- ७-२०
३	दौळ गणु व्हेसकर	४-	१०-१०	०-० १०-१०
✓ ४	फोंडेरि मुगा जगाप	५-	७-२०	०-० ११- ७-२०
✓ ५	बापू गंगासाह समणे	१५-	७-२०	०-० १५- ७-२०
✓ ६	बाळमणि महादू जगाप	४-	७-२०	०-० १५- ७-२०
७	दांड कुवजी सोनखे	११-	६-००	०-० ११- ६-००
८	खाडी साकती कोरके	४-	६-००	०-० ११- ६-००
९	बाकोबा दांडेबा आठोड	४-	७-० ३-१६ ९-२०	११- ७-२० ५-२०
✓ १०	बापूसाह भावदेराय मुसळकर	११-	१-०० २-००	११- १-००

किंवा मागेपहा

क्र.सं.	उसकाये जाय व	वसति संसोधन क्षेत्र		स्वाजगी		कायम क्षेत्र संसोधन	
		फौजसं.नं.	क्षेत्र	क्षेत्र	फौजसं.नं.	क्षेत्र	
91	कुंदाबाई जणपत भोसले	११	६-००	०-०	११	६-००	
92	शिकर बाळ भोले	५	७-२०	३-११	५	७-२०	
93	जागदेव भाऊ भोले	५	७-२०	४-०	५	७-२०	
✓ 94	मिताराम भागुजी भुडगे	५	७-२०	३-४	५	७-२०	
✓ 95	राधाबाई लक्ष्मण सुळे	५	७-२०	०-०	५	७-२०	
96	माधव जयवंत हांडे	५	६-००	०-०	५	६-००	
✓ 97	पद्मपाबाई ताकनी वीर	५	६-००	०-०	५	७-००	
98	विष्णुबाबू विठ्ठल गवारे	५	१०-००	१-००	५	७-२०	
✓ 99	मनुदास बापू कुकनकर	५	७-२०	०-०	५	७-२०	
✓ 100	गणुबाई भागुजी कुकनकर	५	७-२०	०-०	५	७-२०	
✓ 101	विष्णु गंगाराम, सदाशिव	५	३-०५	०-०	५	३-०५	
102	दत्तात्रय बाबुराज शिंदे	५	३-०५	०-०	५	३-०५	
103	विठ्ठलबाई जगदीश लंगड	५	५-०५	५-००	५	५-०५	
104	फिसन फकिरा शंकर	५	१०-०५	०-००	५	१०-०५	
105	सुनेष्वर गणेश धोडीबा शेंडे	५	१०-०५	०-००	५	१०-०५	
106	परशुराम जणपत भोसले	५	१०-०५	०-००	५	१०-०५	
107	विठ्ठल दादा मोटे	५	१०-०५	०-००	५	१०-०५	
108	वसंत माधव कानेरकर	५	१०-०५	०-००	५	१०-०५	
✓ 109	विजय रंगनाथ भोसले	५	१०-०५	०-००	५	१०-०५	
110	दत्ता बाबू शिंदे	५	५-०५	०-००	५	५-०५	
111	धनंजय केशव कुणारे	५	५-०५	०-००	५	१०-०५	
112	विजयगुणर दत्तात्रय पायोळे	५	१०-०५	०-००	५	१०-०५	

येणेप्रमाणे स.नं. ११५५ पैकी २४५ = २० क्षेत्र कायम क्षेत्र. पुर्वीचे तहसीलधारितां वासीघाय ५० एकर कायम दिवले क्षेत्र आहे. एकूण (२४५ = २०) क्षेत्रे पंचायत एकर वीस मुंडे क्षेत्र कायम क्षेत्र असत.

स्वाजगी क्षेत्रांना पुर्वीचे तहसीलधार श्री-जी-एन- जोशी यांनी सन १९६५-६६ मध्ये त्यांचे नांवासोबत दाखवले क्षेत्रांचे फौजसं.नं. ११५५ पैकी, एकसालीने वहीतिले दिलेले इतके- १०. जिल्हाधिकारी नगर यंत्रणेकडील आदेश नं. १९६५/१९३२६ दि. २५/१०/६५ प्रमाणे त्यांचे क्षेत्र जाहीर आहे तसेच ते क्षेत्र आहे. त्यांच्याकडून देणे नाहीत. त्यामुळे ते क्षेत्र आहे तसेच त्यांचे क्षेत्र हे क्षेत्र आहे. त्यांच्याकडून देणे नाहीत. त्यामुळे ते क्षेत्र आहे तसेच त्यांचे क्षेत्र हे क्षेत्र आहे.

मुंबई पत्ता - १

क्र.सं.	विवरण	सं.जं.	रा.गु.	व्य.जं.	का.प्र.शे.
23	श्री भूजंग केशव कुडो	२२५	१०-००		
24	जहंगिर लाडला पठा	२२६	१०-००		
25	सोपान त्रिभंग गोबे	२२७	७-००		
26	शिवजी शेगाजी चंदन	२२८	१०-००		
27	वसंत व उत्तम रतु गोडे	२२९	१०-००		
			<u>६५-००</u>		
28	श्री लक्ष्मण गुंडे	२३०	५-००		
29	जयसिंग जाधव पठा	२३१	१०-००		
30	लक्ष्मण रामा शेंडकर	२३२	५-००	२४ ^{१२} / _{१००}	
31	छोटू वारक्या काळे	२३३	५-००	२४ ^{१२} / _{१००}	
32	शंकर गणपत ससाणे	२३४	५-००	२४ ^{१२} / _{१००}	
33	लक्ष्मण सहाय गिंबाडकर	२३५	५-००	२४ ^{१२} / _{१००}	

अशा अंशे २२५ = २० कामात व ३० पकर एकसालीन व्यवहारे असून एकूण (३२५ = २०) तीजशे पंचकीस एकर वसि गुठे क्षेत्र वायव्य कोर.

फौ.सं.जं. ६१ पैकी खाळीळ लोकांना नियमाप्रमाणे जागिरी कामात करवांत आल्या-

क्र.	विवरण	सं.जं.	रा.गु.	व्य.जं.	का.प्र.शे.
१)	श्रीमती विठ्ठलबाई दत्त गळे	२६	१०-००	०-०	६१ = १००
२)	नाथू सरवाराण शेंडके	२७	५-००	०-०	६१ - ५० =
३)	सोपान यशवंत थनवर	२८	५-००	०-०	६१ ७-००
					<u>२४ = ०</u>

खाळीळ लोकांना पूर्वीच तहसीलदार श्री. जोशी यांना सन १९५० = ६१ ला एकसालीन जागिरी वसिरीस दिल्या त्या शासनाचे हुकुमाप्रमाणे तशाच ठेवल्या त्या खाळीळ प्रमाणे-

१)	श्री. गंगाराम श्रीमती गाडगे	२६	५-००	५ ^{१२} / _{१००}	
२)	गारुती बाबुदास शेंडके	२७	५-००	२१ ^{१२} / _{१००}	
३)	दिगंबर मणुजी घोरपडे	२८	५-००	२१ ^{१२} / _{१००}	
४)	नामदेव रामरुद्र शेंडके	२९	५-००	२१ ^{१२} / _{१००}	
५)	बबन गोपाळ जाधवदास	३०	५-००	२१ ^{१२} / _{१००}	
६)	शेठेबा आबा बिरसाठ	३१	५-००	२१ ^{१२} / _{१००}	
७)	वसंत गारुती शेंडके	३२	५-००	२१ ^{१२} / _{१००}	
			<u>३५-००</u>		

[मागे पहा]

		34-ग	
७) बाहेला सान्नेद्र शेक्रे	६७	५-००	२२ १/२
८) ७१११ विष्णु कातोरे	८८	५-००	२२ १/२
१०) सुभाबाई कबादाव देसाई	११-	५-००	२५ १/२
११) कृष्णाबाई बाबुराव पवार	८-	५-००	२५ १/२
१२) लीलावती सान्नेद्र वाणगे	११-	५-००	
१३) नामदेव सातपुरे	११-	५-००	
१४) बाबू विठ्ठल देवानुरव	६७	५-००	
१५) केदाव महादु कारंडे	११-	५-००	२२ १/२
१६) चंपुताई दत्त वाबडे	११-	५-००	२२ १/२
१७) परदायात मनजी डगे	११-	५-००	२२ १/२
१९) नामदेव बाबाजी गोरेडे	११-	५-००	२२ १/२
१९) तुकाराम गंगा भोसले	११-	५-००	२२ १/२
२०) रंगनाथ यशवंत धनवट	११-	५-००	२२ १/२
		१००-००	

येणे प्रमाणे २४ एकर कायदा व शंभर (६६) एकर (मिळालेले) असे एकूण ११४-०० एकर पूर्वार्ध वायव्य आर्ध असा या स.सं.चे वी वगळी क्षेत्र ११६ = ३० आहे म्हणजे ते संपूर्ण वायव्य आर्ध आहे या स.सं. मध्ये वरपदास जाणिले नाही-

स्वरी नकुल
 २०००००
 ६/११/१८ तहसीलदार श्रीगोंदा

सही - द.वि.मुळे २३/११/१८
 तहसीलदार श्रीगोंदा



अर्ज आल्याचा दि. १
 नकल तयार दि.
 नकल तहसीलदार श्रीगोंदा
 11 NOV 2021
 स्वरी नकुल
 तहसीलदार श्रीगोंदा करीत

**WORKING IN THE COURT OF TAHASILDAR
SHRIGONDE**

Sub: In respect of permanent allotment of
Government Forest lands

Read: 1. Government Resolution No ___ Dt.
01.04.1969

2. Instructions given by District
Collector Ahmadnagar as per No

3. The program released as per
program No ___ of this office

No: Limpangaon - Order - Camp Limpangaon
dated 23/5/1969

As per Government Order No ___ dated 1/4/1969
of Revenue & Forest Department of Government of
Maharashtra who are authorized lessees having
easement on one year basis to them the
Government land (by way of combining private and
Government land) that they are officially
cultivating on one year basis is to be given to them
on permanent basis up to 16 acres. Similarly as
per the order of District Collector, Nagar the
program of allotment of jungle land has been

published in newspapers of villages, Taluka and at the District place. Accordingly today on 23/5/1969 by way of coming to Limpangaon obtained information of those people cultivating land on one year basis as on 31/3/1969. In year 1968-69 earlier renewal was done of one yearly confession and people are officially cultivating the lands on one year basis. Hence as per above Government Order to the following authorized lessees on one year basis the Government area shown against their names has been made permanent with effect from 1/4/1969. The conditions of confession of lands given are annexed.

Sr. No	Name of the person	Area being cultivated		Private area	Area given permanently	
		S. No	Area-Acre Guntha		S. No	Area-Acre Guntha
1	Shankar Nana Shejwal	99A	7-20	0-00	99A	7-20
2	Janabai Sidu Jagtap	99A	7-20	0-00	99A	7-20

3	Ghaila Ganu Mhaiskar	99A	10-00	0-00	99A	10-00
4	Kondiba Uma Jagtap	99A	7-20	0-00	99A	7-20
5	Bapu Gangaram Sasane	99A	7-20	0-00	99A	7-20
6	Balbheem Mahadu Jagtap	99A	7-20	0-00	99A	7-20
7	Dagdu Buwaji Sonavane	99A	6-00	0-00	99A	6-00
8	Bala Maruti Korbhe	99A	6-00	0-00	99A	6-00
9	Vakoba Dagdoba Ohol	99A	7.00 6.20	3-16	99A	7-20 5-20
10	Bapura Anandrao Kusalkar	99A	4-00	2-00	99A	4-00

11	Sundarabai Ganpat Homaskar	99A	6-00	0-00	99A	6-00
12	Dinkar Bhau Ohol	99A	7-20	3-11	99A	7-20
13	Namdev Bhau Ohol	99A	7-20	4-00	99A	7-20
14	Sitaram Bhaguji Sudke	99A	7-20	3-40	99A	7-20
15	Madhav Jaiwant Hande	99A	7-20	0-00	99A	7-20
16	Madhav Jaiwant Hande	99A	6-00	0-00	99A	6-00
17	Changunabai Maruti Veer	99A	6-00	0-00	99A	6-00
18	Vishwanath Vithoba Nangre	99A	10- 00	0-00	99A	10-00
19	Bhanudas Bapu Kurumkar	99A	7-20	0-00	99A	7-20
20	Gaubai Bhaguji Kurumkar	99A	7-20	0-00	99A	7-20
21	Kisan Gangaram Sasane	99A	3-00	0-00	99A	3-00

22	Dattatray Baburao Shinde	99A	3-00	0-00	99A	3-00
23	Vimalbai Jagdish Lagad	99A	5-00	5-00	99A	5-00
24	Kisan Fakira Ghanvat	99A	10-00	0-00	99A	10-00
25	Subhedar Narayan Dhondiba Zende	99A	10-00	0-00	99A	10-00
26	Parashram Ganpat Bhosle	99A	10-00	0-00	99A	10-00
27	Vitthal Dada Mote	99A	10-00	0-00	99A	10-00
28	Vasant Madhav Kanitkar	99A	10-00	0-00	99A	10-00
29	Vilas Rangnath Bhosle	99A	10-00	0-00	99A	10-00
30	Datta Waman Shinde	99A	5-00	0-00	99A	5-00
31	Chagan Kondiba Bulakhe	99A	5-00	0-00	99A	5-00
32	Vijaykujar Dattatray Patole	99A	10-00	0-00	99A	10-00

In this way out of S No 99A, 245-20 area has been made permanent. In addition to this the earlier Tahasildar had given permanently 50 acres of area. Thus total 295-20 acres/gunthe area has been made permanent.

To the following people in year 1967-68 the former Tahasildar Shri G.N. Joshi had given out of the area shown against their names in S. No 99A given for one year basis cultivation. As per the order No 1968/16326 dated 21/10/1968 of District Collector Nagar their lands are to be kept as they are. They are not to be given permanently. Hence the area has been kept with them.

2/10/67	33	Shri Bhujang Keshav Sudge	99A	10-00	
2/10/67	34	Jahangir Lalkha Pathan	99A	10-00	
2/10/67	35	Sopan Kisan Gore	99A	7-00	
2/10/67	36	Shivaji Honaji Chandan	99A	10-00	

2/10/67	37	Vasant & Uttam Dattu Gote	99A	10-00	
				47-00	
	38	Shri Laxman Gund	99A	5-00	
	7	Jaising Madhav Pawar	99A	10-00	
	8	Laxman Rama Yethkar	99A	5-00	7/11/67
	9	Chotu Barkya Kale	99A	5-00	24/12/67
	10	Shankar Ganpat Sasane	99A	5-00	24/12/67
	11	Laxman Sahadu Nimbalkar	99A	5-00	24/12/67

In this way area of 295.20 has been made permanent and 30 acres has been kept on yearly basis. In this way total area of 325.20 has been allotted.

Out of forest survey Nos. 98 as per rule to the following persons the lands have been given permanently:

Sr. No	Name of the person	Area being cultivated		Private area	Area given permanently	
		S. No	Area-Acre Guntha		S. No	Area-Acre Guntha
1	Smt. Vimalbai Dattu Gatne	98	10-00	0-00	98	10-00
2	Nathu Sakharam Shelke	98	7-00	0-00	98	7-00
3	Sopan Yashwant Ghanwat	98	7-00	0-00	98	7-00

In case of following persons in year 1967-68 the earlier Tahasildar Shri Joshi had given the lands for cultivation on one year basis which are kept as per Government order in the same manner which are as under:

1	Shri Gangaram Sripati Gadge	98	5-00	22/10/67
2	Shri Maruti Baburao Shelke	98	5-00	22/10/67
3	Shri Digambar Maluji Ghorpade	98	5-00	25/11/67

4	Shri Namdev Ramchandra Shelke	98	5-00	25/11/67
5	Shri Baban Gopala Gayakwad	98	5-00	
6	Shri Dhondiba Aba Shirsat	98	5-00	
7	Shri Sopan Maruti Shelke	98	5-00	
8	Saheba Ramchandra Shelke	98	5-00	
9	Laxman Vishnu Katore	98	5-00	
10	Sudhabai Ambadas Desai	98	5-00	
11	Krushnabai Baburao Pawar	98	5-00	
12	Leelavati Ramchandra Thange	98	5-00	
13	Namdev Satpute	98	5-00	
14	Babu Vitthal Deshmukh	98	5-00	
15	Keshav Sahadu Karande	98	5-00	22/10/67
16	Champutai Dattu Wable	98	5-00	22/10/67

17	Parashram Manaji Dhage	98	5-00	22/10/67
18	Namdev Babaji Gorde	98	5-00	22/10/67
19	Tukaram Nana Bhosle	98	5-00	22/10/67
20	Rangnath Yashwant Ghanvat	98	5-00	22/10/67
			100-00	

In this way 24 acres is kept permanent and 100 acres given on one year basis making total of 124 acres the allotment has been made. In this S. No the area of class 'B' is 118.30 which is completely allotted. In this survey number there is no land for allotment.

Sd/-
D.V. Muley
Tahasildar Srigonde
Dated 23/5/1969

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत दांचेसमोरील कामकाज

विषय - नवीन शर्तीने धारण केलेली जमीन व खाजगी मालकीची जमीन अल्पसात अदला बदल करणंस परवानगां देणंबाबत श्री.शशिकान्त काशिनाथ ससाणे व इतर ५ रा.वडघुल ता. श्रीगोंदा व श्री. विनायक साहेबराव भोंईटे कार्यकारी श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी रा. लिपणगांव तालुका श्रीगोंदा

वाचलं - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२
२ मा.जिल्हाधिकारी अहमदनगर यांचेकडील क मह कार्या ३ ब/२२५८/१४
दिनांक १०/०९/१९९४.

क्र कावि/२ / २९७ /२००४

कर्जत दिनांक २४/०२/२००४

आदेश

श्री. शशिकान्त काशिनाथ ससाणे व इतर ५ रा.वडघुल ता.श्रीगोंदा यांची लिपणगांव ता.श्रीगोंदा म.नं. ५२/१ पैकी क्षेत्र ० हे २४ आर आकार ० रु २३ पॅसे ही नवीन शर्तीने धारण केलेली जमीन व श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता रा.लिपणगांव ता. श्रीगोंदा यांची वडघुल तालुका श्रीगोंदा येथील म. नं. ५७ पैकी क्षेत्र ० हे २४ आर आर आकार ० रु १३ पॅसे खाजगी मालकीची जमीन स्वखुपीने अदलाबदल करणंस परवानगां मिळणंबाबतचा अर्ज प्राप्त झालेला आहे.

श्री. किसन गंगाराम ससाणे यांना मोजे लिपणगांव स.न. १९ (नवीन गट नं. ५२/१) पैकी १ हे.२० जमीन फॉरेस्ट वाटपात कायम स्वरूपी मिळालेली असून गावी फे.नं. २९६२ ने नोंद झालेली आहे. श्री.किसन गंगाराम ससाणे मयत झालेनंतर विश्वनाथ किसन ससाणे,दशरथ किसन ससाणे,रामभाद्र किसन ससाणे,चंद्रकान्त किसन ससाणे यांचे नांव वारसाने आली असून गावी फे.नं. १२२९ ने दाखल झाले आहे. श्री.काशिनाथ किसन ससाणे मयत झालेनंतर शशिकान्त काशिनाथ ससाणे,युवराज काशिनाथ ससाणे, लताबाई वयन शिंदे,उपाबाई जिनंद दिवट,इंद्रयाद काशिनाथ ससाणे,शालन काशिनाथ ससाणे वारसाने आले असून त्यांचे नांव ० हे २४ आर क्षेत्र आले असून गावी फे.नं. ३६२४ ने नोंद झालेली आहे. लिपणगांव स.न. १९ चा एकत्रीकरण ग.नं. २३४ झालेला आहे. व लिपणगांव गावानून मुठकरवाडी स्वतंत्र महसूली गाव झालेले ग. नं. ५२/१ झालेला आहे. सदर जमीन भोगवटादार वर्ग २ ची आहे.

श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी रा.लिपणगांव ता.श्रीगोंदा यांची वडघुल ता. श्रीगोंदा येथील म.नं. ५७ पैकी ० हे २४ आर आकार ० रु १३ पॅसे ही जमीन खाजगी मालकीची असून गावी फे.नं. १०४१ ने नोंद झालेली आहे.

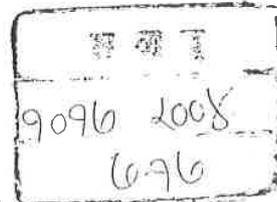
उपरोक्त वर्ग १ वर्ग २ च्या जमीन मालकांना जमीनी वॉरंटासाठी सापेक्षकर नसल्यामुळे त्यांना आपले स्वखुपीने अदलाबदल करणेसाठी अर्ज दिलेला आहे, व तसा जमाव दिलेला आहे. व रु. २०/- च स्टॅम्पपेपर वीरुड्याद करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतुदेनुसार व मा.जिल्हाधिकारी अहमदनगर यांचेकडील क मह कार्या ३ ब/२२५८/१९९४ दि. १०/०९/१९९४ अन्वये घेतलेल्या अधिकाराचा वापर करून या उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वखुपीने अदलाबदल करणंस खालील अटी व शर्तीवर परवानगी देत आहे.

१ श्री. शशिकान्त काशिनाथ ससाणे,युवराज काशिनाथ ससाणे, लताबाई वयन शिंदे,उपाबाई जिनंद दिवट,इंद्रयाद काशिनाथ ससाणे,शालन काशिनाथ ससाणे यांना त्यांचे लिपणगांव ता.श्रीगोंदा येथील म. नं. ५२/१ पैकी क्षेत्र ० हे २४ आर आकार ० रु २३ पॅसे या जमीनऐवजी श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता यांची वडघुल ता. श्रीगोंदा येथील म. नं. ५७ पैकी क्षेत्र ० हे २४ आर आकार ० रु २३ पॅसे ही जमीन बदलून देणेत येत आहे. मोजे लिपणगांव म. नं. ५२/१ पैकी क्षेत्र ० हे २४ आर आकार ० रु २३ पॅसे या जमीनाचे ७/१२ घरोला नवीन शर्त शेरा कमी करणेत याचा मोजे वडघुल ता. श्रीगोंदा म. नं. ५७ पैकी क्षेत्र ० हे ०४ आर आकार ० रु १३ पॅसे या जमीनीचे ७/१२ वर नवीन शर्त शेरा घेणेत याचा व या क्षेत्राचे विभाजन करू नये.

२ सदरच्या जमीनीवर काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ वर नोंदलेले नसल्यास त्यास परवानग करणेत जबाबदार राहतील.

३ प्रस्तुत मोबदलापत्र हे जमीनीची खरेदी विक्री करूनच वाहय धरले जाईल. दुसरे जिल्हा श्रीगोंदा जिल्हाधिकारी यांच्या स्टॅम्पयुटी भरून रजिस्टर करून घ्यावे. त्याशिवाय दाखरी अंमल घेऊ नये.

४ अदलाबदलीनंतर जमीनीचा वापर फक्त शेतीसाठीच करावा अशी नोंद इतर दफ्तरीत घेतली जाणेत याचा अर्ज जमीनीवर घेणेत याचा.



Drupad
TRUE COPY

ANNEXURE R-2**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property for Mr. Shashikant Kashinath Sasane and 5 Ors., Budbul, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/217/2004

Karjat

Date 24.02.2004

ORDER

Application is received to get permission to exchange voluntarily privately owned 0H 24R assessment Rs. 0.13 Ps. of Survey No.57 of Budbul, Tal. Shrigonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, Survey No. 52/1 admeasured 0H 24R assessment Rs.0.23 Ps. of Mr. Shashikant Kashinath Sasane and 5 Ors., Budbul, Tal. Shrigonda.

Mr. Kisan Gangaram Sasane has got permanently under forest distribution the S. No. 99, New G. No. 52/1 admeasure 1H 20R, Limpangaon, and registered under village Mutation No. 2962. Vishwanath Kisan Sasane, Dashrath Kisan Sasane, Rambhau Kisan Sasane, Chandrakant Kisan Sasane are registered as heirs on demise of Mr. Kisan Gangaram Sasane under village Mutation No. 1229. Shashikant Kashinath Sasane, Yuvraj Kashinath Sasane, Latabai Baban Shinde, Ushabai Jitendra Divate, Indubai Kashinath Sasane, Shalan Kashinath Sasane are heirs on demise of Mr. Kashinath Kisan Sasane as registered for 0H 24R under Mutation No. 3624. Limpangaon S.No. 99 is changed as G. No. 234 after exchange. And S.No. 52/1 since Mundekarwadi is recorded as separate revenue village from Limpangaon. It is the occupier class-2 property.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately S.No. 57 admeasured 0H 24R assessment Rs. 0.13 Ps., Budbul,

Tal. Shirgonda for Shrigonda factory, Limpangaon, Tal. Shirgonda registered under village Mutation No. 1041.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and have submitted statement accordingly and affidavit on stamp paper of Rs.20/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2558/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. G. No. 57 admeasured 0H 24R assessed at Rs.0.23 Ps., Budbul, Tal. Shrigonda of Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory is allotted on exchange instead of village no. 52/1 admeasured 0H 24R assessed at Rs. 0.23 Ps. Limpangaon, Tal. Shrigonda for Mr. Shashikant Kashinath Sasane, Yuvraj Kashinath Sasane, Latabai Baban Shinde, Ushabai Jitendra Divate, Indubai Kashinath Sasane, Shalan Kashinath Sasane. To exempt remarked under amended condition under 7/12 the G.No. 52/1 admeasured 0H 25 R assessed at Rs.0.23 Ps., Limpangaon. To remark under amended condition under 7/12 the G.No. 57 admeasured 0H 24R assessed at Rs. 0.13 Ps., Badbul, Tal. Shrigonda and not divide said property.

2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.

3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.

4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.


-TRUE COPY-

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत यांचेसमोरील कामकाज

विषय - नवीन शर्तीने धारण केलेली जमीन व खजगी मालकीची जमीन आपसात अदलावदल करणंस परवानगी देणंवावत श्री.शिवाजी होनाजी चंदन रा.कोसेगव्हाण ता. श्रीगोंदा व श्री. विनायक साहेवराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी रा.लिपणगांव तालुका श्रीगोंदा

वाचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२
२ मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह/कार्या ३ व/२२५८/९४ दिनांक १०/०१/१९९४.

क्र काबि/२/७६३/२००३

कर्जत दिनांक २२/१२/२००३

आदेश

श्री. शिवाजी होनाजी चंदन रा.कोसेगव्हाण ता.श्रीगोंदा यांची लिपणगांव ता.श्रीगोंदा ग.नं ५२/१ पैकी क्षेत्र ४ हे ०० आर आकार २ रु ४० पैसे ही नवीन शर्तीने धारण केलेली जमीन व श्री विनायक साहेवराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता रा.लिपणगांव ता. श्रीगोंदा यांची कोसेगव्हाण तालुका श्रीगोंदा येथील ग. नं २१२ पैकी क्षेत्र ० हे ७५ आर व पो.ख. ० हे ०१ आर आकार १ रु ७५ पैसे खजगी मालकीची जमीन स्वखुषीने अदलावदल करणंस परवानगी मिळणंवावतच अर्ज प्राप्त झालेला आहे.

श्री. शिवाजी होनाजी चंदन यांना मोजे लिपणगांव स.न. १९ (नवीन गट नं ५२/१) पैकी ४ हे ०० आर नवीन फॉरेस्ट वाटपात कायम स्वरूपी मिळालेली असून गावी फे.नं १८६९ ने नोंद झालेली आहे. लिपणगांव स न १९ च एकरिकणात ग.नं २३४ झालेला आहे. व लिपणगांव गावातून मुढेकरवाडी स्वतंत्र महसुली गाव झालेले ग. न ५२/१ झालेला आहे. सदर जमीन भागवटद्वारा वार् २ ची आहे.

श्री. विनायक साहेवराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी रा.लिपणगांव ता.श्रीगोंदा यांची कोसेगव्हाण ता. श्रीगोंदा येथील ग.नं २१२ पैकी ० हे ७५ आर व पोटे खगवा ० हे ०१ आर आकार १ रु ७५ पैसे ही जमीन खजगी मालकीची असून गावी फे.नं १५७२ ने नोंद झालेली आहे.

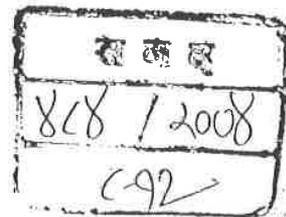
उपरोक्त वार् १ वार् २ च्या जमीन मालकींना जमीनी वहिद्याटीसाठी सोयीस्कर नसल्यामुळे त्यांनी आपसात स्वखुषीने अदलावदल करणंसाठी अर्ज दिलेला आहे, व तसा जबाब दिलेला आहे, व रु. २०/- चे स्टॅम्पपेपरवर ऑफडेव्हॉट करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतुदीनुसार व मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह कार्या ३ व १२५५८/१९९४ दि. १०/०१/१९९४ अन्वये प्राप्त झालेल्या अधिकाऱ्याचा वापर करून ही उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वखुषीने अदलावदल करणंस खालील अटी व शर्तीवर परवानगी देत आहे.

१ श्री शिवाजी होनाजी चंदन यांना त्यांचे लिपणगांव ता.श्रीगोंदा येथील ग. न. ५२/१ पैकी क्षेत्र ४ हे ०० आर आकार २ रु ४० पैसे व जमीनएवना श्री विनायक साहेवराव भोंडेंटे यांची कोसेगव्हाण ता. श्रीगोंदा येथील ग. नं २१२ पैकी क्षेत्र ० हे ७५ आर पो. ख. ० हे ०१ आर आकार १ रु ७५ पैसे ही जमीन वदलून देणंत येत आहे. मोजे लिपणगांव ग. न ५२/१ पैकी क्षेत्र ४ हे ०० आर आकार २ रु ४० पैसे या जमीनीचे ७/१२ वरील नवीन शर्त शेष कमी करणंत यावा. मोजे कोसेगव्हाण ता. श्रीगोंदा ग. नं. २१२ पैकी क्षेत्र ० हे ७५ आर व पो. ख. ० हे ०१ आर आकार १ रु ७५ पैसे या जमीनीचे ७/१२ वर नवीन शर्त शेष घेणंत यावा व या क्षेत्राचे विभाजन करू नये.

२ सदरच्या जमीनीवर काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ वर नोंदलेले नसल्यास त्यास व्यवहार करणारे जबाबदार राहतील.

३ प्रस्तुत मांडलापत्र हे जमीनीची खरेदी विक्री करूनच ग्राह्य धरले जाईल. दुय्यम निबंधक श्रीगोंदा यांचेकडे गतसर दटॅम्पड्यूटी भरून गजस्टर करून घ्यावे. त्याशिवाय दफ्तरी अंमल धेवू नये.

४ अदलावदलीनंतर जमीनीचा वापर फक्त शर्तीसाठीच करावा अशा नोंद इतर हक्कात दाख झालेले भागवटद्वारा वार् २ च जमीनीवर घेणंत यावे.



ANNEXURE R-3**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property for Mr. Shivaji Honaji Chandan, Kosegavhan, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/1638/2003

Karjat

Date 22.12.2003

ORDER

Application is received to get permission to exchange voluntarily privately owned 0H 75R and PK 0H 01R assessment Rs. 1.75 Ps. of G No.292 of Kosegavhan, Tal. Shirgonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, Survey No. 52/1 admeasured 4H 00R assessment Rs.0.40 Ps. of Mr. Shivaji Honaji Chandan, Kosegavhan, Tal. Shirgonda.

Shivaji Honaji Chandan .has got permanently under forest distribution the S. No. 11, New G. No. 52/1 admeasure 4H 00R, Limpangaon, and registered under village Mutation No. 1861. Limpangaon S.No. 99 is changed as G.No. 234 after exchange and village No. 52/1 is registered since Mundekarwadi is recorded as separate revenue village from Limpangaon. It is the occupier class-2 property.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shirgonda Co. Op. Sugar Factory owned privately G.No. 292 admeasured 0H 75R and PK 0H 01R assessment Rs. 1.75 Ps., Kosegavhan, Tal. Shirgonda for Shirgonda factory, Limpangaon, Tal. Shirgonda registered under village Mutation No. 1572.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and have submitted statement accordingly and affidavit on stamp paper of Rs.20/-. I, Sub Divisional Officer,

Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2558/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. G. No. 292 admeasured 0H 75R PK 0H 01R assessed at Rs.1.75 Ps., Kosegavhan, Tal. Shrigonda of Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory is allotted on exchange instead of village no. 52/1 admeasured 4H 00R assessed at Rs. 2.40 Ps. Limpangaon, Tal. Shrigonda for Mr. Shivaji Honaji Chandan. To exempt remarked under amended condition under 7/12 the G.No. 52/1 admeasured 4H 00R assessed at Rs.2.40 Ps., Limpangaon. To remark under amended condition under 7/12 the G.No. 292 admeasured 0H 75R and PK 0H 01R assessed at Rs. 1.75 Ps., Kosegavhan, Tal. Shrigonda and not divide said property.
2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.
3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.
4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.


-TRUE COPY-

५०११४

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत यांचेसमोरील कामकाज

विषय - नवीन शर्तीने धारण केलेली जमीन व खाजगी मालकीची जमीन आपसात अदलाबदल करणेस परवानगी देणेबाबत श्री.विश्वनाथ किसन ससाणे व इतर ३ रा.घडपुल ता. श्रीगोंदा व श्री. विनायक साहेबराय भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी रा.लिपणगांव तालुका श्रीगोंदा

घाचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ २ मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह/कार्या ४ व/२२५८/९४ दिनांक १०/०१/१९९४.

क्र काळि/२/१६४२ /२००३

२२/१२/१२
कर्जत दिनांक / /२००४

आदेश

श्री. विश्वनाथ किसन ससाणे व इतर ३ रा.कोसेगव्हाण ता.श्रीगोंदा याची लिपणगांव ता.श्रीगोंदा ग.नं ५२/१ पैकी क्षेत्र ० हे १६ आर आकार ० रू ९३ पेसे ही नवीन शर्तीने धारण केलेली जमीन व श्री विनायक साहेबराय भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता रा.लिपणगांव ता. श्रीगोंदा यांची घडपुल तालुका श्रीगोंदा येथील ग. नं ५७ पैकी क्षेत्र ० हे ४० आर आकार ० रू २६ पेसे खाजगी मालकीची जमीन स्वबुद्धीने अदलाबदल करणेस परवानगी मिळणेबाबतचा अर्ज प्राप्त झालेला आहे.

श्री. किसन गंगाराम ससाणे यांना मोजे लिपणगांव सं.न. १९ अ (नवीन गट नं ५२/१) पैकी ३ एकर (१ हे २० आर) जमीन फॉरिस्ट घाटपात कायम स्वरूपी मिळालेली असून गावी फे.नं २९६२ ने नोंद झालेली आहे.श्री.किसन गंगाराम ससाणे मयत झालेनंतर त्यांचे ५ मुले विश्वनाथ किसन ससाणे, काशिनाथ किसन ससाणे, दशरथ किसन ससाणे, रामभाउ किसन ससाणे, चंद्रकांत किसन ससाणे यांची नावे कर्जेदार/सदरी यारसाने आली असून गावी फे.नं १२२९ ने नोंद झालेली आहे. पंती राधाबाई व ३ मुली द्रोपदा भाउ सकट, छाया किसन ससाणे, सिताबाई किसन ससाणे यांची नावे इतर हक्कात गावी नोंद झालेली आहे. लिपणगांव सं न ९९ चा एकत्रीकरण ग.नं २३४ झालेला आहे. व लिपणगांव गावातून मुढेकरवाडी स्वतंत्र महसूल गाव झालेले ग. नं, सिता ५२/१ झालेला आहे. सदर जमीन भोगवटादार वर्ग २ ची आहे.

श्री. विनायक साहेबराय भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी रा.लिपणगांव ता.श्रीगोंदा यांची घडपुल ता. श्रीगोंदा येथील ग.नं.५७ पैकी ० हे ४० आर आकार ० रू २६ पेसे ही जमीन खाजगी मालकीची असून गावी फे.नं १०४१ ने नोंद झालेली आहे.

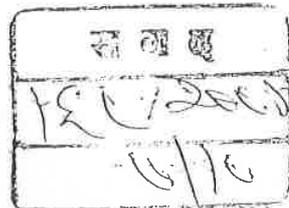
उपरोक्त वर्ग १ वर्ग २ च्या जमीन मालकांना जमीनी वहिवाटीसाठी सोयीस्कर नसल्यामुळे त्यांनी आपसात स्वबुद्धीने अदलाबदल करणेसाठी अर्ज दिलेला आहे. व तसा जबाब दिलेला आहे, व रू. २०/- चे स्टॅम्पपरवर अफेडेव्हीट करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतूदीनुसार व मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह कार्या ३ व /२२५८/१९९४ दि. १०/०१/१९९४ अन्वये प्राप्त झालेल्या अधिकाराचा वापर करून मी उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वबुद्धीने अदलाबदल करणेस खालील अटी व शर्तीवर परवानगी देत आहे.

१ श्री विश्वनाथ किसन ससाणे, दशरथ किसन ससाणे, रामभाउ किसन ससाणे, चंद्रकांत किसन ससाणे यांना त्यांचे लिपणगांव ता.श्रीगोंदा येथील ग. नं. ५२/१ पैकी क्षेत्र ० हे १६ आर आकार ० रू ९३ पेसे या जमीनऐवजी श्री विनायक साहेबराय भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता यांची घडपुल ता. श्रीगोंदा येथील ग. नं.५७ पैकी क्षेत्र ० हे ४० आर आकार ० रू २६ पेसे ही जमीन बदलून देणेत येत आहे. मोजे लिपणगांव ग. नं ५२/१ पैकी क्षेत्र ० हे १६ आर आकार ० रू ९३ पेसे या जमीनीचे ७/१२ घरील नवीन शर्त शेष कमी करणेत यावा. मोजे घडपुल ता. श्रीगोंदा ग. नं. ५७ पैकी क्षेत्र ० हे ४० आर आकार ० रू २६ पेसे या जमीनीचे ७/१२ घर नवीन शर्त शेष घेणेत यावा व या क्षेत्राचे विभाजन करू नये.

२ सदरच्या जमीनीवर काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ घर नोंदलेले नसल्यास त्यास व्यवहार करणारे जबाबदार राहतील.

३ प्रस्तुत मोबदलापत्र हे जमीनीची खरेदी विक्री करूनच पाहय धरले जाईल. दुय्यम निबंधक श्रीगोंदा यांचेकडे रितसर स्टॅम्पयुटी भरून रजिस्टर करून घ्यावे. त्याशिवाय दफ्तरी अंमल घेयू नये.

४ अदलाबदलीनंतर जमीनीचा वापर फक्त शेतीसाठी करावा अशी नोंद इतर हक्कात लाल शाईने भोगवटादार वर्ग १ चे जमीनीवर घणेत यावी.



ANNEXURE R-4**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property for Mr. Vishwanath Kisan Sasane and 3 Ors., Badbul, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/1642/2003

Karjat

Date 22.12.2003

ORDER

Application is received to get permission to exchange voluntarily privately owned G. No.57, 0H 40 assessment Rs. 0.26 Ps. Badbul, Tal. Shrigonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, G No. 52/1 admeasured 0H 96R assessment Rs.0.93 Ps., Limpangaon, Tal. Shrigonda of Mr. Vishwanath Kisan Sasane and 3 Ors., Kosegavhan, Tal. Shrigonda.

Mr. Kisan Gangaram Sasane has got permanently under forest distribution the S. No. 99 A, New G. No. 52/1 admeasure 1H 20R out of 3 acre, Limpangaon, and registered under village Mutation No. 2962. Vishwanath Kisan Sasane, Dashrath Kisan Sasane, Rambhau Kisan Sasane, Chandrakant Kisan Sasane are registered as heirs on demise of Mr. Kisan Gangaram Sasane under village Mutation No. 1229. Wife Radhabai and 3 daughters Draupada, Bhau Sakat, Chaya Kisan Sasane, Sitabai Kisan Sasane are heirs on demise of Mr. Kisan Gangaram Sasane as registered for G. No. 234 after exchange and S.No. 99 is changed as And S.No. 52/1 since Mundekarwadi is recorded as separate revenue village from Limpangaon. It is the occupier class-2 property.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 57 admeasured 0H 40R assessment Rs. 0.26 Ps., Badbul, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda registered under village Mutation No. 1041.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and have submitted statement accordingly and affidavit on stamp paper of Rs.20/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2558/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. G. No. 57 admeasured 0H 40R assessed at Rs.0.26 Ps., Badbul, Tal. Shrigonda of Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory is allotted on exchange instead of G. no. 52/1 admeasured 0H 96R assessed at Rs. 0.93 Ps. Limpangaon, Tal. Shrigonda for Mr. Vishwanath Kisan Sasane, Dashrath Kisan Sasane, Rambhau Kisan Sasane, Chandrakant Kisan Sasane. To exempt remarked under amended condition under 7/12 the G.No. 52/1 admeasured 0H 96R assessed at Rs.0.93 Ps., Limpangaon. To remark under amended condition under 7/12 the G.No. 57 admeasured 0H 40R assessed at Rs. 0.26Ps., Badbul, Tal. Shrigonda and not divide said property.
2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.
3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.
4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.


-TRUE COPY-

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत यांचेसमोरील कामकाज

विषय - नवीन शर्तीने धारण केलेली जमीन व खानगी मालकीची जमीन आपसात अदलाबदल करणेस परवानगी देणेबाबत श्री.नारायण धोंडीवा झोंडे रा.कोसंगव्हाण ता. श्रीगोंदा व श्री. विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी रा.लिपणगाव तालुका श्रीगोंदा

वाचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२
२ मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह/कार्या ३ व/२२५८/१९४
दिनांक १०/०१/१९९४.

क कात्रि/२/७६३/२००३

कर्जत दिनांक २२/१२ /२००३

आदेश

श्री. नारायण धोंडीवा झोंडे रा.कोसंगव्हाण ता.श्रीगोंदा यांची लिपणगाव ता.श्रीगोंदा ग.न.५२/२ पैकी क्षेत्र ४ हे ०४ आर आकार ४ रू २५ पैसे ही नवीन शर्तीने धारण केलेली जमीन व श्री विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता रा.लिपणगाव ता. श्रीगोंदा यांची कोसंगव्हाण तालुका श्रीगोंदा येथील ग. न. २९२ पैकी क्षेत्र ० हे ७६ आर व पो.ख. ० हे ०१ आर आकार १ रू ७५ पैसे खानगी मालकीची जमीन स्वखुर्षाने अदलाबदल करणेस परवानगी मिळणवावतचा अर्ज प्राप्त झालेला आहे.

श्री. नारायण धोंडीवा झोंडे यांना मोजे लिपणगाव स.न. १९ (नवीन गट न.५२/२) पैकी २० एकर (४ हे ०४ आर) जमीन फॉरेस्ट वाटपात कायम स्वरूपा मिळालेली असून गावी फे.न. २९७३ ने नोंद झालेली आहे. लिपणगाव स. न. १९ चा एकराकरण ग.न. २३४ झालेला आहे. व लिपणगाव गावातून मुठेकरवाडी स्वतंत्र महसूल गाव झालेने ग. न. ५२/२ झालेला आहे. सदर जमीन भोगवटादार वर्ग २ ची आहे.

श्री. विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी रा.लिपणगाव ता.श्रीगोंदा यांची कोसंगव्हाण ता. श्रीगोंदा येथील ग.न. २९२ पैकी ० हे ७६ आर व पो. ख. ० हे ०१ आर आकार १ रू ७५ पैसे ही जमीन खानगी मालकीची असून गावी फे.न. १५७२ ने नोंद झालेली आहे.

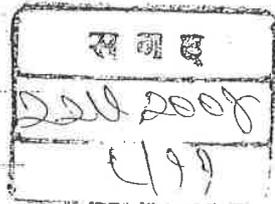
उपरोक्त वर्ग १ वर्ग २ च्या जमीन मालकांना जमीनी वहिवाटीसाठी सांघीस्कर नसल्यामुळे त्यांनी आपसात स्वखुर्षाने अदलाबदल करणेसाठी अर्ज दिलेला आहे, व तसा जबाब दिलेला आहे, व रू. २०/- चे स्टॅम्पपेपरवर अॅफडेव्हॉट करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतूदीनुसार व मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह कार्या ३ व/२२५८/१९९४ दि. १०/०१/१९९४ अन्वये प्राप्त झालेल्या अधिकाराचा वापर करून ही उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वखुर्षाने अदलाबदल करणेस खालील अटी व शर्तीवर परवानगी देत आहे.

१ श्री. नारायण धोंडीवा झोंडे यांना त्यांचे लिपणगाव ता.श्रीगोंदा येथील ग. न. ५२/२ पैकी क्षेत्र ४ हे ०४ आर आकार ४ रू २५ पैसे या जमीनएकरा श्री विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता यांची कोसंगव्हाण ता. श्रीगोंदा येथील ग. न. २९२ पैकी क्षेत्र ० हे ७६ आर पो. ख. ० हे ०१ आर आकार १ रू ७५ पैसे ही जमीन घेतून देणेत देत आहे. मोजे लिपणगाव ग. न. ५२/२ पैकी क्षेत्र ४ हे ०४ आर आकार ४ रू २५ पैसे या जमीनीचे ७/१२ वरून नवीन शर्ती शेर करी करणेत यावा. मोजे कोसंगव्हाण ता. श्रीगोंदा ग. न. २९२ पैकी क्षेत्र ० हे ७६ आर व पो. ख. ० हे ०१ आर आकार १ रू ७५ पैसे या जमीनीचे ७/१२ वर नवीन शर्ती शेर घेणेत यावा व या क्षेत्राचे विभाजन करू नये.

२ सदरच्या जमीनीवर काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ वर नोंदलेले नसल्यास त्यास व्यवहार करणारे जबाबदार राहतील.

३ प्रस्तुत मोबदलापत्र हे जमीनीची खरेदी विक्री करूनच गाहव धरले जाईल. दुय्यम नियमक श्रीगोंदा यांचेकडे रितसर परतवण्याची भरन नोंद करून घ्यावे. त्याशिवाय दफ्तरी अंमल घेवू नये.

४ अदलाबदलानंतर, जमीनीचा वापर फक्त शर्तीसाठीच, करावा अशी नोंद इतर हक्कात ताल शासने भोगवटादार वर्ग १ चं जमीनीवर घेणेत यावी.



ANNEXURE R-5**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property for Mr. Narayan Dhondiba Zhende, Kosegavhan, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/1639/2003

Karjat

Date 22.12.2003

ORDER

Application is received to get permission to exchange voluntarily privately owned 0H 76R and PK 0H 01R assessment Rs. 1.75 Ps. of G No.292 of Kosegavhan, Tal. Shrigonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, G.No. 52/1 admeasured 4H 04R assessment Rs.4.25 Ps. of Limpangaon Tal. Shrigonda of Mr. Narayan Dhondiba Zhende, Kosegavhan, Tal. Shrigonda.

Narayan Dhondiba Zhende has got permanently under forest distribution the S. No. 99, New G. No. 52/1 admeasure 10 acre (4H 04R), Limpangaon, and registered under village Mutation No. 2973. Limpangaon S.No. 99 is changed as G.No. 234 after exchange and village No. 52/1 is registered since Mundekarwadi is recorded as separate revenue village from Limpangaon. It is the occupier class-2 property.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 292 admeasured 0H 76R and PK 0H 01R assessment Rs. 1.75 Ps., Kosegavhan, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda registered under village Mutation No. 1572.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and have submitted

statement accordingly and affidavit on stamp paper of Rs.20/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2558/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. G. No. 292 admeasured 0H 76R PK 0H 01R assessed at Rs.1.75 Ps., Kosegavhan, Tal. Shrigonda of Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory is allotted on exchange instead of village no. 52/1 admeasured 4H 04R assessed at Rs. 4.25 Ps. Limpangaon, Tal. Shrigonda for Mr. Narayan Dhondiba Zhende. To exempt remarked under amended condition under 7/12 the G.No. 52/1 admeasured 4H 04R assessed at Rs.4.25 Ps. To remark under amended condition under 7/12 the G.No. 292 admeasured 0H 76R and PK 0H 01R assessed at Rs. 1.75 Ps., Kosegavhan, Tal. Shrigonda and not divide said property.

2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.

3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.

4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.


-TRUE COPY-

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत यांचेसमोरील कामकाज

विषय - नवीन शर्तीने धारण केलेली जमीन व खाजगी मालकीची जमीन आपसात अदलाबदल करणेस परवानगी देणेबाबत श्री. रविंद्र बाबुराव कुरूमकर व इतर २ रा.घडपुल ता. श्रीगोंदा व श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी रा.लिपणगांव तालुका श्रीगोंदा

वाचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ २ मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह/कार्या ३ व/२२५८/१९४ दिनांक १०/०१/१९९४.

क्र कावि/२/१६४१/२००१

कर्जत दिनांक २२/१२/२००१

आदेश

श्री.रविंद्र बाबुराव कुरूमकर व इतर २ रा.घडपुल ता.श्रीगोंदा यांची लिपणगांव ता.श्रीगोंदा ग.नं ५२/१ पैकी क्षेत्र १ हे ७१ आर आकार २ रु २५ पैसे ही नवीन शर्तीने धारण केलेली जमीन व श्री विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता रा.लिपणगांव ता. श्रीगोंदा यांची घडपुल तालुका श्रीगोंदा येथील ग. नं ५७ पैकी क्षेत्र ० हे ५० आर आकार ० रु ३२ पैसे खाजगी मालकीची जमीन स्वधुषीने अदलाबदल करणेस परवानगी मिळणेबाबतचा अर्ज प्राप्त झालेला आहे.

श्री. बाबुराव आनंदराव कुरूमकर यांना मोजे लिपणगांव स.नं ९९ अ (नवीन गट नं ५२/१) पैकी ४ एकर (१ हे ७१ आर) जमीन फॅक्टरी घाटपात कायम स्वरूपा मिळालेली असून गावी फे.नं २९६२ ने नोंद झालेली आहे. श्री. कुरूमकर मयत झालेनंतर त्यांचे ३ मुले रविंद्र बाबुराव कुरूमकर, रायसाहेब बाबुराव कुरूमकर पंडीत बाबुराव कुरूमकर यांचे नावे धारसाने फे. नं १९२४ आले आहेत. व ४ मुली प्यारकाबाई शानदेव फराटे, छवाबाई बाबासाहेब घोलप, रंजनाबाई आण्णासाहेब कर्ने-डाळे व मोहनबाई होसराव सूर्यवंशी व पत्नी होसाबाई बाबुराव कुरूमकर यांची नावे इतर हक्कगत दाखल झालेली आहेत. लिपणगांव स नं ९९ चा एकत्रीकरण ग.नं २३४ झालेला आहे. व लिपणगांव गावातून मुंबेकरवाडी स्वतंत्र महसुली गाव झालेने ग. नं ५२/१ झालेला आहे. सदर जमीन भोगवट्यादार वर्ग २ ची आहे.

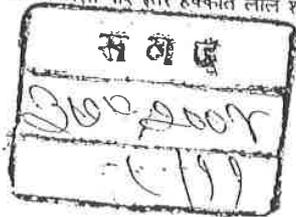
श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी रा.लिपणगांव ता.श्रीगोंदा यांची घडपुल ता. श्रीगोंदा येथील ग.नं ५७ पैकी ० हे ५० आर आकार ० रु ३२ पैसे ही जमीन खाजगी मालकीची असून गावी फे.नं १०४१ ने नोंद झालेली आहे.

उपरोक्त वर्ग १ वर्ग २ च्या जमीन मालकना जमीनी वहिवाटीसाठी सोयीस्कर नसल्यामुळे त्यांनी आपसात स्वधुषीने अदलाबदल करणेसाठी अर्ज दिलेला आहे, व तसा जबाब दिलेला आहे, व रु. २०/- चे स्टॅम्पपरवर अॅफेडेकॅट करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतुदीनुसार व मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह कार्या ३ व/२५५८/१९९४ दि. १०/०१/१९९४ अन्वये प्राप्त झालेल्या अधिकाऱ्याचा वापर करून मी उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वधुषीने अदलाबदल करणेस खालील अटी व शर्तीवर पर गी देत आहे.

१. रविंद्र बाबुराव कुरूमकर, रायसाहेब बाबुराव कुरूमकर, पंडीत बाबुराव कुरूमकर यांना त्यांचे लिपणगांव ता.श्रीगोंदा येथील ग. नं. ५२/१ पैकी क्षेत्र १ हे ७१ आर आकार २ रु २५ पैसे या जमीनऐवजी श्री विनायक साहेबराव भोईटे यांची घडपुल ता. श्रीगोंदा येथील ग. नं. ५७ पैकी क्षेत्र ० हे ५० आर आकार ० रु ३२ पैसे ही जमीन बदलून देणेत येत आहे. मोजे लिपणगांव ग. नं ५२/१ पैकी क्षेत्र १ हे ७१ आर आकार २ रु २५ पैसे या जमीनीचे ७/१२ खरीत नवीन शर्ती शोरा करणेत यावा. मोजे घडपुल ता. श्रीगोंदा ग. नं. ५७ पैकी क्षेत्र ० हे ५० आर आकार ० रु ३२ पैसे या जमीनीचे ७/१२ खर नवीन शर्ती शोरा घेणेत यावा व या क्षेत्राचे विभाजन करू नये. २. सदरच्या जमीनीवर काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ खर नोंदलेले नसल्यास त्यास व्यवहार करणारे जबाबदार राहतील.

प्रस्तुत मोबदलापत्र हे जमीनीची खरेदी विक्री करूनच ग्राह्य धरले जाईल. दुय्यम निबंधक श्रीगोंदा यांचेकडे रिताम नमून्यात भरून निस्तर करून घ्यावे. त्याशिवाय दफ्तरी अंमल घेवू नये.

अदलाबदलीनंतर जमीनीचा वापर फक्त शेतीसाठीच करावा अशी नोंद इतर हक्कगत लाल शाईने भोगवट्यादार यांच्या पोत याची.



ANNEXURE R-6**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property for Mr. Ravindra Baburao Kurumkar and 2 Ors., Budbul, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966

2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.

No. K/2/1643/2003

Karjat

Date 22.12.2003

ORDER

Application is received to get permission to exchange voluntarily privately owned 0H 50R assessment Rs. 0.32 Ps. of G. No.57 of Budbul, Tal. Shirgonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, G.No. 52/1 admeasured 1H 71R assessment Rs.2.25 Ps. of Ravindra Baburao Kurumkar and 2 Ors., Budbul, Tal. Shirgonda.

Mr. Baburao Anandram Kurumkar has got permanently under forest distribution the S. No. 99 A, New G. No. 52/1 admeasure 4 acre (1H 71R), Limpangaon, and registered under village Mutation No. 2962. Ravindra Baburao Kurumkar, Raosaheb Baburao Kurumkar, Pandit Baburao Kurumkar are registered as heirs on demise of Kurumkar under village Mutation No. 1924. Four daughter, Dwarkabai Dnyandev Kharate, Chadabai Babasaheb Gholap, Ranjanabai Annasaheb Korhale and Mohanbai Hausrao Suryavanshi and wife Hausabai Baburao Kurumkar. G. No. 234 after exchange. And S.No. 99, Limpangaon since Mundekarwadi is recorded as separate revenue village from Limpangaon. It is the occupier class-2 property.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shirgonda Co. Op. Sugar Factory owned privately G.No. 57 admeasured 0H 50R assessment Rs. 0.32Ps., Budbul,

Tal. Shirgonda for Shrigonda factory, Limpangaon, Tal. Shirgonda registered under village Mutation No. 1041.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and have submitted statement accordingly and affidavit on stamp paper of Rs.20/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2558/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

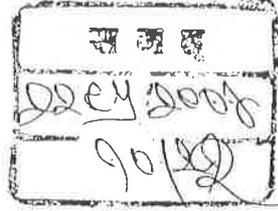
1. G. No. 57 admeasured 0H 50R assessed at Rs.0.32 Ps., Budbul, Tal. Shrigonda of Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory is allotted on exchange instead of village no. 52/1 admeasured 1H 71R assessed at Rs. 2.25 Ps. Limpangaon, Tal. Shrigonda for Ravindra Baburao Kurumkar, Raosaheb Baburao Kurumkar, Pandit Baburao Kurumkar. To exempt remarked under amended condition under 7/12 the G.No. 52/1 admeasured 1H 71 R assessed at Rs.0.25 Ps., Limpangaon. To remark under amended condition under 7/12 the G.No. 57 admeasured 0H 50R assessed at Rs. 0.32 Ps., Badbul, Tal. Shrigonda and not divide said property.

2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.

3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.

4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.


-TRUE COPY-



उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत यांचेसमोरील कामकाज

विषय - नवीन शतीने धारण केलेली जमीन व खाजगी मालकीची जमीन आपसात अदलाबदल करणेश परवानगी देणेबाबत श्री. विलास रंगनाथ भोसले यांचे वडपुल ता. श्रीगोंदा व श्री. विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी या लिपणगाव तालुका श्रीगोंदा

याचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२
२ मा. जिल्हाधिकारी अहमदनगर यांचेकडील क्र. मह/कार्या ३ अ/२२५८/९४ दिनांक १०/०१/१९९४.

क्र. का. वि. २/१५७१/२००३

कर्जत दिनांक २२/१२/२००३

आदेश

श्री. विलास रंगनाथ भोसले यांचे वडपुल ता. श्रीगोंदा यांची लिपणगाव ता. श्रीगोंदा ग. नं. ५२/१ पैकी क्षेत्र २ हे ०२ आर आकार १ रू. ७३ पैसे ही नवीन शतीने धारण केलेली जमीन व श्री. विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता या लिपणगाव ता. श्रीगोंदा यांची वडपुल तालुका श्रीगोंदा येथील ग. नं. ५७ पैकी क्षेत्र ० हे ६० आर आकार ० रू. ३८ पैसे खाजगी मालकीची जमीन स्वखर्चाने अदलाबदल करणेश परवानगी मिळणेबाबतचा अर्ज प्राप्त झालेला आहे.

श्री. विलास रंगनाथ भोसले यांना मोजे लिपणगाव स. नं. १९अ (नवीन गट नं. ५२/१) पैकी १० एकर (४ हे ०३ आर) जमीन फॉरसेट वाटपात कायम स्वरूपा मिळालेली असून गावी फे. नं. ८७८ ने नोंद झालेली आहे. श्री. भोसले यांनी ग. नं. ज. मह. अधि. १९६६ कलम ८५ प्रमाणे त्यांची पत्नी श्रीमती शिलादेवी विलास भोसले यांचे नावे लिपणगाव ग. नं. ५२/१ पैकी १/२ हिस्सा करणेबाबत अर्ज दिला असून तहसिलदार श्रीगोंदा यांचेकडील वाटप एसआर २०७/९७ अन्वये गावी फे. नं. ३०२८ ने नोंद झालेला आहे. लिपणगाव स. नं. १९ या एकत्रीकरण ग. नं. २३४ झालेला आहे. व लिपणगाव गावातून मुंबईकरवाडी स्वतंत्र महसूली गाव झालेले ग. नं. ५२/१ झालेला आहे. सदर जमीन भोगवटादार वग २ ची आहे.

श्री. विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी या लिपणगाव ता. श्रीगोंदा यांची वडपुल ता. श्रीगोंदा येथील ग. नं. ५७ पैकी ० हे ६० आर आकार ० रू. ३८ पैसे ही जमीन खाजगी मालकीची असून गावी फे. नं. १०४१ ने नोंद झालेली आहे.

उपरोक्त घर्ग १ घर्ग २ च्या जमीन मालकीची जमीनी वहिवाटीसाठी सोयीस्कर नसल्यामुळे त्यांनी आपसात स्वखर्चाने अदलाबदल करणेसाठी अर्ज दिलेला आहे. व तसा जबाब दिलेला आहे. व रू. २०/- चे रटपेपरवर अॅफेडॅकॅट करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतूदीनुसार व मा. जिल्हाधिकारी अहमदनगर यांचेकडील क्र. मह. कार्या ३ अ/२२५८/१९९४ दि. १०/०१/१९९४ अन्वये प्राप्त झालेल्या अधिकाऱ्याचा वापर करून या उपविभागाय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वखर्चाने अदलाबदल करणेश झालेला अटी व शर्तीवर परवानगी देत आहे.

१ श्री. विलास रंगनाथ भोसले यांना त्यांचे लिपणगाव ता. श्रीगोंदा येथील ग. नं. ५२/१ पैकी क्षेत्र २ हे ०२ आर आकार १ रू. ७३ पैसे या जमीनऐवजी श्री. विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता यांची वडपुल ता. श्रीगोंदा येथील ग. नं. ५७ पैकी क्षेत्र ० हे ६० आर आकार ० रू. ३८ पैसे ही जमीन बदलून देणेत येत आहे. मोजे लिपणगाव ग. नं. ५२/१ पैकी क्षेत्र २ हे ०२ आर आकार १ रू. ७३ पैसे या जमीनीचे ७/१२ वरील नवीन शर्त शोरा कर्मा करणेत याबाबत मोजे वडपुल ता. श्रीगोंदा ग. नं. ५७ पैकी क्षेत्र ० हे ६० आर आकार ० रू. ३८ पैसे या जमीनीचे ७/१२ वर नवीन शर्त शोरा घेणेत याबाबत या क्षेत्राचे विभाजन करू नये.

२ सदरच्या जमीनीवर काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ वर नोंदलेले नसल्यास त्यास व्यवहार करणारे जबाबदार राहतील.

३ प्रस्तुत मोवदलापत्र हे जमीनीची खरेदी विक्री करून घ्याय घडते जाईल. दुय्यम निबंधक श्रीगोंदा यांचेकडे रितसर स्टॅम्पड्युटी भरून रजिस्टर करून घ्यावे. त्याशिवाय दफ्तरी अमल घेवू नये.

४ अदलाबदलीनंतर जमीनीचा वापर फक्त शोरासाठीच करावा अशी नोंद इतर हक्कात लाल शाईने भोगवटादार वग १ च्या जमीनीवर घेणेत यावी.

ANNEXURE R-7**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property for Mr. Vilas Rangnath Bhosale, Badbul, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/1641/2003

Karjat

Date 22.12.2003

ORDER

Application is received to get permission to exchange voluntarily privately owned 0H 60R assessment Rs. 0.38 Ps. of G No.57 of Budbul, Tal. Shirgonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, Survey No. 52/1 admeasured 2H 02R assessment Rs.1.73 Ps. of Limpangaon, Tal. Shrigonda of of Mr. Vilas Rangnath Bhosale, Budbul, Kosegavhan, Tal. Shirgonda.

Vilas Rangnath Bhosale has got permanently under forest distribution the S. No. 99A, New G. No. 52/1 admeasure 10 acre (4H 03R), Limpangaon, and registered under village Mutation No. 878. Application is filed to make 1/2 shares of Limpangaon G.No.52/1 of Smt. Shiladevi Vilas Bhosale, his wife u/s. 85 of Maharashtra Land Revenue Act, 1966 by Mr. Bhosale and it is registered under village mutation No. 3028 under allotment S.R. 207/97 with Tahsildar Shrigonda. Limpangaon S.No. 99 is changed as G.No. 234 after exchange and G.No. 52/1 is passed since Mundekarwadi is recorded as separate revenue village from Limpangaon. It is the occupier class-2 property.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shirgonda Co. Op. Sugar Factory owned privately G.No. 57 admeasured 0H 60R assessment Rs. 0.38 Ps., Badbul, Tal. Shirgonda for Shrigonda factory, Limpangaon, Tal. Shirgonda registered under village Mutation No. 1041.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and have submitted statement accordingly and affidavit on stamp paper of Rs.20/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2558/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. G. No.57 admeasured 0H 60R assessed at Rs.0.38 Ps., Badbul, Tal. Shrigonda of Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory is allotted on exchange instead of G. No. 52/1 admeasured 2H 02R assessed at Rs. 1.73 Ps. Limpangaon, Tal. Shrigonda for Mr. Vilas Rangnath Bhosale. To exempt remarked under amended condition under 7/12 the G.No. 52/1 admeasured 2H 01R assessed at Rs.1.73 Ps., Limpangaon. To remark under amended condition under 7/12 the G.No. 57 admeasured 0H 60R assessed at Rs. 0.38 Ps., Badbul, Tal. Shrigonda and not divide said property.
2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.
3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.
4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.


-TRUE COPY-

५२१११२

उप विभागीय अधिकारी कर्जत भाग कर्जत यांचे समोरील कामकाज

विषय : नवीन शर्तीने धारण केलेली जमीन व खाजगी मालकीची जमीन आपसात अदलाबदल करणेस परवानगी देणे बाबत, श्रीमती शकुंतला जनार्दन ससाणे व इतर ५ रा. कोसेगव्हाण ता. श्रीगोंदा, श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक, कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता रा. श्रीगोंदा फॅक्टरी ता. श्रीगोंदा.

संदर्भ :- १. महाराष्ट्र जमिन महसूल अधि. १९६६ खांड २ पुस्तीकेतील परिच्छेद ८२
२. मा. जिल्हाधिकारी अहमदनगर यांचे कडील क. मह. कार्या ३ ब / २२५८/९४ दि. १०/०१/९४.

३. तहसिलदार श्रीगोंदा यांचे कडील क. कावि / जमीन / १६८९/२००६ दिनांक २७/११/२००६, क. कावि / ७/४/०७ दि. १२/२/२००७

क/कावि/२/४२८ /२००७

आदेश

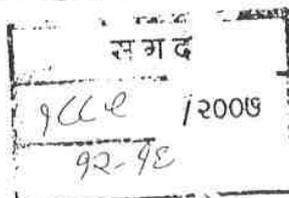
कर्जत दिनांक ९ / ४ / २००७

श्रीमती. शकुंतला जनार्दन ससाणे व इतर ५ रा कोसेगव्हाण ता. श्रीगोंदा यांची मौजे लिंपणगाव ता. श्रीगोंदा येथील गट नं. ५२/१/२२ क्षेत्र १ हे. ५२ आर आकार रु १ पै. ५६ नवीन शर्तीने धारण केलेली जमीन व श्रीगोंदा श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक, श्रीगोंदा सहकारी साखर कारखाना करिता रा. श्रीगोंदा फॅक्टरी ता. श्रीगोंदा कोसेगव्हाण ग. नं. २७३ पै १ हे. ०० पो. खा. ० हे. ५२ आर आकार १ रु. ५५ पैसे खाजगी मालकीची जमीन आपसात स्वखुषीने अदलाबदल करणेस परवानगी मिळणेबाबत अर्ज प्राप्त झाला आहे. सदर अर्जाची चौकशी तहसिलदार श्रीगोंदा यांचे मार्फत करणेत आली असून तहसिलदार श्रीगोंदा यांनी संदर्भ क. ३ व क. ४ अन्वये जमीन आपसात अदलाबदल करणेस शिफारस केली आहे.

श्री. बापू गंगाराम ससाणे यांनी लिंपणगाव फॉरेस्ट स. नं. ९९ पैकी ७ एकर २० गुंठे जमीन फॉरेस्ट वाटपात कायम स्वरूपात वाटप करणेत आली असून फे. नं. २९६२ ने नोंद झालेली आहे. श्री. बापू गंगाराम ससाणे मयत झालेनंतर मुलगा जनार्दन बापू ससाणे, मुली २ सखूबाई सदाशिव काळे व यमुनाबाई हरी जगधने व पत्नी इंदुबाई बापू ससाणे यांची नावे वारसाने फे. नं. २५०७ ने आली आहेत. लिंपणगाव ग. नं. ५२/१ पैकी जनार्दन बापू ससाणे यांचे ० हे. ७५ आर आदेश क. कावि / २/३९४/९६ दि. १/६/९६ व ० हे. ७५ आर व यमुनाबाई हरी जगधने यांचे ० हे. ७५ आर क्षेत्र आदेश क. कावि / २/४१६/९६ दि. ९/७/९७ जमीन आपसात अदलाबदल आदेशाने कमी झाले आहे. श्रीमती इंदुबाई बापू ससाणे मयत झालेनंतर त्यांचे क्षेत्र जनार्दन बापू ससाणे व सखूबाई सदाशिव काळे व चांगुणाबाई हरी जगधने यांचे नावे फे. नं. ३२४५ ने आले आहे. सखूबाई सदाशिव काळे व चांगुणाबाई हरी जगधने यांनी त्यांचा हिस्सा श्री. जनार्दन बापू ससाणे यांना हक्कसोड करून दिले आहे त्याची नोंद ३२७९ ने हावून त्यांचे नावावरील क्षेत्र कमी झाले आहे. श्री. जनार्दन बापू ससाणे हे मयत झालेने मयत मुलगा रावसाहेब जनार्दन ससाणे यांचे वारस मुले १ सुभाष रावसाहेब ससाणे, निता रावसाहेब ससाणे, मुली २, निता रावसाहेब ससाणे, सविता रावसाहेब ससाणे अ. पा. क आई शितल रावसाहेब ससाणे व पत्नी शितल रावसाहेब ससाणे, मुलगा नाजासाहेब जनार्दन ससाणे मुलगी रोहीणी बाळासाहेब शिखाले मयत वारस नाही व पत्नी शकुंतला जनार्दन ससाणे यांची नावे वारसाने फे. नं. ३९३५ ने दाखल झाले आहेत. लिंपणगाव स. नं. ९९ चा एकत्रीकरण ग. नं. २३४ झालेला आहे व मुढेकरवाडी स्वतंत्र महसूल गाव झालेने ग. नं. ५२/१ झालेला आहे. लिंपणगाव ग. नं. ५२/१/२३ क्षेत्र १ हे. ५२ आर आकार १ रु. ५६ पैसे नवीन शर्तीने धारण केलेली जमीन असून सदर जमीन भोगवटादार वर्ग २ ची आहे.

श्री. विनायक साहेबराव भोईटे, कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना यांनी श्रीगोंदा सहकारी साखर कारखाना करिता कोसेगव्हाण ग. नं. २७३ क्षेत्र ४ हे ६९ आर पो. खा. १ हे ८७ आर जमीन खरेदी घेतली असून फे. नं. १५७३ ने नोंद झालेली आहे. यापैकी श्रीगोंदा सहकारी साखर कारखान्याने जमीन अदलाबदल केलेने ३ हे २२ आर व पो. खा. १ हे. २८ आर क्षेत्र कमी झालेले आहे. श्री. विनायक साहेबराव भोईटे, कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता यांचे नावावर कोसेगव्हाण ग. नं. २७३ पैकी १ हे ४७ आर व पो. खा. ० हे ५९ आर क्षेत्र शिल्लक आहे. यापैकी १ हे ०० आर पो. खा. ० हे ५२ आर जमीन अदलाबदल करणेस परवानगी मागितली आहे. सदर क्षेत्र खाजगी मालकीचे भोगवटादार वर्ग १ चे आहे.

उपरोक्त वर्ग १ व वर्ग २ च्या जमीन मालकांना जमीनी वहिवाटीसाठी सोयीस्कर नसल्यामुळे त्यांनी आपसात स्वखुषीने जमीनीची अदलाबदल करणेसाठी अर्ज दिला आहे, व तसा जबाब म. अ. काष्ठी यांचे पुढे दिला आहे. व रु. १००/- चे स्टॅम्पवर ऑफेडेक्रीट करून दिले आहे. म. जमीन महसूल अधि. १९६६ खांड २ पुस्तीकेतील परिच्छेद ८२ मधील तरतूदीनुसार व मा जिल्हाधिकारी अहमदनगर यांचे कडील क. मह. कार्या ३ ब / २२५८/१९९४ दि. १०/१/१९९४ अन्वये प्राप्त झालेल्या अधिकारावावापर करून मी उप विभागीय अधिकारी कर्जत भाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वखुषीने अदलाबदल करणेस खालील अटी व शर्तीवर परवानगी देत आहे.



---- पान क्र. २ ----

नासाहेब जनार्दन ससाणे, श्रीमती शकुंतला जनार्दन ससाणे, सुभाष रावसाहेब ससाणे, निता रावसाहेब ससाणे, सविता रावसाहेब ससाणे अ.पा.क. आई शितल रावसाहेब ससाणे, शितल रावसाहेब ससाणे यांना त्यांचे मौजे लिंपणगांव ता. श्रीगोंदा गट नं. १/२३ क्षेत्र १ हे ५२ आर आकार रु १.५६ पैसे या जमिनीची वैज्जी श्री. विनायक साहेबराव भोईटे, कार्यकारी संचालक श्रीगोंदा कार्यकारी साखर कारखाना यांची कोसेगव्हाण ग.नं. २७३ पैकी १ हे ०० आर पो.स. ० हे ५२ आर आकार १ रु. ५५ ही जमीन बदलून घेतले आहे. मौजे लिंपणगांव गट नं ५२/१/२३ क्षेत्र १ हे ५२ आर आकार रु १.५६ पैसे या जमिनीचे वरील नवीन शर्त शेराम कमी करून घेत यावा. व कोसेगव्हाण ग.नं. २७३ पैकी क्षेत्र १ हे ०० आर पो.स. ० हे. ५२ आकार १ रु ५५ पैसे जमिनीवर नवीन शर्त शेराम घेणेत यावा. व या क्षेत्राचे विभाजन करू नये.

२. सदरच्या जमिनीवर काही शासकीय अथवा इतर हक्कात कर्ज आसल्यास व ७/१२ वर नोंदलेले नसल्यास त्यास व्यवहार करणारे जमाबंदार राहतील.

३. प्रस्तुत मोबदलापत्र हे जमिनीची खरेदी विक्री करूनच ग्राह्य धरले जाईल. दुय्यम निबंधक श्रीगोंदा यांचेकडे स्टॅम्पड्युटी भरून रजिस्टर करून घ्यावे त्याशिवाय दफ्तरी अमल घेवू नये.

४. बदलाबदलीनंतर जमिनीचा वापर फक्त शेतीसाठीच करावा अशी नोंद इतर हक्कात लाल शाईने भोगवटादार वर्ग १ चे जमिनीवर घेणेत यावी.

५. भोगवटादार वर्ग २ चे जमिनीवरील नवीन शर्त शेराम कमी केला तरी सदर जमिनीची भविष्यात खरेदी / विक्री शासनाचे परवानगीशिवाय करता येणार नाही.

अदलाबदलीनंतर जमिनीचा तपशिल खालीलप्रमाणे आहे.

अ. क्र.	जमादार नांव पत्ता	सध्या धारण केलेली जमिन			मोबदल्यानंतर जमिन				धारणा प्रकार
		गावचे नांव	गट नं. स.नं.	क्षेत्र हे.आर.	आकार रु. पै.	गावचे नांव	गट नं.	क्षेत्र हे.आर.	
१	श्री. नानासाहेब जनार्दन ससाणे, श्रीमती शकुंतला जनार्दन ससाणे, सुभाष रावसाहेब ससाणे, निता रावसाहेब ससाणे, सविता रावसाहेब ससाणे अ.पा.क. आई शितल रावसाहेब ससाणे, शितल रावसाहेब ससाणे रा.कोसेगव्हाण ता. श्रीगोंदा	लिंपणगांव	५२/१/२३	१.५२	१.५६	कोसेगव्हाण	२७३ पैकी	१.०० ०.५२ पो.स.	वर्ग २
२	श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना	कोसेगव्हाण	२७३ पैकी	१.०० ०.५० पो.स.	१.५५	लिंपणगांव	५२/१/२३	१.५२ १.५६	वर्ग १

वरीलप्रमाणे दफ्तरी अंमल घ्यावा.

(डी.पी.आरणे)
उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जिल्हा अहमदनगर.

प्रति,
श्री. नानासाहेब जनार्दन ससाणे, श्रीमती शकुंतला जनार्दन ससाणे, सुभाष रावसाहेब ससाणे, निता रावसाहेब ससाणे, सविता रावसाहेब ससाणे अ.पा.क. आई शितल रावसाहेब ससाणे, शितल रावसाहेब ससाणे रा.कोसेगव्हाण ता. श्रीगोंदा श्री. विनायक साहेबराव भोईटे, कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना; रा. श्रीगोंदा फॅक्टरी ता. श्रीगोंदा

प्रति - सहसिलदार श्रीगोंदा यांचेकडे स पुढील कार्यवाहीसाठी

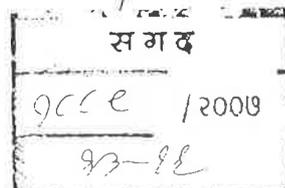
प्रति - दुय्यम निबंधक श्रीगोंदा यांचेकडे स पुढील कार्यवाहीसाठी

प्रति - का.तलाठी लिंपणगांव / कोसेगव्हाण ता. श्रीगोंदा

२/- सदर मोबदलापत्राची गांवी नोंद झालेनंतर सुधारीत अंमल घेतलेले ७/१२ व फे.नं सादर करावेत.



उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत



Drupal
TRUE COPY

ANNEXURE R-8**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property for Smt. Shakuntala Janardan Sasane & 5 Ors., Kosegavhan, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.
3. Letter No. K/L/1689/2006 dated 27.11.2006, No.K/7/4/07 dated 12.02.2007 of Tahsildar Shrigaonda.**

No. K/2/428/2007

Karjat

Date 09.04.2007

ORDER

Application is received to get permission to exchange voluntarily privately owned 1H 00R and PK 0H 52R assessment Rs. 1.55 Ps. of G No.73 of Kosegavhan, Tal. Shrigonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, G.No. 52/1/22 admeasured 1H 52R assessment Rs.1.56 Ps. of Limpangaon Tal. Shrigonda of Smt. Shakuntala Janardan Sasane & 5 Ors., Kosegavhan, Tal. Shrigonda. Tahsildar Shrigonda has investigated the said application and has asked to exchange jointly the property under Ref. No. 3 and 4 by Tahsildar Shrigonda.

Limpangaon Forest S. No. 99 of 7 acre 20 guntha is allotted permanently for Mr. Bapu Gangaram Sasane, registered under Mutation No. 2962. Son Janardan Bapu Sasane, daughters two Sakubai Sadashiv Kale and Yamunabai Hari Jagdhane and wife Indubai Bapu Sasane are registered as heirs under mutation no. 2507 on demise of Mr. Bapu Gangaram Sasane. 0H 75R of Yamunbai Hari Jagdhane and 0H 75R under order no. K/2/394/96 dated 01.06.96, 0H 75R of Janardan Bapu Sasane of G.No. 52/1, Limpangaon under Order No. K/2/416/96 dated 09.07.97 is reduced under order since exchanged between them.

Janardan Bapu Sasane, Sakubai Sadashiv Kale and Chagunabai Hari Jagdhane are registered under mutation no. 3245 for their property on demise of Smt. Indubai Bapu Sasane. Sakubai Sadashiv Kale and Chagunabai Hari Jagdhane have surrendered their share for Mr. Janardan Bapu Sasane. It is registered under no. 3279 and land for them is deleted. Son Subhas Raosaheb Sasane, Nita Raosaheb Sasane, daughters two Nita Raosaheb Sasane, Savita Raosaheb Sasane, Guardian mother Shital Raosaheb Sasane and wife Shital Raosaheb Sasane, son Nanasaheb Janardan Sasane, daughter Rohini Balasaheb Shikhale, demised, no heir and wife Shakuntala Janardan Sasane are registered as heirs under mutation no. 3935 as heirs for Raosaheb Janardan Sasane, son demised since Mr. Janardan Bapu Sasane is demised. Limpangaon S.No.99 is changed as G.No. 234 after exchange and village No. 52/1 is registered since Mundekarwadi is recorded as separate revenue village from Limpangaon. Limpangaon G.No. 52/1/23 admeasured 1H 52R assessed at Rs. 1.56 Ps. is acquired under amended condition passed as occupier class-2 property.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 273 admeasured 4H 69R and PK 1H 87R, Kosegavhan, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda registered under village Mutation No. 1573. 3H 22R and PK 1H 22R is reduced since Shrigonda Co. Op. Sugar Factory has exchanged land out of the same. S. No. 273 admeasured 1H 47R and PK 0H 59R, Kosegavhan is remained for Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory. Out of which permission is asked to exchange 1H 00R PK 0H 52R. Said land owned privately is passed as occupier class-1 .

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and such statement is submitted with Revenue Office Kashti and affidavit on stamp paper of Rs.100/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2258/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. G. No. 273 admeasured 1H 00R PK 0H 52R assessed at Rs.1.55 Ps., Kosegavhan, Tal. Shrigonda of Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory is allotted on exchange instead of G. No. /22 admeasured 1H 52R assessed at Rs. 1.56 Ps. Limpangaon, Tal. Shrigonda for Mr. Nanasaheb Janardan Sasane, Smt. Shakuntala Janardan Sasane, Subhash Raosaheb Sasane, Nita Raosaheb Sasane, Savita Raosaheb Sasane, Guardian mother Shital Raosaheb Sasane, Shital Raosaheb Sasane. To exempt remarked under amended condition under 7/12 the G.No. 52/1/23 admeasured 1H 52R assessed at Rs.1.56 Ps. Limpangaon. To remark under amended condition under 7/12 the G.No. 273 admeasured 1H 00R and PK 0H 52R assessed at Rs. 1.55 Ps., Kosegavhan, Tal. Shrigonda and not divide said property.
2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.
3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.
4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.
5. Permission could not be passed by government to sale purchase said property in future if the remark is deleted under amended condition for land of occupier class-2.

Description of property after exchange is as below:-

S. No.	Name and Address of Applicant	Property acquired presently				Property after consideration				Type of acquisition
		Name of village	G.No. S.No	Area H.R.	Assessment Rs.Ps.	Name of village	G.No. S.No	Area H.R.	Assessment Rs.Ps.	
1	Mr. Nanasaheb Janardan Sasane, Smt. Shakuntala Janardan Sasane, Subhash Raosaheb	Limpangaon	52/1/23	1.52	1.56	Kosegavhan	273 P	1.00 0.52 PK	1.55	Class 2

	Sasane, Nita Raosaheb Sasane, Savita Raosaheb Sasane, Guardian mother Shital Raosaheb Sasane, Shital Raosaheb Sasane, R/a. Kosegavhan Tal. Shrigonda									
2	Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory	Kos egav han	273 P	1.00 0.52 PK	1.55	Limpan gaon	52/1/ 23	1.52	1.56	Class 2

To record as above.

(D.P.Aarane)

Sub Divisional Officer,
Karjat Sub Division Karjat
Dist. Ahmednagar

To,

Mr. Nanasaheb Janardan Sasane, Smt. Shakuntala Janardan Sasane, Subhash Raosaheb Sasane, Nita Raosaheb Sasane, Savita Raosaheb Sasane, Guardian mother Shital Raosaheb Sasane, Shital Raosaheb Sasane, R/a. Kosegavhan Tal. Shrigonda, Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory.

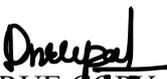
Copy to- Tahsildar Shrigonda – for further action.

Copy to – Sub Registrar Shrigonda- for further action.

Copy to- Labour Talathi Limpangaon/Kosegavhan Tal. Shrigonda

2/- To submit revised amended 7/12 and mutation on recording under village the said consideration deed.

Sub Divisional Officer
Karjat Sub Division Karjat


-TRUE COPY-

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत यांचेसमोरील कामकाज
(संदिप कोकडे)

विषय - नवीन शर्तीने धारण केलेली जमीन व खाजगी मालकीची जमीन
आपसात अदलाबदल करणेस परवानगीबाबत ...

- वाचले १- महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे खंड २ पुस्तिकेतील परिच्छेद ८२
२. मा. जिल्हाधिकारी अ.नगर यांचेकडील क्र. मह/कार्या ३ब/२२५८/१४४, दि. १०/१/१४.
३. तहसिलदार श्रीगोंदा यांचेकडील क्र. कावि/जमिन-२/३५७/२०१३, दि. १५.५.२०१३
४. तहसिलदार जामखंड यांचे कडील पत्र क्र. कावि/जमीन/१५८/२०१३, दि. २८.५.२०१३
५. श्री आबासाहेब ब्युराव जंगले कार्यकारी संचालक दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा
व श्री. सुखदेव कोंडीबा जगताप व इ. २ रा. श्रीगोंदा फॅक्टरी ता. श्रीगोंदा यांचा अर्ज दि. ४.३.२०१३

क्रमांक कावि/जमिन/२५७९/२०१३

-: आदेश :-

कर्जत दिनांक १२/२०१३

20.6.2013

श्री. सुखदेव कोंडीबा जगताप, श्री. गंगाराम कोंडीबा जगताप, व श्री. तुकाराम कोंडीबा जगताप यांची मोजे लिपणगाव, ता. श्रीगोंदा येथील जमीन ग.क्र. ५२/१/२४ क्षेत्र ३ हे ०२ आर ही नवीन शर्तीची भोगवटदार क्र.२ ची जमीन आहे. व श्री. आबासाहेब बाबुराव जंगले, कार्यकारी संचालक, दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा, ता. श्रीगोंदा यांची मोजे शिऊर ता. जामखंड येथील ग.नं. ३६/१ क्षेत्र १ हे. ०९ आर पै पो. ख. ०.३१ आर एकुण हे २.४० आर आकार रू. २.९० पै व ग.नं ६० पै हे. १.७२ आर पो. ख. ०.२९ आर एकुण हे २.०१ आर ही खाजगी मालकीची भोगवटदार नं. १ ची जमीन आपसात अदलाबदल करणेबाबत इकडेस अर्ज प्राप्त झाला आहे. अदलाबदल करावयाचे जमीनीचा तपशिल खालीलप्रमाणे आहे.

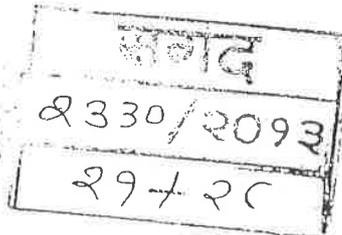
अ.नं.	नाव व पत्ता	गावाचे नांव	ग.नं.	क्षेत्र हेक्टर आर पो. ख. ०.३१	आकार रू.पैसे	धारणा प्रकार
१	श्री. आबासाहेब बाबुराव जंगले, कार्यकारी संचालक, दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा, ता. श्रीगोंदा	शिऊर, ता. जामखंड	३६/१ पै	०.५०	२.९०	वर्ग १
			६० पै	१.७२	३.६१	
२	श्री. सुखदेव कोंडीबा जगताप, श्री. गंगाराम कोंडीबा जगताप, व श्री. तुकाराम कोंडीबा जगताप रा. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा	लिपणगाव ता. श्रीगोंदा	५२/१/२४	२.८२	३.१२	वर्ग २

श्री. सुखदेव कोंडीबा जगताप, श्री. गंगाराम कोंडीबा जगताप, व श्री. तुकाराम कोंडीबा जगताप हे रा. श्रीगोंदा फॅक्टरी ता. श्रीगोंदा येथील रहिवासी आहेत त्यामुळे त्यांचे मालकीची मोजे लिपणगाव, ता. श्रीगोंदा येथील भोगवटदार वर्ग २ ची जमीन ग. नं. ५२/१/२४ क्षेत्र हे. ३.०२ आर आकार रू. ३.१२ पै. मेहनत मशागत करणेस व वहितीस गैरसोयीची असलेने त्यांनी सदर जमिनी पैकी हे २.८२ आर जमीन श्री. आबासाहेब बाबुराव जंगले, कार्यकारी संचालक, दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा, ता. श्रीगोंदा यांना देऊन त्याबदल्यात त्यांचे मालकीची मोजे शिऊर ता. जामखंड येथील ग. नं. ३६/१ पै हे ०.५० पो. ख. ०.३१ व ग.नं ६० पै हे १.७२ आर पो. ख. ०.२९ आर आकार रू. ३.६१ पै. ही जमिन मेहनत मशागत करणेस व वहितीस सोयीस्कर असलेने बादलून मिळणे बाबत विनंती केली आहे. श्री. आबासाहेब बाबुराव जंगले, कार्यकारी संचालक, दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा, ता. श्रीगोंदा यांनी त्यांचे मालकीची मोजे शिऊर ता. जामखंड येथील ग.नं. ३६/१ पै हे १.०९ आर पो. ख. ०.३१ आर व ग.नं ६० क्षेत्र हे १.७२ आर पो. ख. ०.२९ आर जमिन मेहनत मशागत करणेस गैरसोयीची असलेने सदर जमिनी पैकी ग.नं. ३६/१ पै हे ०.५० आर पो. ख. ०.३१ आर व ग.नं ६० क्षेत्र हे १.७२ आर पो. ख. ०.२९ आर श्री. सुखदेव कोंडीबा जगताप, श्री. गंगाराम कोंडीबा जगताप, व श्री. तुकाराम कोंडीबा जगताप यांना देऊन त्याबदल्यात त्यांची मोजे लिपणगाव ता. श्रीगोंदा येथील ग.नं. ५२/१/२४ पै क्षेत्र हे. ३.०२ आर पैकी हे २.८२ आर जमिन बदलून मिळणेबाबत विनंती केली आहे.

भोगवटदार वर्ग १ व २ यांनी त्यांच्या जमीनी आपसात अदलाबदल करणेस परवानगी मिळणेबाबत अर्ज केला आहे. तसेच त्यांनी प्रत्येकांनी रू. १००/- चे स्टॅम्पवर प्रतिसापत्र करून दिले आहे व तसा जबाब दिला आहे. प्रस्तुत प्रकरणी तहसिलदार श्रीगोंदा व तहसिलदार जामखंड यांनी सविस्तर चौकशी करून सदरची जमिन अदलाबदल करून देणेस हरकत नसलेबाबत अहवालात नमूद केले आहे.

महाराष्ट्र जमिन महसूल अधिनियम १९६६ चा खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतुदीनुसार व मा. जिल्हाधिकारी अहमदनगर यांचेकडील क्र. मह/कार्या ३ब/२२५८/१९९४ दिनांक १०/०१/१९९४ अन्वये मला प्राप्त झालेल्या अधिकाऱ्याचा अपर करून मी उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमिनीची आपसात अदलाबदल करणेस खालील अटी शर्तीवर परवानगी देत आहे :-

- श्री. सुखदेव कोंडीबा जगताप, श्री. गंगाराम कोंडीबा जगताप, व श्री. तुकाराम कोंडीबा जगताप, रा. श्रीगोंदा फॅक्टरी ता. श्रीगोंदा, जि. अहमदनगर यांची मोजे लिपणगाव, ता. श्रीगोंदा येथील जमिन गट क्र. ५२/१/२४ क्षेत्र हे ३.०२ आर पैकी क्षेत्र हे २.८२ आर ही जमिन





जिल्हा
२९३०/२०१३
२२ + २८

श्री आबासाहेब बाबुराव जंगले, कार्यकारी संचालक, दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा, ता. श्रीगोंदा यांना अदलाबदलून देणेत येत आहे. तसेच श्री. आबासाहेब बाबुराव जंगले, कार्यकारी संचालक, दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा यांची मौजे शिऊर ता. जामखेड, जि. अ.नगर येथील भोगवट्यावर नं. १ ची जमिन ग.क्र. ३६/१ पै. हे. १.०९ आर. पो. ख पैकी क्षेत्र-०.५० आर. पो. ख. ०.३१ आर. ग. नं. ६४ पै. क्षेत्र १.७२ आर. पो. ख. ०.२९ आर. ही जमिन अदलाबदलून श्री. सुखदेव जंगताप, श्री. गंगाराम कोंडीबा जंगताप, व श्री. तुकाराम कोंडीबा जंगताप, रा. श्रीगोंदा फॅक्टरी ता. श्रीगोंदा, यांना देणेत येत आहे.

श्री आबासाहेब बाबुराव जंगले, कार्यकारी संचालक, दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा, यांचे मौजे जामखेड येथील जमिन. ग. नं. ३६/१ पै क्षेत्र हे ०.५० आर. पो. ख. ०.३१ आर. व ग. नं. ६० पै. क्षेत्र १.७२ पो. ख. ०.२९ आर. या नवीन शर्तीने असा शेर घेणेत यावा. तसेच मौजे लिपणगाव ता. श्रीगोंदा येथील जमिन ग.क्र. ५२/१/२४ पै. क्षेत्र हे ३.० २.८२ आर. या जमिनीवरील नवीन शर्तीने शेर कमी करणेत यावा. या क्षेत्राचे विभाजन करू नये.

- सदरच्या जमिनीवर काही शासकिय अथवा इतर हक्कात कर्ज असल्यास व ७/१२ वर नोंदलेले न नोंदलेले कर्ज भरणेस अर्जदार जबाबदार राहतील त्याशिवाय दुय्यम निबंधक यांचेसमोर ब्यबहार होणार नाही.
- प्रस्तुत मोबदलापत्र हे जमिनीची दुय्यम निबंधक श्रीगोंदा / जामखेड यांचेसमोर स्टॅम्प ड्युटी भरून रजिस्टर करून खरेदी विक्री करूनच ग्राह्य घेतले जाईल. त्याशिवाय दफ्तरी अंमल घेवू नये.
- अदलाबदलीनंतर जमिनीचा वापर फक्त शेतीसाठीच करावा अशी नोंद इतर हक्कात लाल शाईने भोगवट्यादार वर्ग १ चे जमिनीवर घेणेत यावी.
- माळदोक पक्षी अभयारण्याचे संदर्भात शासनाकडून निर्गमित होणारे शासन निर्णयातील अथवा इतर कोणत्याही शासकिय विभाग किंवा कार्यालयाकडून निर्गमित होणारे आदेशातील अटी बंधनकारक राहतील.

अदलाबदलीनंतर जमिनीचा तपशील खालीलप्रमाणे आहे.

अ. क्र.	अर्जदार यांचे नांव व पत्ता	सध्या धारण केलेली जमीन				मोबदल्यानंतर जमीन			
		गावचे नांव	ग.क्र.	क्षेत्र हे.आर	आकार रु. पै.	गावचे नांव	ग.क्र.	क्षेत्र हे.आर	उ.रु
१	श्री. आबासाहेब बाबुराव जंगले, कार्यकारी संचालक, दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा, ता. श्रीगोंदा	शिऊर ता. जामखेड	३६/१ पै	०.५० पो. ख. ०.३१	२.९०	लिपणगाव ता. श्रीगोंदा	५२/१/२४	२.८२	३
			६० पै	१.७२ पो. ख. ०.२९	३.६१				
२	श्री. सुखदेव कोंडीबा जंगताप, श्री. गंगाराम कोंडीबा जंगताप, व श्री. तुकाराम कोंडीबा जंगताप रा. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा	लिपणगाव ता. श्रीगोंदा	५२/१/२४	२.८२	३.९४	शिऊर ता. जामखेड	३६/१ पै	०.५० पो. ख. ०.३१	
			६० पै	१.७२ पो. ख. ०.२९					

वरील प्रमाणे दफ्तरी अंमल घेवून दुरुस्त ७/१२ व फेरफारसह इकडेस सादर करावे.



संदिप कोकडे

(संदिप कोकडे)

उपविभागीय अधि

कर्जत उपविभाग व

प्रति:- श्री. सुखदेव कोंडीबा जंगताप, श्री. गंगाराम कोंडीबा जंगताप, व श्री. तुकाराम कोंडीबा जंगताप रा. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा

श्री. आबासाहेब बाबुराव जंगले, कार्यकारी संचालक, दि. श्रीगोंदा सहकारी साखर कारखाना, श्रीगोंदा, ता. श्रीगोंदा यांना

प्रत :- तहसिलदार श्रीगोंदा / जामखेड यांचेकडेस पुढील कार्यवाहीसाठी

प्रत :- दुय्यम निबंधक श्रीगोंदा / जामखेड यांचेकडेस माहिती व पुढील कार्यवाहीसाठी

प्रत :- का.त लिपणगाव ता. श्रीगोंदा / शिऊर ता. जामखेड यांना

२/- सदर मोबदला पत्राचा गांव दफ्तरी अंमल घेवून दुरुस्त ७/१२ व फेरफारसह इकडेस सादर करावे.

उपविभागीय अधि

कर्जत उपविभाग

TRUE COPY

SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT

Sub: To pass permission to exchange voluntarily the property acquired under amended

Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966

2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.

3. Letter No. KV/Land-2/357/2013, dated 15.05.2013

4. Letter No. KV/Land/158/2013 dated 28.05.2013 of Tahsildar Jamkhand

5. Application dated 04.03.2013 of Mr. Aabasaheb Baburao Jangale, Executive Director, Shrigonda Co. Op. Sugar Factory and Mr. Sukhdev Kondiba Jagtap and 2 Ors. Shrigonda Factory Shrigaonda.

No. K/2/576/2013

Karjat

Date 20.06.2013

ORDER

Property is there for occupier no.2 under amended commission at G.No. 52/1/24 admeasured 3H 02R at Limpangaon Tal. Shrigonda for Mr. Sukhdev Kondiba Jagtap, Mr. Gangaram Kondiba Jagtap, Mr. Tukaram Kondiba Jagtap R/a. Shrigonda Factory, Tal. Shrigonda. Application is received to get permission to exchange voluntarily privately owned by occupier no.1, G.No. 36/1 admeasured 1H 09RP and PK 0H 31R total H2 40R assessment Rs. 2.90 and G.No. 60PH 1.72RPK 0.29R total H2.01R, Shiur, Tal. Jamkhed of Mr. Aabasaheb Baburao Jangle, Executive Director, Shrigonda Co.Op. Sugar Factory, Shrigonda, Tal. Shrigonda. Detail of property to exchange is as below:

S. No.	Name and Address	Name of village	G.No.	Area Hector	Assessment Rs. Ps.	Type of acqustion
1	Mr. Aabasaheb Baburao Jangle, Executive Director, Shrigonda Co.Op. Sugar Factory, Shrigonda, Tal. Shrigonda	Shiur, Tal. Jamkhed	36/1P	0.50 PK 0.31	2.90	Class 1
2	Mr. Sukhdev Kondiba Jagtap, Mr. Gangaram					

Kondiba Jagtap, Mr. Tukaram Kondiba Jagtap R/a. Shrigonda Factory, Tal. Shrigonda					
--	--	--	--	--	--

Mr. Sukhdev Kondiba Jagtap, Mr. Gangaram Kondiba Jagtap, Mr. Tukaram Kondiba Jagtap R/a. Shrigonda Factory, Tal. Shrigonda. Hence they have allotted their own property Limpangaon Tal. Shrigonda of occupier class-2 of G.No. 52/1/24 admeasured 3H 02R assessed at Rs.3.12 Ps. since it is being in convenient for cultivation and acquisition, they have allotted 2H 82R out of the said property for Mr. Aabasaheb Baburao Jangle, Executive Director, Shrigonda Co.Op. Sugar Factory, Shrigonda, Tal. Shrigonda. And has requested to get exchanged G.No. 36/1 PH 0.50 PK 0.31, Shiur Tal. Jamkhed and G.No. 60P H1.72R PK 0.29R assessed at Rs. 3.61 Ps. owned by them in its lieu since being convenient for cultivation and occupation. They have requested to get exchanged there Limpangaon Tal. Shrigonda G.No. 52/1/24 P admeasured H3.02R PH 2.82R instead of same on allotting G.No. 36/1 PH 0.50R PK 0.31R and G.No.60 admeasured H1.72R PK 0.29R Mr. Sukhdev Kondiba Jagtap, Mr. Gangaram Kondiba Jagtap, Mr. Tukaram Kondiba Jagtap R/a. Shrigonda Factory, Tal. Shrigonda. Since being inconvenient for cultivation.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and such statement is submitted with Revenue Office Kashti and affidavit on stamp paper of Rs.100/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2258/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. G. No. 52/1/24 admeasured 3H 02R PH 2.82R Limpangaon, Tal. Shrigonda of Mr. Sukhdev Kondiba Jagtap, Mr. Gangaram Kondiba Jagtap, Mr. Tukaram Kondiba Jagtap R/a. Shrigonda Factory, Tal. Shrigonda Dist. Ahmednagar is allotted on exchange instead of Mr. Aabasaheb Baburao Jangle, Executive Director, Shrigonda Co.Op. Sugar Factory,

1	Mr. Aabasaheb Baburao Jangle, Executive Director, Shrigonda Co.Op. Sugar Factory, Shrigonda, Tal. Shrigonda	Shiur Tal. Jamkhed	36/1 P	0.50 PK 0.31	2.90	Limpan gaon Tal. Shri goanda	52/1/24	2.82		
2	Mr. Sukhdev Kondiba Jagtap, Mr. Gangaram Kondiba Jagtap, Mr. Tukaram Kondiba Jagtap R/a. Shrigonda Factory, Tal. Shrigonda.	Limp angaon Tal. Shrigonda	52/1/24	2.82	3.94	Shiur Tal. Jamkhed	36/1 P	0.50 PK 0.31		
									60P	1.72 P K 0.29

To record as above.

(Sandip Kokade)
Sub Divisional Officer,
Karjat Sub Division Karjat
Dist. Ahmednagar

To,

Mr. Sukhdev Kondiba Jagtap, Mr. Gangaram Kondiba Jagtap, Mr. Tukaram Kondiba Jagtap R/a. Shrigonda Factory, Tal. Shrigonda., Mr. Aabasaheb Baburao Jangle, Executive Director, Shrigonda Co.Op. Sugar Factory, Shrigonda, Tal. Shrigonda

Copy to- Tahsildar Shrigonda/Jamkhed – for further action.

Copy to – Sub Registrar Shrigonda/Jamkhed- for further action.

Copy to- Labour Talathi Shrigonda/Shiur Tal. Jamkhed

2/- To submit revised amended 7/12 and mutation on recording under village the said consideration deed.

Sub Divisional Officer
Karjat Sub Division Karjat


-TRUE COPY-

५२१/३६

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत यांचेसंदर्भातील कामकाज

विषय - नवीन शर्तीने धारण केलेली जमीन व खाजगी मालकीची जमीन आपसात अदलाबदल करणारे परवानगी देणेबाबत श्री. रोहीदास दगडू सोनवणे व इतर रा.कांसोसंगवण ता. श्रीगोंदा व श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी रा.लिपणगांव तालुका श्रीगोंदा

वाचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ प्रत्येकीकरील परिच्छेद ८२
२ मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र.मह.कार्या.३ व/२५८/९४ दिनांक १०/०१/१९९४.

क्र.कावि/२/४६४/२००४

आदेश

कर्जत दिनांक १/६/२००४

श्री. रोहीदास दगडू सोनवणे व इतर रा.कांसोसंगवण ता.श्रीगोंदा यांची लिपणगांव ता.श्रीगोंदा कर्जत ५२/१ पैकी क्षेत्र २ हे ४२ आर आकार २ रु ३१ पैसे ही नवीन शर्तीने धारण केलेली जमीन व श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता श्रीगोंदा सहकारी साखर कारखान्याची रा.लिपणगांव ता. श्रीगोंदा यांचा कांसोसंगवण तालुका श्रीगोंदा येथील ग. नं. २७३ पैकी क्षेत्र ० हे ७० आर व पो.ख. ० हे २८ आकार १ रु १० पैसे खाजगी मालकीची जमीन स्वखुपीने अदलाबदल करणारा परवानगी मिळवण्याबाबत अर्ज प्राप्त झाला आहे.

श्री. दगडू बुवाजी सोनवणे यांना सोबत लिपणगांव स.नं. ९९ अ पैकी (नवीन गट नं. २२/१) ६ एकर (२ हे ४२ आर) जमीन फॉरेस्ट वाटपात कायम स्वरूपाची मिळालेली असून गावाचे फे.नं. २१६२ नॉद झालेले आहे. श्री. दगडू बुवाजी सोनवणे व इतर झालेनंतर मुले २ रोहीदास दगडू सोनवणे व इतर मुलांना एकनाथ दगडू सोनवणे यांचे व इतर श्री. राजू एकनाथ सोनवणे श्री. महेश एकनाथ सोनवणे श्रीमती.मिनाक्षी एकनाथ सोनवणे श्रीमती. कोशलया एकनाथ सोनवणे यांचे नावे फे.नं. २६५२ नं.कळेंदर सदरी दाखल झालेले आहेत. लिपणगांव स.नं. ९९ चा एकत्रीकरणानंतर ग.नं. २३४ झालेला आहे. व लिपणगांव गावातून मुहंकरवाडी स्वतंत्र महसूली गाव झालेला आहे. सदर जमीन भागवटादार वर्ग १ चा आहे.

श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता रा.लिपणगांव ता.श्रीगोंदा श्रीगोंदा सह.साखर कारखान्याची कांसोसंगवण ता. श्रीगोंदा येथील ग.नं. २७३ पैकी ० हे ७० आर व पो.ख. ० हे २८ आर आकार १ रु १० पैसे ही जमीन श्रीगोंदा सहकारी साखर कारखान्याच्या वरिदी येतलेली असून श्रीगोंदा सहकारी साखर कारखान्याचे खाजगी मालकीची असून गावाचे फे.नं. १५७३ नं. नॉद झालेला आहे.

उपरोक्त वर्ग १ वर्ग २ च्या जमीन मालकीचा जमीनी अधिकारीसाठी जोर्नीकार नसून त्यांनी आपसात स्वखुपीने अदलाबदल करणारा अर्ज दिलेला आहे, व त्यास जबाब दिलेला आहे, व स.नं. २०/१२ च्या स्टॅम्पद्वारे नॉदकरीत करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ प्रत्येकीकरील परिच्छेद ८२ प्रमाणित तरतुदीनुसार व मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र.मह.कार्या.३ व/२५८/१९९४ दि. १०/०१/१९९४ दिनांक प्राप्त झालेल्या अधिकाराचा वापर करून ही उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेली जमीनीची आपसात स्वखुपीने अदलाबदल करणारे खालील अटी व शर्तीवर परवानगी देत आहे.

१ श्री.रोहीदास दगडू सोनवणे, राजू एकनाथ सोनवणे, महेश एकनाथ सोनवणे, श्रीमती मिनाक्षी एकनाथ सोनवणे, कोशलया एकनाथ सोनवणे यांना त्यांचे लिपणगांव ता.श्रीगोंदा येथील ग. नं. ५२/१ पैकी क्षेत्र २ हे ४२ आर आकार २ रु ३१ पैसे या जमीनीची व श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सह.साखर कारखाना करिता श्रीगोंदा सहकारी साखर कारखान्याची खाजगी मालकीची कांसोसंगवण ता. श्रीगोंदा येथील ग. नं. २७३ पैकी क्षेत्र ० हे ७० आर व पो.ख. ० हे २८ आर आकार १ रु १० पैसे ही जमीन बदलून देणेत येत आहे. सोबत लिपणगांव ग. नं. ५२/१ पैकी क्षेत्र २ हे ४२ आर आकार २ रु ३१ पैसे या जमीनीचे ७/१२ वरील नवीन शर्ती देण्या करणेत घेता. सोबत कांसोसंगवण ता. श्रीगोंदा या. नं. २७३ पैकी क्षेत्र ० हे ७० आर व पो. ख. ० हे २८ आर आकार १ रु १० पैसे या जमीनीचे ७/१२ वर नवीन शर्ती देण्याबाबत या क्षेत्राचे विभाजन करू नये.

२ सदरच्या जमीनीवर काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ वर नोंदलेले नसल्यास त्यास व्यवहार करणारे जबाबदार राहतील.

३ प्रस्तुत भोवदलापत्र हे जमीनीची खरेदी विक्री करूनच याहय धरले जाईल. दुय्यम निबंधक श्रीगोंदा यांचेकडे रितसर स्टॅम्पद्वारे भरून रजिस्टर करून घ्यावे. त्याशिवाय दुपरी अंमल घेवू नये.

४ अदलाबदलीनंतर जमीनीचा वापर फक्त शर्तीसाठीच करावा अशा नॉद इतर हक्कात लाल शाईने भागवटादार वर्ग १ चे जमीनीवर घेणेत यावी.

स व व
२९८/२००४
७-१२



ANNEXURE R-10**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property Mr. Rohidas Dagadu Sonawane & Ors., Kosegavhan, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/464/2004

Karjat

Date 01.06.2004

ORDER

Application is received to get permission to exchange voluntarily privately owned 0H 7R and PK 0H 28R assessment Rs. 1.10 Ps. of S No.273 of Kosegavhan, Tal. Shrigonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, G.No. 52/1 admeasured 2H 42R assessment Rs.2.31 Ps. of Kosegavhan Tal. Shrigonda of Mr.Rohidas Dagadu Sonawane & Ors., Kosegavhan, Tal. Shrigonda. Tahsildar Shrigonda has investigated the said application and has asked to exchange jointly the property Tahsildar Shrigonda.

Limpangaon Forest S. No. 99 A of 6 acre (New G.No. 52/1) is allotted permanently for Mr. Dagadu Buvaji Sonawane, registered under Mutation No. 2962. Two Son Rohidas Dagadu Sonawane, and late Mr. Eknath Dagadu Sonawane through his heirs Mr. Raju Eknath Sonawane, Mr. Mahesh Eknath Sonawane, Smt. Minakshi Eknath Sonawane, Smt. Kaushalya Eknath are registered as heirs under mutation no. 3652. Limpangaon S.No.99 is changed as G.No. 234 after exchange and village No. 52/1 is registered since Mundekarwadi is recorded as separate revenue village from Limpangaon. Said property is for occupier.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 273 admeasured 0H 70R and PK 0H 28R assessed at

Rs.1.10Ps., Kosegavhan, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda registered under village Mutation No. 1573.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and such statement is submitted with Revenue Office Kashti and affidavit on stamp paper of Rs.20/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2258/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. Application is received to get permission to exchange voluntarily privately owned 0H 7R and PK 0H 28R assessment Rs. 1.10 Ps. of S No.273 of Kosegavhan, Tal. Shrigonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, G.No. 52/1 admeasured 2H 42R assessment Rs.2.31 Ps. of Kosegavhan Tal. Shrigonda of Mr.Rohidas Dagadu Sonawane, Raju Eknath Sonawane, Mr. Mahesh Eknath Sonawane, Smt. Minakshi Eknath Sonawane, Smt. Kaushalya Eknath, Kosegavhan, Tal. Shrigonda. Tahsildar Shrigonda has investigated the said application and has asked to exchange jointly the property Tahsildar Shrigonda and not divide said property.

2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.

3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.

4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.

5. Permission could not be passed by government to sale purchase said property in future if the remark is deleted under amended condition for land of occupier class-2.

Description of property after exchange is as below:-

S. No.	Name and Address of Applicant	Property acquired presently				Property after consideration				Type of acquisition
		Name of village	G.No. S.No	Area H.R.	Assessment Rs.Ps.	Name of village	G.N o. S.No	Area H.R.	Assessment Rs.Ps.	
1	Mr.Rohidas Dagadu Sonawane, Raju Eknath Sonawane, Mr. Mahesh Eknath Sonawane, Smt. Minakshi Eknath Sonawane, Smt. Kaushalya Eknath, Kosegavhan, Tal. Shrigonda. Tahsildar Shrigonda	Lingangaon	52/1	2.42	2.31	Kosegavhan	273 P	0.70 0.10 PK	0.10	Class 2
2	Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory	Kosegavhan	273 P	0.70 0.28 PK	1.10	Limpangaon	52/1	2.4	2.31	Class 1

To record as above.

(S.S.Palande)

Sub Divisional Officer,
Karjat Sub Division Karjat
Dist. Ahmednagar

To,

419D

Mr.Rohidas Dagadu Sonawane, Raju Eknath Sonawane, Mr. Mahesh Eknath Sonawane,
Smt. Minakshi Eknath Sonawane, Smt. Kaushalya Eknath, Kosegavhan, Tal. Shrigonda.
Tahsildar Shrigonda, Dist. Ahmednagar., Mr. Vinayak Sahebrao Bhoite, Executive
Direction, Shrigonda Co. Op. Sugar Factory

Copy to- Tahsildar Shrigonda – for further action.

Copy to – Sub Registrar Shrigonda- for further action.

Copy to- Labour Talathi Limpangaon Tal. Shrigonda/Kosegavhan Tal. Shrigonda

2/- To submit revised amended 7/12 and mutation on recording under village the
said consideration deed.

Sub Divisional Officer
Karjat Sub Division Karjat


-TRUE COPY-

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत वांचेसमोरील कामकाज

विषय - नवीन शर्तीने धारण केलेली जमीन व खाजगी मालकीची जमीन आपसात अदलाबदल करणेस परवानगी देणेबाबत श्रीमती. चांगुणाबाई मारुती वीर रा.वडघुल ता. श्रीगोंदा व श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी रा.लिपणगांव तालुका श्रीगोंदा

वाचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ २ मा.जिल्हाधिकारी अहमदनगर वांचेकडील क्र मह/कार्या ३ २४४४ दिनांक १०/०१/१९९४.

क्र काचि/२/१६४/२००३

कर्जत दिनांक २२/१२/२००३

आदेश

श्रीमती. चांगुणाबाई मारुती वीर रा.वडघुल ता.श्रीगोंदा यांची लिपणगांव ता.श्रीगोंदा ग.नं.५२/१ पैकी क्षेत्र २ हे ४२ आर आकार २ रू ३१ पैसे ही नवीन शर्तीने धारण केलेली जमीन व श्री विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता रा.लिपणगांव ता. श्रीगोंदा यांची वडघुल तालुका श्रीगोंदा येथील ग. नं.५७ पैकी क्षेत्र ० हे ७० आर आकार ० रू ४४ पैसे खाजगी मालकीची जमीन स्वखर्चाने अदलाबदल करणेत परवानगी मिळणेबाबतचा अर्ज प्राप्त झालेला आहे.

श्रीमती. चांगुणाबाई मारुती वीर यांना मोजे लिपणगांव सं.न. ९९ अ नवीन गट नं ५२/१ पैकी ६ एकर (२ हे ४२ आर) जमीन फॉरसेट वाटपात कायम स्वरूपा मिळालेली असून गावी फे.नं २९६२ ने नोंद झालेली आहे. लिपणगांव सं न ९९ चा एकत्रीकरणाने ग.नं २३४ झालेला आहे. व लिपणगांव गावातून मुळेकरवाडी स्वतंत्र महसूला गट झालेले ग. नं ५२/१ झालेला आहे. सदर जमीन भोगवटादार वर्ग २ ची आहे.

श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी रा.लिपणगांव ता.श्रीगोंदा यांची वडघुल ता. श्रीगोंदा येथील ग.नं ५७ पैकी ० हे ७० आर आकार ० रू ४४ पैसे ही जमीन खाजगी मालकीची असून गावी फे.नं १०४१ ने नोंद झालेली आहे.

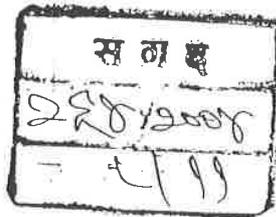
उपरोक्त वर्ग १ वर्ग २ च्या जमीन मालकीना जमीनी बहिष्वाटीसाठी सोयीस्कर नसल्यामुळे त्यांनी आपसात स्वखर्चाने अदलाबदल करणेसाठी अर्ज दिलेला आहे, व तसा जबाब दिलेला आहे, व रू. २०/- चे स्टॅम्पपत्र अॅफेडेक्रीट करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतुदीनुसार व मा.जिल्हाधिकारी अहमदनगर वांचेकडील क्र मह कार्या ३ व २५५८/१९९४ दि. १०/०१/१९९४ अन्वये प्राप्त झालेल्या अधिनियमा वापर करून मी उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वखर्चाने अदलाबदल करणेस खालील अटी व शर्तीवर परवानगी देत आहे.

१ श्रीमती चांगुणाबाई मारुती वीर यांना त्यांचे लिपणगांव ता.श्रीगोंदा येथील ग. नं. ५२/१ पैकी क्षेत्र २ हे ४२ आर आकार २ रू ३१ पैसे या जमीनऐवजी श्री विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता यांची वडघुल ता. श्रीगोंदा येथील ग. नं.५७ पैकी क्षेत्र ० हे ७० आर आकार ० रू ४४ पैसे ही जमीन बदलून देणेत येत आहे. मोजे लिपणगांव ग. नं ५२/१ पैकी क्षेत्र २ हे ४२ आर आकार २ रू ३१ पैसे या जमीनीचे ७/१२ वरील नवीन शर्ती शंरा करणेत यावा. मोजे वडघुल ता. श्रीगोंदा ग. नं. ५७ पैकी क्षेत्र ० हे ७० आर आकार ० रू ४४ पैसे या जमीनीचे ७/१२ वर नवीन शर्ती शंरा घेणेत यावा व या शर्तीवर विभाजन करू नये.

२ सदरच्या जमीनीवर काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ वर नोंदलेले नसल्यास त्यास व्यवहार करणारे जबाबदार राहतील.

३ प्रस्तुत मोवदलापत्र हे जमीनीची खरेदी विक्री करूनच ग्राह्य धरले जाईल. दुय्यम निबंधक श्रीगोंदा यांचेकडे रितसर टॅम्पड्युटी भरून रजिस्टर करून घ्यावे. त्याशिवाय दफ्तरी अंमल घेवू नये.

४ अदलाबदलानंतर जमीनीचा वापर फक्त शेतीसाठीच करावा अशी नोंद इतर कोणत्याही तालुका शासन भागवटादार वर्ग २ चे जमीनीवर घेणेत यावी.



- पान क्र २ -

५. भोगवटादार वर्ग २ चं जमीनीवरील नवीन शत शेंग जरी करण केला तरी अन्तर्गत वर्गानेच भोगवटा करणी असताना परवानगेशिवाय करता येणार नाही.

६. सदर आदेशाची मुदत आदेश मिळालेपासून एक महिना राहिल.

७. लिपणगांव ग.नं ५२/१ पैकी २.४२ हे क्षेत्राचे ७/१२ वर वि.का.से.सो. इकरार पत्र नोंद आहे.सांख्यटी कर्ज अन्तर्गत ते भरला-तत्पुढे अदलाबदल व्यवहार नोंदवावा.

अदलाबदलीनंतर जमीनीचा तपशिल खालीलप्रमाणे आहे.

अ.नं	अर्जदार नाव व पत्ता	सध्या धारण केलेली जमीन				मोबदल्यानंतर जमीन				धारणा प्रकार
		गावचे नांव	ग. नं	क्षेत्र हे. आर	आकार रू पेसे	गावचे नांव	ग. नं	क्षेत्र हे. आर	आकार रू पेसे	
१	श्री. चांगुणबाई मारुती वीर रा.वडघुल ता. श्रीगोंदा	लिपणगांव	५२/१	२.४२	२.३१	वडघुल	५७ पैकी	०.७०	०.४४	वर्ग २
२	श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता ग.लिपणगांव ता. श्रीगोंदा	वडघुल	५७ पैकी	०.७०	०.४४	लिपणगांव	५२/१	२.४२	२.३१	वर्ग २

वरीलप्रमाणे दफ्तरी अंमल घ्यावा.



(एम. बी. शिंदे)
उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जिल्हा अहमदनगर

प्रति,

श्री. चांगुणबाई मारुती वीर

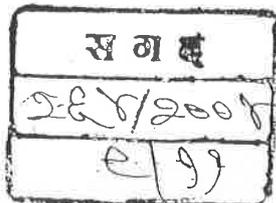
रा. वडघुल तालुका श्रीगोंदा जि. अहमदनगर

श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता
रा. लिपणगांव तालुका श्रीगोंदा जि. अहमदनगर

प्रत- तहसिलदार श्रीगोंदा यांचेकडेस पुढील कार्यवाहीसाठी रवाना.

प्रत - कामगार,तलाठी लिपणगांव - तालुका श्रीगोंदा/ फा.तलाठी श्रीगोंदा ता. श्रीगोंदा

२/- प्रस्तुत आदेशाची दफ्तरी अंमलवजावणी केलेनंतर दुरुस्त ७/१२ व ८ अ सादर करावंत.



उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जिल्हा अहमदनगर



Original
TRUE COPY

ANNEXURE R-11

SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property Smt. Changunabai Maruti Vir, Vadghul, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/1645/2003

Karjat

Date 22.12.2003.

ORDER

Application is received to get permission to exchange voluntarily privately owned g. no. 57 admeasured 0 h 70 r asessed at assessment Rs. 0.44 Ps. of S No.273 of Vadghul, Tal. Shrigonda of Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda, Executive Director, Mr. Vinayak Sahebrao Bhoite and property acquired under amended condition at Limpangaon, Tal. Shrigonda, G.No. 52/1 admeasured 2H 42R assessment Rs.2.31 Ps. of Limpangaon, Tal. Shrigonda of Smt. Changunabai Maruti Vir, Vadghul, Tal. Shrigonda.

Limpangaon Forest S. No. 99 A of 6 acre (New G.No. 52/1) 2 h 42 r is allotted permanently for Smt. Changunabai Maruti Vir, registered under Mutation No. 2962. Limpangaon S.No.99 is changed as G.No. 234 after exchange and village No. 52/1 is registered since Mundekarwadi is recorded as separate revenue village from Limpangaon. Said property is for occupier clas-2.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory, Shrigonda factory, Limpangaon, tal. Shrigonad owned privately G. No. 57 admeasured 0 H 70 R assessed at Rs. 0.44 Ps., Vadghul, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda registered under village Mutation No. 1041.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and such statement is submitted with Revenue Office and affidavit on stamp paper of Rs.20/-. I, Sub Divisional

		village					S. No			
1	Smt. Changanabai Maruti Vir, Vadghul, Tal. Shrigonda	Limpangaon	52/1	2.42	2.31	Vadghul	57p	0.70	0.44	Class 2
2	Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory	Vadghul	57.P	0.70	0.44	Limpangaon	52/1	2.4	2.31	Class 1

To record as above.

(M. P. Shinde),
Sub Divisional Officer,
Karjat Sub Division, Karjat,
Dist. Ahmednagar.

To,

Smt. Changanabai Maruti Vir,

Vadghul, Tal. Shrigonda, Dist. Ahmednagar.

Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory,
Limpangaon, Tal. Shrigonda, Dist. Ahmednagar.

Copy to- Tahsildar, Shrigonda – for further action.

Copy to- Labour Talathi, Limpangaon, Tal. Shrigonda/Labour talathi, Vadghal, Tal. Shrigonda.

2/- To submit revised amended 7/12 and 8.a on following said order under record.

Sub Divisional Office,
Karjat, Sub Division, Karjat,
Dist. Ahmednagar.


-TRUE COPY-

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत यांचेसमोरील कामकाज
(संविप कोकडे)

CH	VC
MD	Sec.
CMC	Cl.Off
CA	AO
LWO	DI
MO	OS
OE	BK
OK	SI
PO	HTK
SO	OH
OYS	Shraank
Issued No:	
Date:	1988

विषय :- नवीन शतीने धारण केलेली जमीन व खाजगी मालकीची जमीन भाषणात
अवलाबदल करणेत परवानगी मिळवतावत सतिव भुजंगराव सुडगे व इ. या.
लिपणगाव ता. श्रीगोंदा व कार्य. संचालक, दि श्रीगोंदा सह. साखर कारखाना लि.
श्रीगोंदा फॅक्टरी ता. श्रीगोंदा

सुवर्भ :- १. महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे खंड २ मुस्तिकेतील परिच्छेद ८२
२. मा. गिल्हाधिकारी अहमदनगर यांचेकडील का.मह/कार्या ६४/२२५८/९४
दि. १०.०९.१९९४

क्र. कावि/जमीन/२/५९७/२०१२

:- आदेश :-

कर्जत विनांक-२५/०४/२०१२

श्री सतिव भुजंगराव सुडगे,श्री. संतोष भुजंगराव सुडगे, श्रीमती रंगुबाई भुजंगराव सुडगे, रा. लिपणगाव, ता. श्रीगोंदा, श्रीमती मिना धमराण आडमल्ले, रा. दोलावडगाव ता. आष्टी जिल्हा बीड सी. ममता संजय छतीसे, रा. आडमल्ले ता. श्रीगोंदा श्रीमती विना बाबासाहेब कांबळे, रा. फुनवर लोणी ता. कर्जत यांचे मालकीची भौजे लिपणगाव ता. श्रीगोंदा येथील जमीन ग.क्र. ५२/१/४२ पै. क्षेत्र ०२ हे. ०० आर (वनजमीन) नवीन शतीची जमीन आहे. सदर क्षेत्रा पै. हे १. २० आर व कार्यकारी संचालक, दि श्रीगोंदा सहकारी साखर कारखाना लि. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा जि. अहमदनगर यांची योजे वडपुल ता. श्रीगोंदा येथील ग.क्र. ५७ पै. यथील क्षेत्र ० हे. ३६ आर तसेच कोसेगव्हाण ता. श्रीगोंदा येथील ग.क्र. २७३ पै. ०.४७ आर पो.ख. ०.०७ आर खाजगी मालकीची जमीन भाषणात अवलाबदल करणेबाबत हवाडेस अर्ज प्राप्त झाला आहे. तसेच तहसिलदार श्रीगोंदा यांनी त्यांचेकडील पर क्र. कावि/जमीन/२/ /२०११ दि. २९.३.२०१२ अन्वये सुधर वरील भोगवटदार वर्ग १ व भोगवटदार वर्ग २ ची जमिन आपसात अदलाबदल करणेत कोणत्याही प्रकारची हरकत नसलेबाबत शिफारस केलेली आहे. अवलाबदल करावयाचे जमीनीचा तपशिल खालीलप्रमाणे आहे.

अ. नं.	नाम	गावाचे नाव	ग.क्र.	क्षेत्र हे आर	आकार रु. पै.	धारणा प्रकार
१	श्री सतिव भुजंगराव सुडगे, श्री. संतोष भुजंगराव सुडगे, श्रीमती रंगुबाई भुजंगराव सुडगे, रा. लिपणगाव, ता. श्रीगोंदा श्रीमती मिना धमराण आडमल्ले, रा. दोलावडगाव, ता. आष्टी जिल्हा बीड सी. ममता संजय छतीसे, रा. आडमल्ले ता. श्रीगोंदा श्रीमती विना बाबासाहेब कांबळे, रा. फुनवर लोणी ता. कर्जत	लिपणगाव	५२/१/४२	२.०० पै. १.२०	२.१२	वर्ग २
	कार्यकारी संचालक, दि श्रीगोंदा सहकारी साखर कारखाना लि. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा जि. अहमदनगर	वडपुल ता. श्रीगोंदा	५७ पै.	०.३६	०.२३	वर्ग १
		कोसेगव्हाण ता. श्रीगोंदा	२७३ पै	०.४७ पो.ख. ०.०७	०.७३	

उपरोक्त अदलाबदल करावयाचे क्षेत्र हे लिपणगाव, कोसेगव्हाण, व वडपुल ता. श्रीगोंदा गावातील तसेच अर्जदार यांना अदलाबदल केले नंतर वहीतीस व मेहनत मरागात करणेत सोईस्कर असलेने विनामोबदला जमिन अदलाबदल करणेत परवानगी देणे बाबत विनंती केली आहे, तसेच र.रु. १०० च स्टॅम्पवर प्रतिज्ञापत्र करून दिले आहे.

मौजे कोसेगव्हाण ता. श्रीगोंदा येथील जमीन ग.क्र. २७३ पै. ०.४७ आर ये. ख. ०.०७ आर तसेच योजे वडपुल ता. श्रीगोंदा येथील जमीन ग.क्र. ५७ पै ०.३६ आर या जमिन कार्यकारी संचालक, दि श्रीगोंदा सहकारी साखर कारखाना लि. श्रीगोंदा फॅक्टरी यांनी खरेदी घेतलेल्या आहेत. याबाबत कोसेगव्हाण ता. श्रीगोंदा येथे फेरफार



२३७७ ०९२
२२ २६

क्र. १५७३ व बडघुल ता. श्रीगोंदा येथे फेरफार क्र. १०४१ अन्वये गावचे दप्तरी नोंद झालेली आहे. सधर जमीन भोगवटादार वर्ग १ ची खाणगी मालकीची आहे.

श्री सतिश भुजंगराव सुडगे, श्री. संतोष भुजंगराव सुडगे, श्रीमती रंगुबाई भुजंगराव सुडगे, रा. लिपणगाव, ता. श्रीगोंदा, श्रीमती मिना धनराज आडवळले, रा. दौलावडगाव, ता. आष्टी, जिल्हा बीड सी. ममता संजय छत्तीसे, रा. आडवळगाव ता. श्रीगोंदा श्रीमती विना बाबासाहेब कांबळे, रा. फुनवर लोणी ता. कर्जत यांना लिपणगाव येथील जमीन फॉरेस्ट ग.न. ५२/१/४२ पेकी हेक्टर २.०० आर ही जमीन फॉरेस्ट वाटपात अर्जदार श्री सतिश भुजंगराव सुडगे यांचे बडघुल भुजंग केशव सुडगे यांना सन १९८० सालापासून निरंतर अधिकांतीस कायम स्वल्पी वाटप करणेत आली असून गावी फे.नं. १८०५ ने मोंब झाली आहे. त्यांचे भरघु नंतर सदर क्षेत्र अर्जदार यांचे नावावर फेरफार क्र. ३३३२ अन्वये दाखल झाले आहे. सधर जमीन नवीन शतीची असून भोगवटादार वर्ग २ ची आहे.

भारताष्ट्र जमीन महसूल अधिनियम १९६६ चा खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतुदीनुसार व मा. जिल्हाधिकारी अहमदनगर यांचेकडील क्र.मह/कार्या ३४/२२५८/१९९४ दिनांक १०/०४/१९९४ अन्वये मला प्राप्त झालेल्या अधिकाराचा वापर करून मी उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमिनीची जापसाल अचलाबद्दल करणारे खालील अटी व शर्तीवर परवानगी देत आहे :-

१. श्री सतिश भुजंगराव सुडगे, श्री. संतोष भुजंगराव सुडगे, श्रीमती रंगुबाई भुजंगराव सुडगे, रा. लिपणगाव, ता. श्रीगोंदा श्रीमती मिना धनराज आडवळले, रा. दौलावडगाव, ता. आष्टी जिल्हा बीड सी. ममता संजय छत्तीसे, रा. आडवळगाव ता. श्रीगोंदा श्रीमती विना बाबासाहेब कांबळे, रा. फुनवर लोणी ता. कर्जत यांची मोंजे लिपणगाव ता. श्रीगोंदा येथील जमीन ग.क्र. ५२/१/४२ क्षेत्र हे २.०० आर आकार रू. १.१२ पे जमीन वर्ग २ ची आहे. सधरचे क्षेत्रा पेकी हे १.२० आर जमीन कार्यकारी संचालक, वि. श्रीगोंदा सहकारी साखर कारखाना लिं. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा जि. अहमदनगर यांना देणेचे ठरले असून त्याबद्दल त्यांची मोंजे बडघुल ता. श्रीगोंदा येथील ग.नं. ५७ पे. क्षेत्र ०.३६ आर आकार रू. ०.२३ पे. व कोसेयव्हाण ता. श्रीगोंदा येथील जमीन ग.नं २७३ पे. क्षेत्र ०.४७ आर पो.ख ०.०७ आर एकुण हे ०.८३ आर पो.ख ०.०७ आर ही जमीन श्री सतिश भुजंगराव सुडगे, श्री. संतोष भुजंगराव सुडगे, श्रीमती रंगुबाई भुजंगराव सुडगे, रा. लिपणगाव, ता. श्रीगोंदा श्रीमती मिना धनराज आडवळले, रा. दौलावडगाव, ता. आष्टी जिल्हा बीड सी. ममता संजय छत्तीसे, रा. आडवळगाव ता. श्रीगोंदा श्रीमती विना बाबासाहेब कांबळे, रा. फुनवर लोणी ता. कर्जत यांना अवलंबवदलीने बदलून देणेत येत आहे.

श्री सतिश भुजंगराव सुडगे, श्री. संतोष भुजंगराव सुडगे, श्रीमती रंगुबाई भुजंगराव सुडगे, रा. लिपणगाव, ता. श्रीगोंदा श्रीमती मिना धनराज आडवळले, रा. दौलावडगाव, ता. आष्टी जिल्हा बीड सी. ममता संजय छत्तीसे, रा. आडवळगाव ता. श्रीगोंदा श्रीमती विना बाबासाहेब कांबळे, रा. फुनवर लोणी ता. कर्जत यांची मोंजे लिपणगाव ता. श्रीगोंदा येथील जमीन ग.क्र. ५२/१ क्षेत्र हे २.०० आर या क्षेत्राचे विभाजन करू नये.

२. सदरच्या जमिनीवर वहादी शासकिय अथवा इतर हक्कात कर्ज असल्यास व ७/१२ दर नोंदलेले न नोंदलेले कर्ज धरणेस अर्जदार जबाबदार राहतील त्याशिवाय दुय्यम निबंधक यांचेसमोर व्यवहार होणार नाही.

३. प्रस्तुत मोबदलापत्र हे जमीनीची दुय्यम निबंधक श्रीगोंदा यांचेसमोर स्टॅम्प हथुटी भरून रजिष्टर करून खरेदी विक्ती करूनच प्राप्त झाले जाईल. त्याशिवाय दप्तरी अमल घेवू नये.

४. अवलंबवदलीनंतर जमीनीचा वापर फक्त शेतीसाठीच करावा अशी नोंद इतर हक्कात लाल शाईने भोगवटादार वर्ग १ चे जमीनीवर घेणेत यादी.

५. भोगवटादार वर्ग २ चे जमिनीवरील नवीन शत शोरा जरी कमी केला तरी सदर जमीनीची भविष्यात खरेदी / विक्री शासनाचे परवानगीशिवाय करता येणार नाही.

६. माऊडोक पक्षी अभयारण्याचे संदर्भात शासनाकडून निर्गमित होणारे शासन निर्णयातील अथवा इतर वनेपत्त्याही शासकिय विभाग किंवा कार्यालयाकडून निर्गमित होणारे आदेशातील अटी बंधनकारक राहतील.



क्र. २३६६ / २०१२
२३ २६

अधिकाधिकतम जमीनीचा तपशील खालीलप्रमाणे आहे.

अ. क्र.	अर्जादर यांचे नाव व पत्ता	सध्या धारण केलेली जमीन				मोबदलामागते जमीन				धारणा प्रकार
		गावचे नाव	ग.क्र.	होटा हे.आर	आकार रु. पै.	गावचे नाव	ग.क्र.	होटा हे.आर	आकार रु. पै.	
1	श्री ललित भुजागराव सुडगे, श्री. भुजागराव सुडगे, श्रीमती रंगुबाई भुजागराव सुडगे, रा. लिपणगाव, ता. श्रीगोंडा, श्रीमती विना धनराज आडबल्ले, रा. दोलावडगाव, ता. आष्टी जिल्हा बीड सौ. ममता संजय छतीसे, रा. भाडळगाव ता. श्रीगोंडा श्रीमती विना बाबासाहेब कांबळे, रा. फुनवर लोणी ता. कर्जत	लिपणगाव	५१/१/४१	१.००	१.१२	चक्रपुल ता. श्रीगोंडा कोसेगवण ता. श्रीगोंडा	५७ पै. २७४ पै.	०.६६ ०.४७ पो.ख. ०.०७	०.२३ ०.७३	वर्ग २
२	आयकारी संचालक, वि. श्रीगोंडा सहकारी साखर कारखाना लि. श्रीगोंडा फॅक्टरी, ता. श्रीगोंडा जि. अहमदनगर	चक्रपुल ता. श्रीगोंडा कोसेगवण ता. श्रीगोंडा	५७ २७३ पै.	०.६६ ०.४७ पो.ख. ०.०७	० ० ७३	लिपणगाव	५२/१/४२	२.०० १.२०	२.१२	वर्ग २

वरील प्रमाणे वपारी अंमल घ्यावा



(Signature)
(सिद्धि फोकडे)

उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जि. अहमदनगर

- श्री ललित भुजागराव सुडगे, श्री. संतोष भुजागराव सुडगे, श्रीमती रंगुबाई भुजागराव सुडगे, रा. लिपणगाव, ता. श्रीगोंडा, श्रीमती विना धनराज आडबल्ले, रा. दोलावडगाव, ता. आष्टी जिल्हा बीड सौ. ममता संजय छतीसे, रा. भाडळगाव ता. श्रीगोंडा श्रीमती विना बाबासाहेब कांबळे, रा. फुनवर लोणी ता. कर्जत, जि. अहमदनगर
- प्रत :- कार्यकारी संचालक, वि. श्रीगोंडा सह.साखर कारखाना लि. श्रीगोंडा फॅक्टरी, ता. श्रीगोंडा
- प्रत :- तहसिलदार श्रीगोंडा यांचेकडे रा. पुढील कार्यवाहीसाठी
- प्रत :- दुय्यम निबंधक श्रीगोंडा यांचेकडे संपादित व पुढील कार्यवाहीसाठी
- प्रत :- क.स. लिपणगाव, कोसेगवण, चक्रपुड ता. श्रीगोंडा यांना

२/- सदर मोबदला पत्राचा गांव वपारी अंमल घेवून दुरुस्त ७/१२ व फेरफारसह इकडे स.स.दर करावे.

उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत



2366 / 2092
28 - 28

ANNEXURE R-12**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT,****Sandip Kokde,**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property for Satish Bhujangrao Sudge and others, Limpangaon, tal. Shrigonda and Exeutive Director, Shrigonda Co. Op. Sugar Factory, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/597/2012 Karjat Date 25.4.2012.

ORDER

Property is there under amended condition at g. no. 52.1.42.p admeasured 02 h 00 r forest, Limpangaon, owned by Mr. Satish Bhujangrao Sudge, Mr. Santosh Bhujangrao Sudge, Smt. Rangubai Bhujangrao Sudge, Limpangaon, Tal. Shrigonda, Smt. Mina Dhanraj Adavale, Doulavadgaon, Tal. Ashti, Dist. Beer, Mrs. Mamta Sanjay Chatise, Adhalgaon, Tal. Shrigonda, Smt. Veena Babasaheb Kamble, Funvar Loni, Tal. Karjat. We have received application to exchange between them land owned privately h. 1 20 r ourt of the said land and g. no. 57.p admeasured 0 h 36 r, Vadghul Tal. Shrigonda of Executive Director, Shjrigonda co. op. sugar factory ltd., Shrigonda factory, Tal. Shrigonda, Dist. Ahmednagar and g. no. 273 p 0.47 r o v 0.07 r, Kosegavhan, Tal. Shrigonda. and Tahsildar Shrigonda has stated no kind of objection is there to exchange between them said property of occupier clas 1 and 2 under his leter no. k/1/2/2011 dt. 29.3.2012. detail of property to exchange is as below.

S. No.	Name and Address	Name of village	G.No.	Area Hecter Acre	Assessment Rs. Ps.	Type of acqustion
1	Mr. Satish Bhujangrao Sudge, Mr. Santosh Bhujangrao Sudge, Smt.	Limpangaon	52/1/42	2.00P 1.20	2.12	Class 2

	Rangubai Bhujangrao Sudge, Limpangaon, Tal. Shrigonda, Smt. Mina Dhanraj Adavale, Doulavadgaon, Tal. Ashti, Dist. Beer, Mrs. Mamta Sanjay Chatise, Adhalgaon, Tal. Shrigonda, Smt. Veena Babasaheb Kamble, Funvar Loni, Tal. Karjat.					
2	Executive Director, Shrigonda co. op. sugar factory ltd., Shrigonda factory, Tal. Shrigonda, Dist. Ahmednagar	Vadpul Tal. Shrigonda Kosegavhan Tal. Shrigonda	57 P 273 P	0.36 PK 0.07	0.23 0.47 0.73	Class 1

Said property to be exchanged is at Limpangaon, Kosegavhan and Vadghul, Tal. Shrigonda. and requested to get permission to exchange land without consideration since being inconvenient for cultivation and occupation on exchanging for applicant.

Executive director, Shrigonda co. op. sugar factory ltd., Shrigonda factory has purchased g. no. 57 p 0.36 r, Vadghul, Tal. Shrigonda and g. no. 273 p 0.47 r p. k. 0.07 r, Kosegavhan, Tal. Shrigonda, it is registered at Kosegavhan, Tal. Shrigonda under mutation no. 1573 and Vadghul, Tal. Shrigonda under mutation no. 1041 under village records. it is privately owned occupier clas-1 property.

It is allotted permanently for possession since 1980 for Bhujang Keshav Sudge father of applicant Mr. Satish Bhujangrao Sudge at forest at G.No.52/1/42 P H2.00R, Limpangaon for Mr. Satish Bhujangrao Sudge, Mr. Santosh Bhujangrao Sudge, Smt. Rangubai Bhujangrao Sudge, Limpangaon, Tal. Shrigonda, Smt. Mina Dhanraj Adavale, Doulavadgaon, Tal. Ashti, Dist. Beer, Mrs. Mamta Sanjay Chatise, Adhalgaon, Tal.

Shrigonda, Smt. Veena Babasaheb Kamble, Funvar Loni, Tal. Karjat and registered under mutation no. 1805. Said property is recorded under mutation no.3332 for applicant after his demise. It is property under amended condition as occupier class 2.

Application is filled with Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2258/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. G. No. 52/1/42 admeasured 2H 00R assessed at Rs.2.12 Ps. of Class-2 Limpangaon, Tal. Shrigonda of Mr. Sukhdev Kondiba Jagtap, Mr. Gangaram Kondiba Jagtap, Mr. Satish Bhujangrao Sudge, Mr. Santosh Bhujangrao Sudge, Smt. Rangubai Bhujangrao Sudge, Limpangaon, Tal. Shrigonda, Smt. Mina Dhanraj Adavale, Doulavadgaon, Tal. Ashti, Dist. Beer, Mrs. Mamta Sanjay Chatise, Adhalgaon, Tal. Shrigonda, Smt. Veena Babasaheb Kamble, Funvar Loni, Tal. Karjat. G. No.57P admeasured 0.36R assessed at Rs.0.23 Ps. Vadgul, Shrigonda, Executive Director, Shrigonda Co.Op. Sugar Factory, Shrigonda, Tal. Shrigonda, Dist. Ahmednagar is exchanged for H1.24R and G.No. 273P admeasured 0.47R PK 0.07R total H0.83R PK 0.07R Kosegaon, Tal.Shrigonda. Mr. Satish Bhujangrao Sudge, Mr. Santosh Bhujangrao Sudge, Smt. Rangubai Bhujangrao Sudge, Limpangaon, Tal. Shrigonda, Smt. Mina Dhanraj Adavale, Doulavadgaon, Tal. Ashti, Dist. Beer, Mrs. Mamta Sanjay Chatise, Adhalgaon, Tal. Shrigonda, Smt. Veena Babasaheb Kamble, Funvar Loni, Tal. Karjat.

Mr. Satish Bhujangrao Sudge, Mr. Santosh Bhujangrao Sudge, Smt. Rangubai Bhujangrao Sudge, Limpangaon, Tal. Shrigonda, Smt. Mina Dhanraj Adavale, Doulavadgaon, Tal. Ashti, Dist. Beer, Mrs. Mamta Sanjay Chatise, Adhalgaon, Tal. Shrigonda, Smt. Veena Babasaheb Kamble, Funvar Loni, Tal. Karjat., Property G. No. 52/1 area 2.00 R not to divide the said property.

2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.

3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.

4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.

5. Not to sale purchase the said property in future without government permission if the remark under amended condition for the property of the occupier class 2 is exempted.

6. The condition under government resolution regarding Maldhok bird sanctuary or any other government department or office are binding.

Description of property after exchange is as below:-

S. No.	Name and Address of Applicant	Property acquired presently				Property after consideration				Type of acquisition
		Name of village	G.No. S.No	Area H.R.	Assessment Rs.Ps.	Name of village	G.N o. S.No	Area H.R.	Assessment Rs.Ps.	
1	Mr. Satish Bhujangrao Sudge, Mr. Santosh Bhujangrao Sudge, Smt. Rangubai Bhujangrao Sudge, Limpangaon, Tal. Shrigonda, Smt. Mina Dhanraj Adavale, Doulavadgaon, Tal. Ashti, Dist. Beer, Mrs. Mamta Sanjay Chatise, Adhalgaon, Tal. Shrigonda, Smt. Veena Babasaheb	Limpangaon	51/1/41	1.00	2.12	Vadbul Tal. Shrigonda Kosegavhan Tal. Shrigonda	57 P 273P	0.36 0.47 PK 0.07 ---	0.23 0.73 0.83 PK 0.07	Class 2

	Kamble, Funvar Loni, Tal. Karjat.									
2	Executive Director, Shjrigonda co. op. sugar factory ltd., Shrigonda factory, Tal. Shrigonda, Dist. Ahmednagar	Vadbu ul Tal. Shrig onda Kose gavha n Tal. Shrig onda	57 273P	0.36 0.47 PK 0.07 ---- 0.83 PK 0.07	0.23 0.73	Limpan gaon	52/1/ 42	2.00 P 1.20	2.12	Class 1

To record as above.

(Sandip Kokade)

Sub Divisional Officer,

Karjat Sub Division Karjat

Dist. Ahmednagar

To,

Mr. Satish Bhujangrao Sudge, Mr. Santosh Bhujangrao Sudge, Smt. Rangubai Bhujangrao Sudge, Limpangaon, Tal. Shrigonda, Smt. Mina Dhanraj Adavale, Doulavadgaon, Tal. Ashti, Dist. Beer, Mrs. Mamta Sanjay Chatise, Adhalgaon, Tal. Shrigonda, Smt. Veena Babasaheb Kamble, Funvar Loni, Tal. Karjat.,

Copy to - Executive Director, Shjrigonda co. op. sugar factory ltd., Shrigonda factory, Tal. Shrigonda, Dist. Ahmednagar

Copy to- Tahsildar Shrigonda – for further action.

Copy to – Sub Registrar Shrigonda/Jamkhed- for further action.

Copy to- Labour Talathi Kosegavhan, Valpud Tal. Shrigonda

2/- To submit revised amended 7/12 and mutation on recording under village the said consideration deed.

Sub Divisional Officer
Karjat Sub Division Karjat


-TRUE COPY-

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत यांचेसमोरील कामकाज

विषय - नवीन शर्तीने धारण केलेली जमीन व खाजगी मालकीची जमीन आपसात अदलाबदल करणेश परवानगी देणेबाबत श्रीमती. बेगम लक्ष्मण पोळ मुक्ताबाई धर्माजी साळवे रा.कोसेगव्हाण ता. श्रीगोंदा व श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी रा.लिपणगाव तालुका श्रीगोंदा

वाचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२
२ मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह/कार्या १ ख/२२५८/१४
दिनांक १०/०१/१९९४.

क्र कोबि/२/१६४४/२००३

कर्जत दिनांक २३/१२/२००३

आदेश

श्रीमती. बेगम लक्ष्मण पोळ, मुक्ताबाई धर्माजी साळवे रा.कोसेगव्हाण ता. श्रीगोंदा यांची लिपणगाव ता. श्रीगोंदा ग.नं. ५२/१ पैकी क्षेत्र ३ हे ०० आर आकार ५ रु २५ पैसे ही नवीन शर्तीने धारण केलेली जमीन व श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता रा.लिपणगाव ता. श्रीगोंदा यांची कोसेगव्हाण तालुका श्रीगोंदा येथील ग. नं. २७३ पैकी क्षेत्र ० हे ८७ आर व पो. ख. ० हे ३६ आर आकार १ रु ३५ पैसे खाजगी मालकीची जमीन स्वखुर्चीने अदलाबदल करणेश परवानगी मिळणेबाबतचा अर्ज प्राप्त झालेला आहे.

श्रीमती. किसनाबाई केरू ओहळ यांना मोजे लिपणगाव नवीन गट नं. ५२/१ पैकी ३ हे ०० आर जमीन फॉरस्ट वाटघात कायम स्वरुपी मिळालेली असून गावी फे.नं. १८८४ ने नोंद झालेली आहे. श्रीमती ओहळ मयत झालेनंतर त्यांना मुलगा नसलेने २ मुली बेगम लक्ष्मण पोळ व मुक्ताबाई धर्माजी साळवे यांची नावे कर्जेदार सदरी वारसाने आली असून गावी फे.नं. २९०१ ने नोंद झालेली आहे लिपणगाव स.नं. ९९ या एकत्रीकरणत ग.नं. २३४ झालेला आहे. व लिपणगाव गावातून मुडेकरवाडी स्वतंत्र महसुली गाव झालेने ग. नं. ५२/१ झालेला आहे. सदर जमीन भोगवटादार वर्ग २ ची आहे.

श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी रा.लिपणगाव ता. श्रीगोंदा यांची कोसेगव्हाण ता. श्रीगोंदा येथील ग.नं. २७३ पैकी ० हे ८७ आर व पो. ख. ० हे ३६ आर आकार १ रु ३५ पैसे ही जमीन खाजगी मालकीची असून गावी फे.नं. १५७३ ने नोंद झालेली आहे.

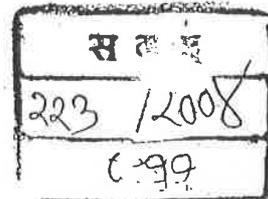
उपरोक्त वर्ग २ वर्ग २ च्या जमीन मालकांना जमीनी पहिवाटीसाठी सोयीस्कर नसल्यामुळे त्यांनी आपसात स्वखुर्चीने अदलाबदल करणेशाठी अर्ज दिलेला आहे, व तसा जबाब दिलेला आहे, व रु. २०/- चे स्टॅम्पपरवर अफेडेव्हिट करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतुदीनुसार, व मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह/कार्या ३ ख/२२५८/१९९४ दि. १०/०१/१९९४ अन्वये प्राप्त झालेल्या अधिकाराचा वापर करून मी उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वखुर्चीने अदलाबदल करणेश खालील अटी व शर्तीवर परवानगी देत आहे.

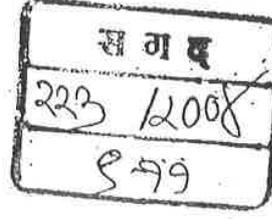
१ श्रीमती बेगम लक्ष्मण पोळ, मुक्ताबाई धर्माजी साळवे यांना त्यांचे लिपणगाव ता. श्रीगोंदा येथील ग. नं. ५२/१ पैकी क्षेत्र ३ हे ०० आर आकार ५ रु २५ पैसे या जमीनएवजी श्री. विनायक साहेबराव भोईटे यांची कोसेगव्हाण ता. श्रीगोंदा येथील ग. नं. २७३ पैकी क्षेत्र ० हे ८७ आर पो. ख. ० हे ३६ आर आकार १ रु ३५ पैसे ही जमीन बदलून देणेत येत आहे. मोजे लिपणगाव ग. नं. ५२/१ पैकी क्षेत्र ३ हे ०० आर आकार ५ रु २५ पैसे या जमीनीचे ७/१२ वरील नवीन शर्ती शोग फर्मी करणेत यावा. मोजे कोसेगव्हाण ता. श्रीगोंदा ग. नं. २७३ पैकी क्षेत्र ० हे ८७ आर व पो. ख. ० हे ३६ आर आकार १ रु ३५ पैसे या जमीनीचे ७/१२ वर नवीन शर्ती शोग घेणेत यावा व या घेणेत विभाजन करू नये.

२ संपूर्ण जमीनीवद्द काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ वर नोंदलेले नसल्यास त्यास व्यवहार करणारे जबाबदार राहिलेले.

३ प्रत्येक मोबदलापत्र हे जमीनीची खरेदी विक्री करूनच ग्राह्य धरले जाईल. दुय्यम निबंधक श्रीगोंदा यांचेकडे गिततर स्टॅम्पडयुटी भरून रजिस्टर करून घ्यावे. त्याशिवाय दफ्तरी अमल घेवू नये.

४ अदलाबदलीनंतर जमीनीचा वापर फक्त शेततीसाठीच करावा अशी नोंद इतर हक्कात लाल शाईने भोगवटादार वर्ग १ चे जमीनीवर घणेत यावी.





- पान क्र २ -

५ भोगवटादार वर्ग २ चे जमीनीवरील नवीन शेत शेरा जरी करी केल्या तर परधानाग्रीशिवाय करता येणार नाही.

जिची भविष्यात खोदी विक्री शासनाचे

६ सध्या आदेशाचा मुदत आदेश मिळालेपासून एक महिना राहिल.

७ मौजे लिपणगाव ग.नं ५२/१ पैकी ३.०० हे. क्षेत्राचे ७/१२ वरील वि.का.से.सो. व स्टेट बँक श्रीगोंदा इतर हक्कातील कर्ज असेल तर ते भरलेनंतरच अदलाबदल व्यवहार नोंदवया.

अदलाबदलीनंतर जमीनीचा तपशिल खालीलप्रमाणे आहे.

अ.नं	अर्जदार नाव व पत्ता	सध्या धारण केलेली जमीन				मोबदल्यानंतर जमीन				धारणा प्रकार
		गावचे नाव	ग. नं	क्षेत्र हे. आर	आकार रू.पैसे	गावचे नाव	ग. नं	क्षेत्र हे. आर	आकार रू.पैसे	
१	श्री. बंगम लक्ष्मण पोळ, मुक्ताबाई धर्माजी साळवे रा.कोसेगव्हाण ता. श्रीगोंदा	लिपणगाव	५२/१	३.००	५.२५	कोसेगव्हाण	२७३ पैकी	०.८७ ०.३६ पो.ख.	१.३५	वर्ग २
२	श्री. विनायक साहेबराव भांडे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता. रा.लिपणगाव ता. श्रीगोंदा	कोसेगव्हाण	२७३ पैकी	०.८७ ०.३६ पो.ख.	१.३५	लिपणगाव	५२/१	३.००	५.२५	वर्ग १

उपप्रमाणे दुपतरी अमल घ्यावा.



(ए. व्ही. शिंदे)
उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जिल्हा अहमदनगर

प्रति,

श्री. बंगम लक्ष्मण पोळ, मुक्ताबाई धर्माजी साळवे
रा. कोसेगव्हाण तालुका श्रीगोंदा जि. अहमदनगर
श्री. विनायक साहेबराव भांडे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता
रा. लिपणगाव तालुका श्रीगोंदा जि. अहमदनगर

प्रत- तहसिलदार श्रीगोंदा यांचकडेस पुढील कार्यवाहीसाठी रवाना.

प्रत - कामगार तलाठी लिपणगाव तालुका श्रीगोंदा का. तलाठी कोसेगव्हाण ता. श्रीगोंदा

२/- प्रस्तुत आदेशाची दफ्तरी अमलवजावणी केल्यानंतर दुरुस्त ७/१२ य ८ अ सादर करायत.

उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जिल्हा अहमदनगर

ANNEXURE R-13**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property Smt. Vangam Laxman Pol Muktabai Dharmaji Salve, Kosegavhan, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/1688/2003

Karjat

Date 22.12.2003

ORDER

Application is received to get permission to exchange voluntarily privately owned 0H 87R No.273P of Kosegavhan, Tal. Shrigonda and PK 0H 30R Rs. 1.35 Ps. for Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 273 admeasured 0H 87R and PK 0H 36R assessed at Rs.1.35Ps., Kosegavhan, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda G.No. 52/1 admeasured 3H 00 Rs.5.25 Ps. assessment Rs.2.31 Ps. of Kosegavhan Tal. Shrigonda of Smt. Vangam Laxman Pol Muktabai Dharmaji Salve, Limpangaon, Tal. Shrigonda.

G.No. 52/1P 3H 00R Smt. Kisanabai Keru Ohal, Mutation No. 1884 is allotted permanently for 2 daughters Vangam Laxman Pol and Muktabai Dharmaji Salve on demise of Smt. Ohal mutation no. 2901. Limpangaon S.No.99 is changed as G.No. 234 after exchange and G. No. 52/1 is registered since Mundekarwadi is recorded as separate revenue village from Limpangaon. Said property is for occupier class-2.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 273 admeasured 0H 87R and PK 0H 36R assessed at

Rs.1.35Ps., Kosegavhan, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda registered under village Mutation No. 1573.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and such statement is submitted with Revenue Office Kashti and affidavit on stamp paper of Rs.20/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2258/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. Application is received to get permission to exchange voluntarily privately owned Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 273 admeasured 0H 87R and PK 0H 36R assessed at Rs.1.35Ps., Kosegavhan, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda, G.No. 234 after exchange and G. No. 52/1 3H 00R Rs.5.25/- Limpangaon, Tal. Shrigonda, Vangam Laxman Pol and Muktabai Dharmaji Salve. G. No. 273P 0H 87R PK 0H 36R assessed at Rs.1.35Ps., Kosegavhan, Tal. Shrigonda.
2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.
3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.
4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.
5. Permission could not be passed by government to sale purchase said property in future if the remark is deleted under amended condition for land of occupier class-2.
6. This order is valid for a month on getting this order.

7. To register exchange on depositing any loan is there, other rights with multipurpose credit society and state banks Shrigonda under 7/12 for. G.No.52/1 admeasured 3.00H, Limpangaon.

Description of property after exchange is as below:-

S. No.	Name and Address of Applicant	Property acquired presently				Property after consideration				Type of acquisition
		Name of village	G.No S.No	Area H.R.	Assessment Rs.Ps.	Name of village	G.No S.No	Area H.R.	Assessment Rs.Ps.	
1	Vangam Laxman Pol and Muktabai Dharmaji Salve R/a. Kosegavhan Tal. Shrigonda	Limpangaon	52/1	3.00	5.25	Kosegavhan	273 P	0.87 0.36 PK	1.35	Class 2
2	Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory, R/a. Limpangaon, Tal. Shrigonda	Kosegavhan	273 P	0.87 0.36 PK	1.35	Limpangaon	52/1	3.00	5.25	Class 1

To record as above.

(N.B.Shinde)

Sub Divisional Officer,
Karjat Sub Division Karjat
Dist. Ahmednagar

To,

Vangam Laxman Pol and Muktabai Dharmaji Salve
R/a. Kosegavhan Tal. Shrigonda

426D

Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory
R/a. Limpangaon, Tal. Shrigonda, Dist. Ahmednagar

Copy to- Tahsildar Shrigonda – for further action.

Copy to- Labour Talathi Limpangaon Tal. Shrigonda/Kosegavhan Tal. Shrigonda

2/- To submit revised amended 7/12 and 8 A mutation on recording under village
they said consideration deed.

Sub Divisional Officer
Karjat Sub Division Karjat


-TRUE COPY-

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत यांचेसमोरील कामकाज

विषय - नवीन शतीने धारण केलेली जमीन व खाजगी मालकीची जमीन आपसात अदलाबदल करणंस परवानगी देणेबाबत श्री.दत्तात्रय नारायण केंतके व इतर ३ रा.कोसेगव्हाण ता. श्रीगोंदा व श्री. विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता श्रीगोंदा फॅक्टरी रा.लिपणगांव तालुका श्रीगोंदा

वाचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ २ मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह/कार्या ३ ब/२२५८/१९४ दिनांक १०/०१/१९९४.

क्र कावि/२ अ/६४०/२००३

कर्जत दिनांक २२/१२/२००३

आदेश

श्री. दत्तात्रय नारायण केंतके व इतर ३ रा.कोसेगव्हाण ता. श्रीगोंदा यांची लिपणगांव ता. श्रीगोंदा ग.नं ५२/१ पैकी क्षेत्र २ हे ४२ आर आकार २ रू ३१ पैसे ही नवीन शतीने धारण केलेली जमीन व श्री विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता रा.लिपणगांव ता. श्रीगोंदा यांची कोसेगव्हाण तालुका श्रीगोंदा येथील ग. नं २७३ पैकी क्षेत्र ० हे ७० आर व पो.ख. ० हे २८ आर आकार १ रू १० पैसे खाजगी मालकीची जमीन स्वखुषीने अदलाबदल करणंस परवानगी मिळवण्याबाबतचा अर्ज प्राप्त झालेला आहे.

श्री. बाळा मारुती केंतके यांना मोजे लिपणगांव सं.न. ९९ अ (नवीन गट नं ५२/१) पैकी ६ एकर (२ हे ४२ आर) जमीन फॉरस्ट घाटपात कायम स्वरूपाची मिळालेली असून गावी फे.नं २९६२ ने नोंद झालेली आहे. श्री. बाळा मारुती केंतके मयत झालेनंतर त्यांचा मुलगा नारायण बाळा केंतके यांचे नांव वारसाने आले असून गावी फे.नं २४२ नोंद झालेली आहे. श्री. नारायण बाळा केंतके मयत झालेनंतर वारस २ मुलं दत्तात्रय नारायण केंतके, गजानन नारायण केंतके व मुलगा मंगल नारायण केंतके व पत्नी लक्ष्मीबाई नारायण केंतके यांची नावे फक्नेदार सदरी वारसाने आली असून गावी फे.नं ३२५५ ने नोंद झालेली आहे. लिपणगांव सं नं ९९ चा एकत्रीकरणान्त ग.नं २३४ झालेला आहे. व लिपणगांव गावातून मुठकरवाडा स्वतंत्र महसूली गाव झालेने ग. नं ५२/१ झालेला आहे. सदर जमीन भोगवटादार वर्ग २ ची आहे.

श्री. विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी रा.लिपणगांव ता. श्रीगोंदा यांची कोसेगव्हाण ता. श्रीगोंदा येथील ग.नं २७३ पैकी ० हे ७० आर व पो. ख. ० हे २८ आर आकार १ रू १० पैसे ही जमीन खाजगी मालकीची असून गावी फे.नं १५७३ ने नोंद झालेली आहे.

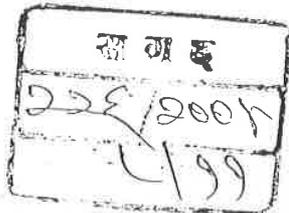
उपरोक्त वर्ग १ वर्ग २ च्या जमीन मालकांना जमीनी वहिवाटीसाठी सांघास्कर नसल्यामुळे त्यांना आपसात स्वखुषीने अदलाबदल करणेसाठी अर्ज दिलेला आहे, व तसा जबाब दिलेला आहे, व रू. २०/- चे स्टॅम्पपेपरवर ऑफेडकॉट करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतूदीनुसार व मा.जिल्हाधिकारी अहमदनगर यांचेकडील क्र मह कार्या ३ ब/२५५८/१९९४ दि. १०/०१/१९९४ अन्वये प्राप्त झालेल्या अधिकाराचा वापर करून मी उपाविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीची आपसात स्वखुषीने अदलाबदल करणंस खालील अटी व शर्तीवर परवानगी देत आहे.

श्री दत्तात्रय नारायण केंतके, गजानन नारायण केंतके, मंगल नारायण केंतके, लक्ष्मीबाई नारायण केंतके यांना त्यांचे लिपणगांव श्रीगोंदा येथील ग. नं. ५२/१ पैकी क्षेत्र २ हे ४२ आर आकार २ रू ३१ पैसे या जमीनपैवजी श्री विनायक साहेबराव भोंडेंटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिता यांची कोसेगव्हाण ता. श्रीगोंदा येथील ग. नं. २७३ पैकी क्षेत्र ० हे ७० आर पो. ख. ० हे २८ आर आकार १ रू १० पैसे ही जमीन बदलून देणेत येत आहे. मोजे लिपणगांव ग. नं ५२/१ पैकी क्षेत्र २ हे ४२ आर आकार २ रू ३१ पैसे या जमीनीचे ७/१२ चरील नवीन शर्त शेर कमी करणेत यावा. मोजे कोसेगव्हाण ता. श्रीगोंदा ग. नं. २७३ पैकी क्षेत्र ० हे ७० आर व पो. ख. ० हे २८ आर आकार १ रू १० पैसे या जमीनीचे ७/१२ वर नवीन शर्त शेर घेणेत यावा व या क्षेत्राचे विभाजन करू नये.

२ सदरच्या जमनीवर काही शासकीय अथवा इतर कर्ज असल्यास वं ७/१२ वर नोंदलेले नसल्यास त्यास व्यवहार करणारे जबाबदार राहतील.

३ प्रस्तुत मोवदलापत्र हे जमीनीची खरेदी विक्री करूनच पाहय धरले जाईल. दुय्यम निव्वपक श्रीगोंदा यांचेकडे मितसर स्टॅम्पड्युटी भरून निरतर करून घ्याये. त्याशिवाय दपारी अंमल भेवू नये.

४ अदलाबदलीनंतर जमीनीचा वापर फक्त्र शेतीसाठीच करावा अशी नोंद इतर हक्कात मी अहमदनगर जिल्हाधिकारी यांच्या १ चं जमनीवर घणेत यावी.



- पान क्र २ -

५ भोगवटादार वर्ग २ चे जमीनीवरील नवीन घात रंग जरी कमी केला तरी सदर जमीनीची भविष्यात खरंदी विक्री शासनाचे परवानगीशिवाय करता येणार नाही.

६ सदर आदेशाची मुदत आदेश मिळालेपासून एक महिना राहिल.

अदलाबदलीनंतर जमीनीचा तपशिल खालीलप्रमाणे आहे.

ज.न	जन्मदार पत्ता	नाव व	सध्या धारण केलेली जमीन				मोबदल्यानंतर जमीन				धारणा प्रकार
			गावचे नांव	ग. नं	क्षेत्र हे. जार	आकार रू पैसे	गावचे नांव	ग. नं	क्षेत्र हे आर	आकार रू पैसे	
१	श्री. दत्तात्रय नारायण केतके, गजानन नारायण केतके, मंगल नारायण केतके, लक्ष्मीबाई नारायण केतके रा. कोसेगव्हाण ता. श्रीगोंदा	लिपणगाव	५२/१	२.४२	२.३१	कोसेगव्हाण	२७३ पैकी	०.७० ०.२८ पो.ख.	२.१०	वर्ग २	
२	श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता रा. लिपणगाव ता. श्रीगोंदा	कोसेगव्हाण	२७३ पैकी	०.७० ०.२८ पो.ख.	१.१०	लिपणगाव	५२/१	२.४२	२.३१	वर्ग १	

वरीलप्रमाणे दफ्तरी अंमल घ्यावा.



(एम. बी. सिंदे)
उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जिल्हा अहमदनगर

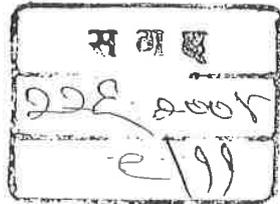
श्री. दत्तात्रय नारायण केतके, गजानन नारायण केतके, मंगल नारायण केतके, लक्ष्मीबाई नारायण केतके रा. कोसेगव्हाण तालुका श्रीगोंदा जि. अहमदनगर

श्री. विनायक साहेबराव भोंईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता रा. लिपणगाव तालुका श्रीगोंदा जि. अहमदनगर

प्रत- तहसिलदार श्रीगोंदा यांचेकडेस पुढील कार्यवाहीसाठी रवाना.

प्रत- कामगार तलाठी लिपणगाव तालुका श्रीगोंदा का. तलाठी कोसेगव्हाण ता. श्रीगोंदा

३/- प्रस्तुत आदेशाची दफ्तरी अंमलवजावणी केल्यानंतर दुरुस्त ७/१२ च ८ अ सादर करावेत.



उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जिल्हा अहमदनगर



ANNEXURE R-14**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property Mr. Dattatray Narayan Ketke and 3 Ors., Kosegavhan, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/1640/2003

Karjat

Date 22.12.2003

ORDER

Application is received to get permission to exchange voluntarily privately owned Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G. No.273 0H 70R PK 0H 28 R assessed at Rs.1.10 Ps. Kosegavhan, Tal. Shrigonda, G.No. 52/1 admeasured 2H 42R assessed at Rs.2.31 Ps., Limpangaon, Tal. Shrigonda of Mr. Dattatray Narayan Ketke and 3 Ors., Kosegavhan, Shrigonda.

S.No. 99A, (New G.No.52/1) of 6 acre , 2H 42R, Mutation No. 2962 is allotted permanently for Mr. Bala Maruti Ketke, Limpangaon. Narayan Bala Ketke, Mr. Bala Maruti Ketke, mutation no. 242. 2 sons Dattatray Narayan Ketke, Gajanan Narayan Ketke and daughter Mangal Narayan Ketke and wife Laxmibai Narayan Ketke on demise of Mr. Narayan Bala Ketke, Mutation No. 3255. S.No.99 is changed as G.No. 234 after exchange and G. No. 52/1 is registered since Mundekarwadi is recorded as separate revenue village from Limpangaon. Said property is for occupier class-2.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 273 admeasured 0H 70R and PK 0H 28R assessed at Rs.1.10Ps., Kosegavhan, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda registered under village Mutation No. 1573.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and such statement is submitted with Revenue Office Kashti and affidavit on stamp paper of Rs.20/-. I, Sub

Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2258/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

1. Application is received to get permission to exchange voluntarily privately owned Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 273 admeasured 0H 70R and PK 0H 28R assessed at Rs.1.10Ps., Kosegavhan, Tal. Shrigonda for Shrigonda factory, Limpangaon, Tal. Shrigonda. G.No. 52/1 2H 42R Rs.2.31/- Dattatray Narayan Ketke, Gajanan Narayan Ketke and daughter Mangal Narayan Ketke and wife Laxmibai Narayan Ketke, Kosegavhan, Tal. Shrigonda. To exempt the amended condition of remark under 7/12 of G.No. 52/1 admeasured 2H 42R assessed at Rs.2.31 Ps., Limpangaon. To apply amended condition of remark under 7/12 for G.No. 273 admeasured 0H 70R and PK 0H 28R of Kosegavhan, Tal. Shrigonda.
2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.
3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.
4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.
5. Permission could not be passed by government to sale purchase said property in future if the remark is deleted under amended condition for land of occupier class-2.
6. This order is valid for a month on getting this order.

Description of property after exchange is as below:-

S. No.	Name and Address of Applicant	Property acquired presently	Property after consideration	

		Name of village	G.No. S.No	Area H.R.	Assessment Rs.Ps.	Name of village	G.N o. S.No	Area H.R.	Assessment Rs.Ps.	Type of acquisition
1	Dattatray Narayan Ketke, Gajanan Narayan Ketke and daughter Mangal Narayan Ketke and wife Laxmibai Narayan Ketke, Kosegavhan, Tal. Shrigonda.	Limpangaon	52/1	2.42	2.31	Kosegavhan	273 P	0.70 0.28 PK	1.10	Class 2
2	Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory, R/a. Limpangaon, Tal. Shrigonda	Kosegavhan	273 P	0.70 0.28 PK	1.10	Limpangaon	52/1	2.42	2.31	Class 1

To record as above.

(N.B.Shinde)

Sub Divisional Officer,
Karjat Sub Division Karjat
Dist. Ahmednagar

To,

Dattatray Narayan Ketke, Gajanan Narayan Ketke and daughter Mangal Narayan Ketke and wife Laxmibai Narayan Ketke, Kosegavhan, Tal. Shrigonda.

Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory
R/a. Limpangaon, Tal. Shrigonda, Dist. Ahmednagar

Copy to- Tahsildar Shrigonda – for further action.

Copy to- Labour Talathi Limpangaon Tal. Shrigonda/Kosegavhan Tal. Shrigonda

2/- To submit revised amended 7/12 and 8 A mutation on recording under village they said consideration deed.

Sub Divisional Officer
Karjat Sub Division Karjat


-TRUE COPY-

५२११२५

उपविभागीय अधिकारी कर्जत उपविभाग कर्जत उपविभाग कर्जत नांदेस त्र्योरील कानकाज

विषय - नवीन जमीने धारण केलेली जमीन व खाजगी मालकीची जमीन आपसात अदलाबदल करणेस परवानगी देणेबाबत श्री. निवृत्ता बाबूराव जगदाळ रा.कोसंगडाण ता. श्रीगोंदा व श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिना श्रीगोंदा फॅक्टरी रा.लिपणगांव तालुका श्रीगोंदा

वाचले - १ महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२
२ मा.जिल्हाधिकारी अहमदनगर यांचेकडील क.मह/कार्या ३ व/२२५८/१४ दिनांक १०/०१/१९९४.

क्र.कावि/२/ २९८ /२००४

कर्जत दिनांक २४/२-२००४

आदेश

श्री. निवृत्ता बाबूराव जगदाळ रा.कोसंगडाण ता.श्रीगोंदा यांची लिपणगांव ता.श्रीगोंदा ग.नं. ५२/१ पंकी क्षेत्र ३ हे २० आर आकार ३ रू १२ पंसे ही जमीन शर्ताने धारण केलेली जमीन व श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी करिना रा.लिपणगांव ता. श्रीगोंदा यांची कोसंगडाण तालुका श्रीगोंदा येथील ग. नं. २७३ पंकी क्षेत्र ० हे १५ आर व पो. ख. ० हे ३६ आर आकार १ रू ४८ पंसे खाजगी मालकीची जमीन स्वखुपीने अदलाबदल करणेस परवानगी मिळवण्याबाबतचा अर्ज प्राप्त झालेला आहे.

श्री. निवृत्ता बाबूराव जगदाळ यांना मोजे लिपणगांव स.नं. ९९ अ पंकी (नवीन गट नं. ५२/१) ८ एकर (३ हे २० आर) जमीन फॉरस्ट वाटपात कायम स्वरूपी मिळालेली असून गावी फे.नं. २९५३ नोंद झालेला आहे. लिपणगांव स.नं. ९९ चा एकत्रीकरणाने ग.नं. २३४ झालेला आहे. व लिपणगांव गावानून मुडेकरवाडी स्वतंत्र महसूली गाव झालेले ग. नं. ५२/१ झालेला आहे. सदर जमीन भागवटादार वर्ग २ ची आहे.

श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना श्रीगोंदा फॅक्टरी रा.लिपणगांव ता.श्रीगोंदा यांची कोसंगडाण ता. श्रीगोंदा येथील ग.नं. २७३ पंकी ० हे १५ आर व पो. ख. ० हे ३६ आर आकार १ रू ४८ पंसे ही जमीन खाजगी मालकीची असून गावी फे.नं. १५७३ ने नोंद झालेली आहे.

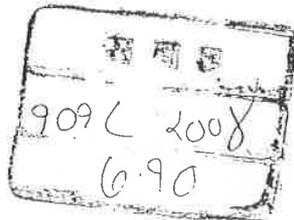
उपरोक्त वर्ग १ वर्ग २ च्या जमीन मालकांना जमीनी बहिवाटीसाठी सोयीस्कर नसल्यामुळे त्यांनी आपसात स्वखुपीने अदलाबदल करणेबाबत अर्ज दिलेला आहे, व नसा जबाब दिलेला आहे, व रू. २०/- चे स्टॅम्पपरवर अॅफेन्डॅन्ट करून दिलेले आहे. महाराष्ट्र जमीन महसूल अधिनियम १९६६ खंड २ पुस्तिकेतील परिच्छेद ८२ मधील तरतूदीनुसार व मा.जिल्हाधिकारी अहमदनगर यांचेकडील क.मह कार्या ३ व /२५५८/१९९४ दि. १०/०१/१९९४ जन्मवे प्राप्त झालेल्या अधिकाराचा वापर करून ही उपविभागीय अधिकारी कर्जत उपविभाग कर्जत खाली नमूद केलेल्या जमीनीचा आपसात स्वखुपीने अदलाबदल करणेस खालील अटी व शर्तीवर परवानगी देत आहे.

श्री. निवृत्ता बाबूराव जगदाळ यांना त्यांचे लिपणगांव ता.श्रीगोंदा येथील ग. नं. ५२/१ पंकी क्षेत्र ३ हे २० आर आकार ३ रू १२ पंसे या जमीनीवर श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिना यांची कोसंगडाण ता. श्रीगोंदा येथील ग. नं. २७३ पंकी क्षेत्र ० हे १५ आर व पो. ख. ० हे ३६ आर आकार १ रू ४८ पंसे ही जमीन बदलून देणेन देत आहे. मोजे लिपणगांव स. नं. ५२/१ पंकी क्षेत्र ३ हे २० आर आकार ३ रू १२ पंसे या जमीनीचे ७/१२ बरत नवीन शर्त शोरा कमी करणेत याबा. मोजे कोसंगडाण ता. श्रीगोंदा ग. नं. २७३ पंकी क्षेत्र ० हे १५ आर व पो. ख. ० हे ३६ आर आकार १ रू ४८ पंसे या जमीनीचे ७/१२ बर नवीन शर्त शोरा घेणेन याबा व या क्षेत्राचे विभाजन करू नये.

२ सदरच्या जमीनीवर काही शासकीय अथवा इतर कर्ज असल्यास व ७/१२ बर नांदलेले नसल्यास त्यास व्यवहार करणारा जबाबदार राहतील.

३ प्रस्तुत मॉबवलापत्र हे जमीनीचा खरेदी विक्री करून घ्याय घरले जाईल. दुय्यम निबंधक श्रीगोंदा यांचेकडे रितसर स्टॅम्पड्युटी भरून रजिस्टर करून घ्यावे. त्याशिवाय दफ्तरी अंमल चेंबू नये.

४ अदलाबदलीनंतर जमीनीचा वापर फक्त शर्तीसाठीच करावा अशी नोंद इतर हक्कात लाल शार्डने भागवटादार वर्ग १ चे जमीनीवर घेणेत याची.



- पान क्र २ -

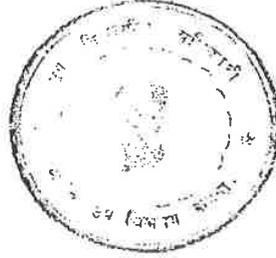
५ भांगवटावार बर्ग २ चे जमीनोबरील नवीन शेत शेरा जरी कमी केला तरी सदर जमीनीची भविष्यात खरेदी विक्री शासनाचे परवानगीशिवाय करता येणार नाही.

७ भोजे लिपणगांव ग.नं ५२/१ पेकी ३.०० हे. क्षेत्राचे ७/१२ बरोल वि.का.सं.सां. व स्टेट बँक श्रीगोंदा इतर बँककानाल कर्ज असेल तर ते भरलेनंतरच अदलाबदल व्यवहार नोंदवावा.

अदलाबदलीनंतर जमीनीचा तपशिल खालीलप्रमाणे आहे.

क्र.नं.	अजदार नाव व पता	सध्या धारण केल्या जमीन				मा.दल्यानंतर जमीन				धारणा प्रकार
		गावचं नाव	ग. नं	क्षेत्र हे. आर	आकार रू.पैसे	गावचं नाव	ग. नं	क्षेत्र हे. आर	आकार रू.पैसे	
१	श्री. निवृत्ती बाबूराव जगदाळ रा.कोसेगव्हाण ता. श्रीगोंदा	लिपणगांव	५२/१	३.२०	३.१२	कोसेगव्हाण	२७३ पेकी	०.९५ ०.३६ पो.ख.	१.४८	धा.४
२	श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता रा.लिपणगांव ता. श्रीगोंदा	कोसेगव्हाण	२७३ पेकी	०.९५ ०.३६ पो.ख.	१.४८	लिपणगांव	५२/१	३.२० ३.१२	३.१२	धा.४

बरोलप्रमाणे दप्तरां अमल घ्यावा.

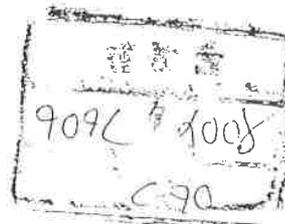


सहाय्यी
(एम. बी. शिंदे)
उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जिल्हा अहमदनगर

प्रति,

श्री. निवृत्ती बाबूराव जगदाळ
रा. कोसेगव्हाण तालुका श्रीगोंदा जि. अहमदनगर
श्री. विनायक साहेबराव भोईटे कार्यकारी संचालक श्रीगोंदा सहकारी साखर कारखाना करिता
रा. लिपणगांव तालुका श्रीगोंदा जि. अहमदनगर
प्रत- तहसिलदार श्रीगोंदा यांचेकडेस पुढील कार्यवाहीसाठी रवाना.
प्रत - कामगार तलाठी लिपणगांव तालुका श्रीगोंदा/ का.तलाठी कोसेगव्हाण ता. श्रीगोंदा
२/- प्रस्तुत आदेशाची दप्तरां अमलघजावणी केल्यानंतर दुरुस्त ७/१२ व ८ अ सादर करावत.

उपविभागीय अधिकारी
कर्जत उपविभाग कर्जत
जिल्हा अहमदनगर



TRUE COPY

ANNEXURE R-15**SUB DIVISIONAL OFFICER, KARJAT SUB DIVISION, KARJAT**

Sub: To pass permission to exchange voluntarily the property acquired under amended condition and the privately owned property Mr. Nivrutti Baburao Jagdale, Kosegavhan, Tal. Shrigonda and Mr. Vinayak Sahebrao Bhoite, Executive, Shrigonda Co. Op. Sugar Factory, Limpangaon, Tal. Shrigonda.

**Ref: 1. Para 82 under part 2 of book under Maharashtra Land Revenue Act, 1966
2. Letter No. M/K3B/2258/94 dated 10.01.1994 of Hon'ble Collector Ahmednagar.**

No. K/2/298/2003

Karjat

Date 24.02.2004

ORDER

Application is received to get permission to exchange voluntarily privately owned Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G. No.273 0H 95R PK 0H 36R assessed at Rs.1.48 Ps. Limpangaon, Tal. Shrigonda, G.No. 52/1 admeasured 3H 20R assessed at Rs.3.12 Ps. of Mr. Nivrutti Baburao Jagdale, Kosegavhan, Shrigonda.

S.No. 99A, (New G.No.52/1) of 8 acre, 3H 20R, Mutation No. 2953 is allotted permanently for Mr. Nivrutti Baburao Jagdale, Limpangaon. S.No.99 is changed as G.No. 234 after exchange and G. No. 52/1 is registered since Mundekarwadi is recorded as separate revenue village from Limpangaon. Said property is for occupier class-2.

Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 273 admeasured 0H 95R and PK 0H 36R assessed at Rs.1.48 Ps. Mutation No. 1573.

Said landlord of class- 1 & 2 have filed application to exchange voluntarily the property since not being convenient for occupation for landlord and such statement is submitted with Revenue Office Kashti and affidavit on stamp paper of Rs.20/-. I, Sub Divisional Officer, Karjat Sub Division, Karjat pass the permission on following terms and conditions to exchange voluntarily the property mentioned below as authorised under letter no.MK3B/2258/1994 dated 10.01.1994 of Hon'ble Collector Ahmednagar and under provision under para 82 of part-2 book of Maharashtra Land Revenue Act, 1966.

430B

1. Application is received to get permission to exchange voluntarily privately owned Mr. Vinayak Sahebrao Bhoite, Executive Director, Shrigonda Co. Op. Sugar Factory owned privately G.No. 273 admeasured 0H 95R and PK 0H 36R assessed at Rs.1.48Ps., Kosegavhan, Tal. Shrigonda for Shrigonda factory, Limpangaon, G.No. 52/1 3H 20R Rs.3.12/- Mr. Nivrutti Baburao Jagdale, Limpangaon, Tal. Shrigonda. To exempt the amended condition of remark under 7/12 of G.No. 52/1 admeasured 3H 20R assessed at Rs.3.12 Ps., Limpangaon. To apply amended condition of remark under 7/12 for G.No. 273 admeasured 0H 95R and PK 0H 37R Rs. 1.48 Ps. of Kosegavhan, Tal. Shrigonda.
2. He is responsible for its business if any government or other loan is there for said property and if not registered under 7/12.
3. Said consideration deed shall be considered valid on purchasing-selling the property. To register the property on depositing stamp duty at Sub- Registrar, Shrigonda Survey Office. Not to register without same.
4. To register the property as occupier class-1 in red ink under other rights on remark in to use the property for agricultural purpose only after exchange.
5. Permission could not be passed by government to sale purchase said property in future if the remark is deleted under amended condition for land of occupier class-2.
6. This order is valid for a month on getting this order.
7. To register exchange on depositing any loan is there, other rights with multipurpose credit society and state banks Shrigonda under 7/12 for. G.No.52/1 admeasured 3.00H, Limpangaon.

Description of property after exchange is as below:-

S. No.	Name and Address of Applicant	Property acquired presently				Property after consideration				Type of acquisition
		Name of village	G.No. S.No	Area H.R.	Assessment Rs.Ps.	Name of village	G.No. S.No	Area H.R.	Assessment Rs.Ps.	
1	Nivrutti Baburao Jagdale	Limpangaon	52/1	3.20	3.12	Kosegavhan	273 P	0.95 0.36	1.48	Class 2

								PK		
2	Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory, R/a. Limpangaon, Tal. Shrigonda	Kose gavhan	273 P	0.95 0.36 PK	1.48	Limpangaon	52/1	3.20	3.12	Class 1

To record as above.

(N.B.Shinde)

Sub Divisional Officer,
Karjat Sub Division Karjat
Dist. Ahmednagar

To,

Mr. Nivrutti Baburao Jagdale

R/a. Kosegavhan Tal. Shrigonda Dist. Ahmednagar

Mr. Vinayak Sahebrao Bhoite, Executive Direction, Shrigonda Co. Op. Sugar Factory

R/a. Limpangaon, Tal. Shrigonda, Dist. Ahmednagar

Copy to- Tahsildar Shrigonda – for further action.

Copy to- Labour Talathi Limpangaon Tal. Shrigonda/Kosegavhan Tal. Shrigonda

2/- To submit revised amended 7/12 and 8 A mutation on recording under village they said consideration deed.

Sub Divisional Officer
Karjat Sub Division Karjat


-TRUE COPY-



PROOF OF SERVICE



Original Application No.84/2019(WZ) (Arising out of W.P.No.11120/2019)
between Vijaykumar Vithalrao Jathar Versus State of Maharashtra & Ors.
before the Hon'ble National Green Tribunal, Western Zone, Pune.



me 4:15 PM

to advrahultambe, adv.manasi.joshi, advgupte, Sangramsingh ▾



G'day,
Sir/madam,

We are the Advocates appearing on behalf of the Respondent No. 11 in the above mentioned matter.

On 14.11.2021, the Respondent No. 11 filed a Reply in terms of the order dated 21.09.2021, whereby Annexure R-2 to R15 were in the Marathi Language. The Hon'ble National Green Tribunal, vide its order dated 15.11.2021 granted liberty to the Respondent No. 11 to file translated copies of the Annexure R-2 to Annexure R-15.

In compliance of the Order dated 15.11.2021 passed by the Hon'ble National Green Tribunal in the above mentioned matter, please find attached herewith a copy of the Reply dated 14.11.2021 on behalf of the Respondent No. 11 along with the Translated Copy of the Annexure R-2 to Annexure R-15, in the above mentioned matter.

Kindly consider this email as service of the same.

Regards,
Sangramsingh R. Bhonsle
Advocate
Supreme Court of India
A-10, LGF, Lajpat Nagar III,
New Delhi - 110024.
Mob- 9545809120

Refiling_Affidavit
_OA_84_2019_...

PDF

Reply

Reply all

Forward

